Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

Minutes of the Meeting No. 15/82-ALC4/2018 dated 22.03.2019 (actually held on 29.03.2019, 11.04.2019, 18.04.2019, 26.04.2019 and 02.05.2019) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

(i) Shri Nirmal Kumar, Dy. Director General of Foreign Trade
(ii) Shri S.K. Panigrahi, Economic Officer
(iii) Shri Ajay Kumar, Assistant Director
(iv) Consultant, Technical Expert Pharmaceuticals
(v) Consultant, Technical Expert Chemicals

The committee went through the minutes of earlier meeting No. 14/82-ALC4/2018 dated 14.02.2019 (actually held on 22.02.2019, 28.02.2019, 08.03.2019 and 12.03.2019) and approved the same.

MEETING NUMBER : 15/82-ALC4/2018 **MEETING DATE** :22.03.2019
(actually held on 29.03.2019, 11.04.2019, 18.04.2019, 26.04.2019 and 02.05.2019)

ONLINE CASES
(UPTO 500 CASES)

1	**Case No.:183/33/82-ALC4/2012**	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01330/AM13/	RLA File :05/24/040/00366/AM13/	Lic.No/Date:0510342102 01.01.2013	Defer Date:

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 9/82-ALC4/2014 dated 20.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	S. No.	Import Item	Qty.
10- Deacetyl Baccatin - III HPLC Purity NLT 98.5%	1 kg	1.	Ketones in Carbonyl group 10-Deacetyl Baccatin - III HPLC NLT 95%	1.03 kg

RA may take appropriate action as per the decision of Norms Committee.

2	**Case No.:16/19/87-ALC1/2013**	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/87/050/00156/AM14/	RLA File :03/95/040/00707/AM13/	Lic.No/Date:0310734894 20.05.2013	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015 dated 25.06.2015, 10/82-ALC4/2018 dated 16.10.2018 and 11/82-ALC4/2014 dated 26.11.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DI HYDRO ARTEMISININ	1 kg	1	ARTEMISININ	1.00 kg
ARTESUNATE	1 kg	1	ARTEMISININ	0.889 kg
ARTEMETHER	1 kg	1	ARTEMISININ	1.04 kg

RA concerned may take further necessary action as per above decision of NC.

3	**Case No.:78/15/82-ALC4/2018**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01535/AM19/	RLA File :52/24/040/00058/AM15/	Lic.No/Date:5210041428 13.02.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2018, dated 18.09.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1,(3 CL PHENYL)-4-(3-CL PHENYL) PIPERAZINE HCL - 99% MIN.	1 kg	1	1,3-BROMO CHLORO PROPANE 99.5% MIN.	0.924 kg

RA concerned may take further necessary action as per above decision of NC.

4	**Case No.:40/8/82-ALC4/2015**	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/00836/AM16/	RLA File :09/24/040/00042/AM16/	Lic.No/Date:0910061937 27.04.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2018, dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
O-3,4,5-trifluorophenyl chlorothioformate	1 Kg.	1.	3, 4, 5-TRIFLUOROPHENOL	0.846 kg

RA concerned may take further necessary action as per above decision of NC.

5	**Case No.:239/15/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Withdrawn**
	HQ File :01/82/050/01696/AM19/	RLA File :05/24/040/00029/AM16/	Lic.No/Date:0510394123 07.05.2015	Defer Date:

Decision: CLA, New Delhi vide e-mail dated **12.04.2019** has informed that the subject advance authorization was issued to firm on **repeat basis** taking cue from earlier decision taken by NC-3 in its Meeting No. **3/82-ALC4.2014 dated 08.05.2014**.

The Committee considered the above e-mail and decided to **Withdraw the** case.

6	**Case No.:945/15/82-ALC4/2018**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02402/AM19/	RLA File :03/94/040/00023/AM16/	Lic.No/Date:0310795880 13.05.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2015, dated 29.04.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Import item	Qty.
Colistimethate Sodium for Injection BP 1 Million I.U (96.26mg/vial) (ColistineInj / KoolmeteInj)	Vial up to 10ml	Colistimethate Sodium for Injection BP	96.65mg

RA concerned may take further necessary action as per above decision of NC.

7	**Case No.:943/15/82-ALC4/2018**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02400/AM19/	RLA File :03/95/040/00028/AM16/	Lic.No/Date:0310795908 14.05.2015	Defer Date:
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.			

8	**Case No.:944/15/82-ALC4/2018**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02401/AM19/	RLA File :03/95/040/00108/AM16/	Lic.No/Date:0310796147 22.05.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE	1 kg	1	9-(2-(PHOSPHONYL METHOXY) PROPYL) ADENINE (PMPA)	0.769 kg

RA concerned may take further necessary action as per above decision of NC.

9	**Case No.:946/15/82-ALC4/2018**	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02403/AM19/	RLA File :07/24/040/00047/AM16/	Lic.No/Date:0710108273 27.05.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CO-AMOXICLAV 1.20GM INJ (VERCLAV 1.2GM INJ VIAL SIZE: 20 ML) EACH VIAL CONTAINS: POTASSIUM CLAVULANATE BP EQUIVALENT TO CLAVULANATE ACID 200MG + AMOXICILLIN SODIUM BP EQUIVALENT TO AMOXICILLIN 1 GM	1 Number	1	AMOXICILLIN SODIUM WITH POTASSIUM CLAVULANATE MIXTURE (5 : 1) STERILE BP (640.00 KGA)	1320 mg / vial

RA concerned may take further necessary action as per above decision of NC.

10	**Case No.:947/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02404/AM19/	RLA File :07/24/040/00042/AM16/	Lic.No/Date:0710108278 27.05.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Neulin 125mg Tablets - Theophylline 125 Mg +Guar gum 4.375 Mg (9142857 No. of Tabs) (Theop-1142.857 +GUAR.GUM 40.000 KGS)	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets - Theophylline 200 Mg + Guar gum 7.00 Mg(9142857 No. of Tabs) (Theop-1828.571+GUAR.GUM 64.000 KGS)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg
Neulin 250mg Tablets - Theophylline 250 Mg + Guar gum 8.750 Mg (9142857 No. of Tabs) (Theop-2285.714+GUAR.GUM 80.000 KGS)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg
Neulin 300mg Tablets - Theophylline 300 Mg + Guar gum 10.5 Mg (9142857 No. of Tabs) (Theop-2742.857+GUAR.GUM 96.000 KGS)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

11	**Case No.:948/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02405/AM19/	RLA File :07/24/040/00043/AM16/	Lic.No/Date:0710108280 27.05.2015	Defer Date:
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

12	**Case No.:1063/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02520/AM19/	RLA File :04/24/040/00046/AM16/	Lic.No/Date:0410160592 27.05.2015	Defer Date:
	Decision: RLA, Chennai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Chennai.			

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Case No.:949/15/82-ALC4/2018	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02406/AM19/	RLA File :09/24/040/00036/AM16/	Lic.No/Date:0910062129 03.06.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018, dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Gemcitabine Hcl	1 kg	1	N-Acetyl Cytosine	2.92 kg
		2	Trimethylsilyl Trifluoromethane sulfonate (Or) TrimethylsilylfluoromethaneSulphonate	4.23 kg
		3	Dibenzoyllactol (or) DBL	4.78 kg
		4	Methylene Chloride	13.60 kg
		5	Methanol	8.80 kg
		6	Acetone	15.00 kg

RA concerned may take further necessary action as per above decision of NC.

14	**Case No.:950/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02407/AM19/	RLA File :07/24/040/00065/AM16/	Lic.No/Date:0710108316 04.06.2015	Defer Date:
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

15	**Case No.:1060/15/82-ALC4/2018**	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02517/AM19/	RLA File :04/24/040/00015/AM16/	Lic.No/Date:0410160657 10.06.2015	Defer Date:
	Decision: RLA, Chennai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Chennai.			

16	**Case No.:951/15/82-ALC4/2018**	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Withdrawn**
	HQ File :01/82/050/02408/AM19/	RLA File :05/24/040/00063/AM16/	Lic.No/Date:0510394527 11.06.2015	Defer Date:
	Decision: CLA, New Delhi vide e-mail dated **12.04.2019** has informed that the subject advance authorization was issued to firm on **repeat basis** taking cue from earlier decision taken by NC-3 in its Meeting No. **11/82-ALC4.2014 dated 26.11.2014**. The Committee considered the above e-mail and decided to **withdraw** the case.			

17	**Case No.:952/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02409/AM19/	RLA File :07/24/040/00070/AM16/	Lic.No/Date:0710108355 11.06.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - (Theophylline 125 Mg +Guar gum 4.375 Mg) (9142857 No. of Tabs.) (Theop-1142.857 +GUAR.GUM 40.000 KGS)	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets - (Theophylline 200 Mg + Guar gum 7.00 Mg) (9142857 No. of Tabs) (Theop-1828.571+GUAR.GUM 64.000 KGS)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg

Neulin 250mg Tablets - (Theophylline 250 Mg + Guar gum 8.750 Mg) (9142857 No. of Tabs) (Theop-2285.714+GUAR.GUM 80.000 KGS)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg
Neulin 300mg Tablets - (Theophylline 300 Mg + Guar gum 10.5 Mg) (9142857 No. of Tabs) (Theop-2742.857+GUAR.GUM 96.000 KGS)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:953/15/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02410/AM19/	RLA File :09/24/040/00025/AM16/	Lic.No/Date:0910062188 16.06.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefixime	1 kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.4219 kg
		2	Triphenyl Phosphine	0.775 kg
		3	Activated Carbon	0.05 kg
		4	Dimethyl Formamide	2.80 kg
		5	Methylene Chloride	10.00 kg
		6	Mica Ester	0.82 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:1064/15/82-ALC4/2018	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/02521/AM19/	RLA File :04/24/040/00055/AM16/	Lic.No/Date:0410160680 16.06.2015	Defer Date:

Decision: RLA, Chennai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Chennai.

20	**Case No.:954/15/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Withdrawn**
	HQ File :01/82/050/02411/AM19/	RLA File :05/24/040/00089/AM16/	Lic.No/Date:0510394585 17.06.2015	Defer Date:
	Decision: CLA, New Delhi vide e-mail dated **12.04.2019** has informed that the subject advance authorization was issued to firm on **repeat basis** taking cue from earlier decision taken by NC-3 in its Meeting No. **3/82-ALC4.2014 dated 08.05.2014**. The Committee considered the above e-mail and decided to **withdraw** the case.			

21	**Case No.:1065/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02522/AM19/	RLA File :04/24/040/00056/AM16/	Lic.No/Date:0410160689 18.06.2015	Defer Date:
	Decision: RLA, Chennai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Chennai.			

22	**Case No.:955/15/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02412/AM19/	RLA File :03/94/040/00242/AM16/	Lic.No/Date:0310796905 26.06.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 18/82-ALC4/2014, dated 18.02.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciclopirox Gel 0.77% (Pack 30 Gms) (Net wt. of Ciclopirox USP is 7.623 Kgs.)	1 Pack	1	Ciclopirox USP	235.62 mg / 30 gm
Ciclopirox Gel 0.77% (Pack 45 Gms) (Net wt. of Ciclopirox USP is 4.505 Kgs.)	1 Pack	1	Ciclopirox USP	352.967 mg / 45 gm
Ciclopirox Gel 0.77% (Pack 100 Gms) (Net wt. of Ciclopirox USP is 7.700 Kgs.)	1 Pack	1	Ciclopirox USP	785.0 mg/ 100 gm

RA concerned may take further necessary action as per above decision of NC.

23	**Case No.:956/15/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02413/AM19/	RLA File :03/94/040/00241/AM16/	Lic.No/Date:0310796942 30.06.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2013, dated 19.09.2013, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Lercanidipine Hydrochloride	1 kg	1	3,3 diphenylpropylamine	1.19 kg
		2	Tetrahydrofuran	2.90 kg
		3	Methylene Dichloride/Methylene Chloride/MDC	4.88 kg
		4	1-Chloro-2-Methyl-2-Propanol	0.507 kg
		5	Isopropyl Acetate	6.83 kg

RA concerned may take further necessary action as per above decision of NC.

24	**Case No.:957/15/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02414/AM19/	RLA File :03/94/040/00239/AM16/	Lic.No/Date:0310797041 02.07.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cilostazol	1 kg	1	5-(4-chlorobutyl)-1-cyclohexyl-1H-Tetrazole	0.88 kg
		2	6-hydroxy-3,4-dihydro-1h-quinolin-2-one	0.59 kg

RA concerned may take further necessary action as per above decision of NC.

25	**Case No.:252/15/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Withdrawn**
	HQ File :01/82/050/01709/AM19/	RLA File :05/24/040/00151/AM16/	Lic.No/Date:0510394796 03.07.2015	Defer Date:

Decision: CLA, New Delhi vide e-mail dated **12.04.2019** has informed that the subject advance authorization was issued to firm on **repeat basis** taking cue from earlier decision taken by NC-3 in its Meeting No. **3/82-ALC4.2014 dated 08.05.2014**.

The Committee considered the above e-mail and decided to **withdraw** the case.

26	**Case No.:401/15/82-ALC4/2018**	Party Name:RATNAMANI BIO CHEMICALS & PHARMACEUTICALS PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01858/AM19/	RLA File :34/24/040/00103/AM16/	Lic.No/Date:3410041362 09.07.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 11/82-ALC4/2014, dated 26.11.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
2,3-Dichloro Benzoic Acid	1 kg	1.	2,3-Dichloro Toluene	0.952 kg
2,3-Dichloro Benzoyl Cyanide	1 kg	1.	2,3-Dichloro Toluene	1.079 kg

RA concerned may take further necessary action as per above decision of NC.

27	**Case No.:958/15/82-ALC4/2018**	Party Name:MAGBRO HEALTHCARE PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Deferred**
	HQ File :01/82/050/02415/AM19/	RLA File :30/24/040/00015/AM16/	Lic.No/Date:3010103559 10.07.2015	Defer Date:

Decision: RLA, Ludhianawas requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ludhiana.

28	**Case No.:959/15/82-ALC4/2018**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02416/AM19/	RLA File :09/24/040/00222/AM16/	Lic.No/Date:0910062340 16.07.2015	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

29	**Case No.:960/15/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Withdrawn**
	HQ File :01/82/050/02417/AM19/	RLA File :31/83/040/00048/AM16/	Lic.No/Date:3110065548 21.07.2015	Defer Date:

Decision: RLA, Pune vide e-mail dated **11.04.2019** has informed that the subject advance authorization hasbeen redeemed vide Redemption letter dated 19.01.2018 issued to firm.

The Committee considered the above e-mail and decided to **withdraw** the case.

30	**Case No.:961/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02418/AM19/	RLA File :04/24/040/00102/AM16/	Lic.No/Date:0410160849 30.07.2015	Defer Date:
	Decision: RLA, Chennai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Chennai.			

31	**Case No.:962/15/82-ALC4/2018**	Party Name:VARTIKA CHEMICALS & PHARMACEUTICALS P.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02419/AM19/	RLA File :13/24/040/00017/AM16/	Lic.No/Date:1310047941 03.08.2015	Defer Date:
	Decision: RLA, Jaipur was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Jaipur.			

32	**Case No.:963/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02420/AM19/	RLA File :04/24/040/00104/AM16/	Lic.No/Date:0410160864 04.08.2015	Defer Date:
	Decision: RLA, Chennai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Chennai.			

33	**Case No.:977/15/82-ALC4/2018**	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02434/AM19/	RLA File :52/24/040/00027/AM16/	Lic.No/Date:5210041613 18.08.2015	Defer Date:
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Surat.			

34	**Case No.:1016/15/82-ALC4/2018**	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Approved**
	HQ File :01/82/050/02473/AM19/	RLA File :24/24/040/00011/AM16/	Lic.No/Date:2410041807 18.08.2015	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-HYDROXYMETHYL-4-METHYL-1-PHENYL-3-PYRAZOLIDONE (PHENIDONE-D / DIMESONE-S)	1 kg	1	PHENYL HYDRAZINE (HYDRAZINOBENZENE / PHD)	1.25 kg
		2	DIMETHYLOL PROPIONIC ACID	1.40 kg
		3	TOLUENE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

35	**Case No.:964/15/82-ALC4/2018**	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02421/AM19/	RLA File :08/24/040/00139/AM16/	Lic.No/Date:0810135908 21.08.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 19/82-ALC4/2013, dated 02.01.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DIPHENYL OXIDE	1 kg	1	PHENOL	0.449 kg
		2	MONO CHLORO BENZENE	0.774 kg
		3	CAUSTIC SODA FLAKES	0.425 kg
		4	CUPEROS OXIDE	0.049 kg

RA concerned may take further necessary action as per above decision of NC.

36	**Case No.:965/15/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02422/AM19/	RLA File :05/23/040/00208/AM16/	Lic.No/Date:0510395398 21.08.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018, dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
CEFUROXIME AXETIL AMORPHOUS USP/BP/IP/JP POWDER	1 kg	1	D-7ACA	0.752 kg
		2	(Z)-2-Methoxyimino-2-(furyl-2-yl) acetic acid ammonium salt (SMIA)	0.700 kg
		3	Phosphorous Pentachloride(PCl5)	0.784 kg
		4	METHANOL	3.05 kg
		5	Methylene Chloride	2.87 kg
		6	CHLOROSULPHONYL ISOCYANATE (CSI)	0.53 kg
		7	ACETONE	0.175 kg
		8	TETRA METHYL GUANIDINE	0.215 kg
		9	N,N DIMETHYL ACETAMIDE (DMAC)	1.94 kg
		10	ETHYL ACETATE	1.84 kg
		11	1-ACETOXYETHYLBROMIDE (AEB)	0.59 kg
		12	ACTIVATED CARBON	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

37	**Case No.:966/15/82-ALC4/2018**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02423/AM19/	RLA File :09/24/040/00303/AM16/	Lic.No/Date:0910062538 27.08.2015	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

38	**Case No.:967/15/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Withdrawn**
	HQ File :01/82/050/02424/AM19/	RLA File :05/24/040/00028/AM16/	Lic.No/Date:0510395453 27.08.2015	Defer Date:

Decision: CLA, New Delhi vide e-mail dated **12.04.2019** has informed that the subject advance authorization was issued to firm on **repeat basis** taking cue from earlier decision taken by NC-3 in its Meeting No. **3/82-ALC4.2014 dated 08.05.2014**.

The Committee considered the above e-mail and decided to **withdraw** the case.

39	**Case No.:968/15/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02425/AM19/	RLA File :05/24/040/00033/AM16/	Lic.No/Date:0510395454 27.08.2015	Defer Date:

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
PVC PLASTICIZER (DOP)	1 kg	1	PHTHALIC ANHYDRIDE	0.3797 kg
		2	2-ETHYLHEXANOL (OCTANOL)	0.700 kg

RA may take appropriate action as per the decision of Norms Committee.

40	**Case No.:486/15/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01943/AM19/	RLA File :03/94/040/00250/AM16/	Lic.No/Date:0310798582 31.08.2015	Defer Date:

Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.

41	**Case No.:969/15/82-ALC4/2018**	Party Name:SOMU SOLVENTS PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02426/AM19/	RLA File :07/24/040/00175/AM16/	Lic.No/Date:0710108673 02.09.2015	Defer Date:

Decision:RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

42	**Case No.:970/15/82-ALC4/2018**	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02427/AM19/	RLA File :08/24/040/00176/AM16/	Lic.No/Date:0810136044 14.09.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
DIETHYLENE GLYCOL MONO METHYL ETHER	1 kg	1	METHANOL	0.280 kg
		2	ETHYLENE OXIDE(EO)	0.748 kg

RA concerned may take further necessary action as per above decision of NC.

43	**Case No.:971/15/82-ALC4/2018**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02428/AM19/	RLA File :22/24/040/00043/AM16/	Lic.No/Date:2210015309 14.09.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLARITHROMYCIN GRANULES 33%(SUSPENSION GRADE)	1kg	1.	CLARITHROMYCIN	0.3333 kg
		2.	CARBOPOL	0.25 kg
		3.	HPMC PHTHALATE	0.44 kg

RA concerned may take further necessary action as per above decision of NC.

44	**Case No.:261/15/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Withdrawn**
	HQ File :01/82/050/01718/AM19/	RLA File :05/24/040/00275/AM16/	Lic.No/Date:0510395614 15.09.2015	Defer Date:

Decision: CLA, New Delhi vide e-mail dated **12.04.2019** has informed that the subject advance authorization was issued to firm on **repeat basis** taking cue from earlier decision taken by NC-3 in its Meeting No. **3/82-ALC4.2014 dated 08.05.2014**.

The Committee considered the above e-mail and decided to **withdraw** the case.

45	**Case No.:405/15/82-ALC4/2018**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01862/AM19/	RLA File :34/24/040/00139/AM16/	Lic.No/Date:3410041522 16.09.2015	Defer Date:

Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.

46	**Case No.:972/15/82-ALC4/2018**	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02429/AM19/	RLA File :09/24/040/00356/AM16/	Lic.No/Date:0910062627 16.09.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2015, dated 29.04.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
DARUNAVIR	1 kg	1.	2,5-Dioxopyrrolidin-1-yl(3R,3aS,6aR)-hexahydrofuro [2,3-b]furan-3-yl carbonate	0.787 kg
		2.	4-Amino-N-((2R,3S)-3-amino-2-hydroxy-4-phenylbutyl)-N -isobutylbenzenesulfonamide	1.14 kg

RA concerned may take further necessary action as per above decision of NC.

47	**Case No.:974/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02431/AM19/	RLA File :07/24/040/00207/AM16/	Lic.No/Date:0710108769 22.09.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SYNDOL TABS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632MG Tablets) (Para - 9000.000+Caff -600.000+ Doxy-100.000+Codeine - 200.000 Colour Yellow 14037-32640 KGS) (No. of Tablets 20000000)	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	1.632 kg
ADCO DOL TABS - (Paracetamol 450mg + Codeine Phosphate 10mg+ Caffeine 45mg + Doxylamine Succinate 5mg+Colour Yellow Lake-4.56mg Colour Yellow WS-2.43mg Tablets (Para - 33750.000 +Codeine - 750.000 + Caff -3375.000+ Doxy-375.000 Colour Yellow Lake-342.000	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	2.43 kg
		4.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg

Colour Yellow WS-182.250 KGS) (No. of Tablets 75000000)				
BETAPYN TABS - (Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848MG Codeine Phosphate 10mg Tablets (Para -2250.000+ Caff - 250.000 Doxy-25.000+Colour Yellow 14037-9.240 Codeine -50.00 KGS (No. of Tablets 5000000)	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	Do not match with MBF
PYNSTOP TABS - (Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para - 2250.000+ Caff -225.000+ Doxy-25.000+Codeine - 50.000 Kgs) (No. of Tablets 5000000)	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:975/15/82-ALC4/2018	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02432/AM19/	RLA File :07/24/040/00206/AM16/	Lic.No/Date:0710108770 22.09.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SYNDOL TABS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632MG Tablets) (Para - 9000.000+Caff -600.000+ Doxy-100.000+Codeine - 200.000 Colour Yellow 14037-32640 KGS) (No. of	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	1.632 kg

Tablets 20000000)				
ADCO DOL TABS (Paracetamol 450mg + Codeine Phosphate 10mg+ Caffeine 45mg + Doxylamine Succinate 5mg+Colour Yellow Lake-4.56mg Colour Yellow WS-2.43mg Tablets (Para - 33750.000 +Codeine - 750.000 + Caff -3375.000+ Doxy-375.000 Colour Yellow Lake-342.000 Colour Yellow WS-182.250 KGS) (No. of Tablets 75000000)	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	2.43 kg
		4.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg
BETAPYN TABS - (Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848MG Codeine Phosphate 10mg Tablets (Para -2250.000+ Caff - 250.000 Doxy-25.000+Colour Yellow 14037-9.240 Codeine -50.00 KGS (No. of Tablets 5000000)	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	Do not match with MBF
PYNSTOP TABS - (Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para - 2250.000+ Caff -225.000+ Doxy-25.000+Codeine - 50.000 Kgs) (No. of Tablets 5000000)	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

49	**Case No.:258/15/82-ALC4/2018**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01715/AM19/	RLA File :09/24/040/00308/AM16/	Lic.No/Date:0910062652 23.09.2015	Defer Date:
	Decision: RLA, Hyderabadwas requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

50	**Case No.:973/15/82-ALC4/2018**	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Withdrawn**
	HQ File :01/82/050/02430/AM19/	RLA File :05/24/040/00165/AM16/	Lic.No/Date:0510395745 28.09.2015	Defer Date:
	Decision: CLA, New Delhi vide e-mail dated **12.04.2019** has informed that the subject advance authorization was issued to firm on **repeat basis** taking cue from earlier decision taken by NC-3 in its Meeting No. **11/82-ALC4.2014 dated 26.11.2014**. The Committee considered the above e-mail and decided to **withdraw** the case.			

51	**Case No.:976/15/82-ALC4/2018**	Party Name:UMA ENTERPRISE	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02433/AM19/	RLA File :08/24/040/00189/AM16/	Lic.No/Date:0810136151 05.10.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2018, dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
META CHLOROPER BENZOIC ACID	1 kg	1	META CHLORO BENZOYL CHLORIDE	1.00 kg
		2	TERTIARY BUTANOL	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

52	**Case No.:545/15/82-ALC4/2018**	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Approved**
	HQ File :01/82/050/02002/AM19/	RLA File :03/95/040/00484/AM16/	Lic.No/Date:0310799218 06.10.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Methy Cobalamin JP (Mecobalamin)	1 kg	1	VITAMIN B12 (Cyanocobalamin)	0.95 kg

RA concerned may take further necessary action as per above decision of NC.

53	**Case No.:259/15/82-ALC4/2018**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01716/AM19/	RLA File :08/24/040/00222/AM16/	Lic.No/Date:0810136251 12.10.2015	Defer Date:
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

54	**Case No.:256/15/82-ALC4/2018**	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01713/AM19/	RLA File :08/24/040/00228/AM16/	Lic.No/Date:0810136270 13.10.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Dimethyl 5-Nitroisophthalate	1 kg	1	Isophthalic Acid	0.857 kg
		2	Methanol	0.89 kg

RA concerned may take further necessary action as per above decision of NC.

55	**Case No.:978/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02435/AM19/	RLA File :09/24/040/00434/AM16/	Lic.No/Date:0910062715 13.10.2015	Defer Date:
	Decision: RLA, Hyderabadwas requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

56	**Case No.:979/15/82-ALC4/2018**	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02436/AM19/	RLA File :08/24/040/00245/AM16/	Lic.No/Date:0810136352 20.10.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018, dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM HYALURONATE EYE DROPS 0.2% W/V PERBORATE (OUR XILIN HA) (EACH 10ML EYE DROPS CONTAINING SODIUM HYALURONATE 20MG) (NET CONTENT OF SODIUM HYALURONATE 20 KGS)	1 Number	1	SODIUM HYALURONATE (HA-EP1)	20 mg/10 ml Packs

RA concerned may take further necessary action as per above decision of NC.

57	**Case No.:980/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02437/AM19/	RLA File :07/24/040/00243/AM16/	Lic.No/Date:0710108960 27.10.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - Theophylline 125 Mg +Guar gum 4.375 Mg (Theop-1000.000 +GUAR.GUM 35.000 KGS) (No. of Tabs - 8000000)	1 no. of Neulin Tablet	1.	Theophylline Anhydrous Powder	127.5 mg
		2.	Guar Gum IH	4.375 mg
Neulin 200mg Tablets - Theophylline 200 Mg + Guar gum 7.00 Mg (Theop-1857.143+GUAR.GUM 65.000 KGS) (No. of Tabs - 9285714)	1 no. of neulin tablet	1	Theophylline Anhydrous Powder	204.0 mg
		2	Guar Gum IH	7.00 mg

Neulin 250mg Tablets - Theophylline 250 Mg + Guar gum 8.750 Mg (Theop-2000.000+GUAR.GUM 70.000 KGS) (No. of Tabs - 8000000)	1 no. of neulin tablet	1	Theophylline Anhydrous Powder	255.0 mg
		2	Guar Gum IH	8.75 mg
Neulin 300mg Tablets - Theophylline 300 Mg + Guar gum 10.5 Mg (Theop-2571.429+GUAR.GUM 90.000 KGS) (No. of Tabs - 8571429)	1 no. of neulin tablet	1	Theophylline Anhydrous Powder	306.0 mg
		2	Guar Gum IH	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

58

Case No.:981/15/82-ALC4/2018	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Withdrawn**
HQ File :01/82/050/02438/AM19/	RLA File :05/24/040/00311/AM16/	Lic.No/Date:0510396053 29.10.2015	Defer Date:

Decision: CLA, New Delhi vide e-mail dated **12.04.2019** has informed that the subject advance authorization was issued to firm on **repeat basis** taking cue from earlier decision taken by NC-3 in its Meeting No. **11/82-ALC4.2014 dated 26.11.2014**.

The Committee considered the above e-mail and decided to **withdraw** the case.

59

Case No.:982/15/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02439/AM19/	RLA File :09/24/040/00456/AM16/	Lic.No/Date:0910062797 29.10.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2014, dated 20.10.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LOPINAVIR	1 kg	1.	L-Valine	0.761 kg
		2.	Methyl Chloroformate	1.23 kg
		3.	Acrylonitrile	0.38 kg
		4.	(2S,3S,5S)-2-amino-3-hydroxy-5-(tert.butyloxycrbonylamino)-1,6-diphenyl hexane	1.35 kg
		5.	4-Dimethyl amino pyridine	0.0386 kg
		6.	Imidazole	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

60	**Case No.:983/15/82-ALC4/2018**	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02440/AM19/	RLA File :07/24/040/00231/AM16/	Lic.No/Date:0710108975 30.10.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CO-AMOXICILLIN 1.2GM INJ (AMOXICILLIN 1G & CLAVULANIC 200MG FOR INJECTION) VIAL SIZE 20ML	1 Number	1	AMOXICILLIN SODIUM WITH POTASSIUM CLAVULANATE MIXTURE STERILE (5:1)BP (704.00 KGA)	1320 mg / vial

RA concerned may take further necessary action as per above decision of NC.

61	**Case No.:322/15/82-ALC4/2018**	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01779/AM19/	RLA File :08/24/040/00270/AM16/	Lic.No/Date:0810136418 02.11.2015	Defer Date:

Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.

62	**Case No.:549/15/82-ALC4/2018**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02006/AM19/	RLA File :03/95/040/00574/AM16/	Lic.No/Date:0310800362 23.11.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CALCIUM DISODIUM EDTA (CA CONTENT 10%+/- 0.5%)[EDTA CALCIUM 10%]	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA ACID)	0.791 kg

RA concerned may take further necessary action as per above decision of NC.

63	**Case No.:984/15/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02441/AM19/	RLA File :07/24/040/00287/AM16/	Lic.No/Date:0710109127 03.12.2015	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

64	**Case No.:987/15/82-ALC4/2018**	Party Name:UMA ENTERPRISE	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02444/AM19/	RLA File :08/24/040/00287/AM16/	Lic.No/Date:0810136677 07.12.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2018, dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
META CHLOROPER BENZOIC ACID	1 kg	1	META CHLORO BENZOYL CHLORIDE	1.00 kg
		2	TERTIARY BUTANOL	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

65	**Case No.:985/15/82-ALC4/2018**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02442/AM19/	RLA File :09/24/040/00548/AM16/	Lic.No/Date:0910062959 10.12.2015	Defer Date:
	Decision: RLA, Hyderabadwas requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

66	**Case No.:986/15/82-ALC4/2018**	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02443/AM19/	RLA File :08/24/040/00292/AM16/	Lic.No/Date:0810136701 10.12.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018 , it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AMOXICILLIN AND CLAVULANATE POTASSIUM TABLETS USP 625MG / CO-AMOXICLAV TABLETS BP 625MG (600000 Tablets) AMOXICILLIN AND CLAVULANATE POTASSIUM TABLETS USP 1GM / CO-AMOXICLAV TABLETS BP 1GM (200000 Tablets)	1 Number	1	RELEVANT BULK DRUG POTASSIUM CLAVULANATE DILUTED IP WITH MICROCRYSTALLINE CELLULOSE (1:1)	303.773 mg / tablet

RA concerned may take further necessary action as per above decision of NC.

67	**Case No.:262/15/82-ALC4/2018**	Party Name:BODAL CHEMICALS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01719/AM19/	RLA File :08/24/040/00302/AM16/	Lic.No/Date:0810136714 11.12.2015	Defer Date:

Decision: RLA, Ahmedabadwas requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.

68	**Case No.:989/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02446/AM19/	RLA File :07/24/040/00319/AM16/	Lic.No/Date:0710109183 21.12.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - Theophylline 125 Mg +Guar gum 4.375 Mg (Theop-1000.000 +GUAR.GUM 35.000 KGS) (No. of Tabs - 8000000)	1 no. of Neulin Tablet	1.	Theophylline Anhydrous Powder	127.5 mg
		2.	Guar Gum IH	4.375 mg
Neulin 200mg Tablets - Theophylline 200 Mg + Guar gum 7.00 Mg (Theop-1857.143+GUAR.GUM 65.000 KGS) (No. of Tabs - 9285714)	1 no. of neulin tablet	1	Theophylline Anhydrous Powder	204.0 mg
		2	Guar Gum IH	7.00 mg
Neulin 250mg Tablets - Theophylline 250 Mg + Guar gum 8.750 Mg (Theop-2000.000+GUAR.GUM 70.000 KGS) (No. of Tabs - 8000000)	1 no. of neulin tablet	1	Theophylline Anhydrous Powder	255.0 mg
		2	Guar Gum IH	8.75 mg
Neulin 300mg Tablets - Theophylline 300 Mg + Guar gum 10.5 Mg (Theop-2571.429+GUAR.GUM 90.000 KGS) (No. of Tabs - 8571429)	1 no. of neulin tablet	1	Theophylline Anhydrous Powder	306.0 mg
		2	Guar Gum IH	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

69	**Case No.:1030/15/82-ALC4/2018**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Deferred**
	HQ File :01/82/050/02487/AM19/	RLA File :29/21/040/00029/AM16/	Lic.No/Date:2910025235 21.12.2015	Defer Date:
	Decision: Application awaited from RLA, Moradabad.			

70	**Case No.:410/15/82-ALC4/2018**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01867/AM19/	RLA File :34/24/040/00241/AM16/	Lic.No/Date:3410041759 23.12.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METHOXY METHYL TRIPHENYL PHOSPHONIUM CHLORIDE CAS No. 4009-98-7 ASSAY NLT 98%	1 kg	1	TRIPHENYL PHOSPHINE CAS NO: 603-35-0 ASSAY NLT 98%	0.806 kg
		2	METHYLAL CAS NO. 109-87-5 ASSAY NLT 99%	0.233 kg

RA concerned may take further necessary action as per above decision of NC.

71	**Case No.:988/15/82-ALC4/2018**	Party Name:UMA ENTERPRISE	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02445/AM19/	RLA File :08/24/040/00322/AM16/	Lic.No/Date:0810136786 28.12.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2018, dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
META CHLOROPER BENZOIC ACID	1 kg	1	META CHLORO BENZOYL CHLORIDE	1.00 kg
		2	TERTIARY BUTANOL	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

72	**Case No.:214/15/82-ALC4/2018**	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01671/AM19/	RLA File :08/24/040/00334/AM16/	Lic.No/Date:0810136913 31.12.2015	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 7/82-ALC4/2018, dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFEPIME FOR INJECTION USP/BP/EP/IP 1GM	1 Number	1	RELEVANT BULK DRUG CEFEPIME HCL + L-ARGININE EP/BP/USP/IP	1.8975 gram / vial

RA concerned may take further necessary action as per above decision of NC.

73	**Case No.:215/15/82-ALC4/2018**	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01672/AM19/	RLA File :08/24/040/00132/AM16/	Lic.No/Date:0810136941 05.01.2016	Defer Date:

Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.

74	**Case No.:216/15/82-ALC4/2018**	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01673/AM19/	RLA File :08/24/040/00295/AM16/	Lic.No/Date:0810136962 06.01.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
DIETHYLENE GLYCOL MONO METHYL ETHER	1 kg	1	METHANOL	0.280 kg
		2	ETHYLENE OXIDE(EO)	0.748 kg

RA concerned may take further necessary action as per above decision of NC.

75	**Case No.:494/15/82-ALC4/2018**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01951/AM19/	RLA File :03/94/040/00818/AM16/	Lic.No/Date:0310801693 11.01.2016	Defer Date:

Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.

76	**Case No.:1070/15/82-ALC4/2018**	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02527/AM19/	RLA File :04/24/040/00212/AM16/	Lic.No/Date:0410161506 12.01.2016	Defer Date:
	Decision: RLA, Chennai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Chennai.			

77	**Case No.:990/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02447/AM19/	RLA File :07/24/040/00335/AM16/	Lic.No/Date:0710109274 18.01.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - Theophylline 125 Mg +Guar gum 4.375 Mg (Theop-1000.000 +GUAR.GUM 35.000 KGS) (No. of Tabs - 8000000)	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets - Theophylline 200 Mg + Guar gum 7.00 Mg (Theop-1857.143+GUAR.GUM 65.000 KGS) (No. of Tabs - 9285714)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg
Neulin 250mg Tablets - Theophylline 250 Mg + Guar gum 8.750 Mg (Theop-2000.000+GUAR.GUM 70.000 KGS) (No. of Tabs - 8000000)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg
Neulin 300mg Tablets - Theophylline 300 Mg + Guar gum 10.5 Mg (Theop-2571.429+GUAR.GUM 90.000 KGS) (No. of Tabs - 8571429)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

78	**Case No.:991/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02448/AM19/	RLA File :07/24/040/00340/AM16/	Lic.No/Date:0710109276 18.01.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - Theophylline 125 Mg +Guar gum 4.375 Mg (Theop-1000.000 +GUAR.GUM 35.000 KGS) (No. of Tabs - 8000000)	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets - Theophylline 200 Mg + Guar gum 7.00 Mg (Theop-1857.143+GUAR.GUM 65.000 KGS) (No. of Tabs - 9285714)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg
Neulin 250mg Tablets - Theophylline 250 Mg + Guar gum 8.750 Mg (Theop-2000.000+GUAR.GUM 70.000 KGS) (No. of Tabs - 8000000)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg
Neulin 300mg Tablets - Theophylline 300 Mg + Guar gum 10.5 Mg (Theop-2571.429+GUAR.GUM 90.000 KGS) (No. of Tabs - 8571429)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

79	**Case No.:267/15/82-ALC4/2018**	Party Name:BODAL CHEMICALS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01724/AM19/	RLA File :08/24/040/00341/AM16/	Lic.No/Date:0810137048 22.01.2016	Defer Date:
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.			

80	**Case No.:278/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01735/AM19/	RLA File :09/24/040/00618/AM16/	Lic.No/Date:0910063155 22.01.2016	Defer Date:
	Decision: RLA, Hyderabadwas requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

81	**Case No.:213/15/82-ALC4/2018**	Party Name:POLYGON CHEMICALS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01670/AM19/	RLA File :08/24/040/00370/AM16/	Lic.No/Date:0810137119 03.02.2016	Defer Date:
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.			

82	**Case No.:273/15/82-ALC4/2018**	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01730/AM19/	RLA File :08/24/040/00377/AM16/	Lic.No/Date:0810137117 03.02.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2013, dated 02.05.2013, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM CITRATE BP / USP	1 kg	1	CAUSTIC SODA FLACKS / PEARLS	0.736 kg
		2.	CITRIC ACID MONO HYDRATE	0.421 kg

RA concerned may take further necessary action as per above decision of NC.

83	**Case No.:217/15/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Approved**
	HQ File :01/82/050/01674/AM19/	RLA File :09/24/040/00641/AM16/	Lic.No/Date:0910063228 08.02.2016	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NABUMETONE	20000.00 kg	1	2-ACETYL-6-METHOXY NAPHTHALENE	40000.00 kg
		2	METHANOL	130800.00 kg

RA concerned may take further necessary action as per above decision of NC.

84	**Case No.:260/15/82-ALC4/2018**	Party Name:VINNY HEALTHCARE PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01717/AM19/	RLA File :08/24/040/00386/AM16/	Lic.No/Date:0810137198 12.02.2016	Defer Date:

Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.

85	**Case No.:218/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01675/AM19/	RLA File :09/24/040/00655/AM16/	Lic.No/Date:0910063299 19.02.2016	Defer Date:

Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.

86	**Case No.:272/15/82-ALC4/2018**	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01729/AM19/	RLA File :08/24/040/00394/AM16/	Lic.No/Date:0810137264 23.02.2016	Defer Date:

Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.

87	**Case No.:996/15/82-ALC4/2018**	Party Name:RECKITT BENCKISER (INDIA) LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02453/AM19/	RLA File :07/24/040/00374/AM16/	Lic.No/Date:0710109433 23.02.2016	Defer Date:

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

88	**Case No.:997/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02454/AM19/	RLA File :07/24/040/00379/AM16/	Lic.No/Date:0710109438 24.02.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
ADCO DOL TABS - (Paracetamol 450mg + Codeine Phosphate 10mg+ Caffeine 45mg + Doxylamine Succinate 5mg +Colour Yellow Lake-4.56mg Colour Yellow WS-2.43mg Tablets (Para - 9450.000 +Codeine - 210.000 + Caff -945.000+ Doxy-105.000+Colour Yellow WS-51.030+Colour Yellow Lake-95.760 KGS) (No. of Tablets 21000000)	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg

RA concerned may take further necessary action as per above decision of NC.

89	**Case No.:998/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02455/AM19/	RLA File :07/24/040/00381/AM16/	Lic.No/Date:0710109439 24.02.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ADCO DOL TABS - (Paracetamol 450mg + Codeine Phosphate 10mg+ Caffeine 45mg + Doxylamine Succinate 5mg+ Colour Yellow Lake-4.56mg Colour Yellow WS-2.43mg Tablets (Para -22500.000 +Codeine - 500.000 + Caff - 2250.000+ Doxy-250.000+Colour Yellow WS-121.500+Colour Yellow Lake-228.000 KGS) (No. of Tablets 50000000)	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg

RA concerned may take further necessary action as per above decision of NC.

90	**Case No.:999/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02456/AM19/	RLA File :07/24/040/00380/AM16/	Lic.No/Date:0710109441 24.02.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
ADCO DOL TABS - (Paracetamol 450mg + Codeine Phosphate 10mg+ Caffeine 45mg + Doxylamine Succinate 5mg +Colour Yellow Lake-4.56mg Colour Yellow WS-2.43mg Tablets (Para - 9450.000 +Codeine - 210.000 + Caff -945.000+ Doxy-105.000+Colour Yellow WS-51.030+Colour Yellow Lake-95.760 KGS) (No. of Tablets 21000000)	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg

RA concerned may take further necessary action as per above decision of NC.

91	**Case No.:1005/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02462/AM19/	RLA File :07/24/040/00395/AM16/	Lic.No/Date:0710109472 03.03.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2018, dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CAL - SUP TABLETS (CALCIUM CARBONATE 1250 MG + GLYCINE 535.7 MG) (Glycine - 3000.000 KGS + Calcium - 7000.187 KGS) (No of Tabs - 5600149)	1 Number	1	GLYCINE USP/BP/EP	535.7 mg/tablet
		2	CALCIUM CARBONATE DENSE BP/USP	1275 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

92	**Case No.:424/15/82-ALC4/2018**	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01881/AM19/	RLA File :34/24/040/00327/AM16/	Lic.No/Date:3410041948 08.03.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BETAMETHASONE DI PROPIONATE BP/USP	1 kg	1	BETAMETHASONE EP/BP/IP/USP	0.868 kg

RA concerned may take further necessary action as per above decision of NC.

93	**Case No.:425/15/82-ALC4/2018**	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01882/AM19/	RLA File :34/24/040/00328/AM16/	Lic.No/Date:3410041949 08.03.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BETAMETHASONE VALERATE BP/USP	1 kg	1	BETAMETHASONE EP/BP/IP/USP	0.915 kg

RA concerned may take further necessary action as per above decision of NC.

94	**Case No.:1000/15/82-ALC4/2018**	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02457/AM19/	RLA File :07/24/040/00393/AM16/	Lic.No/Date:0710109509 10.03.2016	Defer Date:

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

95	**Case No.:304/15/82-ALC4/2018**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01761/AM19/	RLA File :05/24/040/00600/AM16/	Lic.No/Date:0510397954 17.03.2016	Defer Date:

Decision: CLA, New Delhiwas requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.

96	**Case No.:317/15/82-ALC4/2018**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01774/AM19/	RLA File :09/24/040/00708/AM16/	Lic.No/Date:0910063425 17.03.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2015, dated 20.05.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty	Sl. No.	Import items	Qty
2-(6-Methoxy-2-Naphthyl) Propionic Acid (DL Acid)	1kg	1	2-Acetyl-6-Methoxy Naphthalene	1.04 kg
		2	Hydroxylamine Sulphate	0.48kg
		3	Activated Carbon (SC 40 Grade)	0.04kg
		4	Caustic Potash Flakes	1.14kg

RA concerned may take further necessary action as per above decision of NC.

97	**Case No.:431/15/82-ALC4/2018**	Party Name:RONAK CHEMICALS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01888/AM19/	RLA File :34/24/040/00341/AM16/	Lic.No/Date:3410041987 17.03.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BARBITURIC ACID	1 kg	1	DIETYL MALONATE	1.46 kg

RA concerned may take further necessary action as per above decision of NC.

98	**Case No.:1006/15/82-ALC4/2018**	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02463/AM19/	RLA File :07/24/040/00420/AM16/	Lic.No/Date:0710109590 29.03.2016	Defer Date:

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

99	**Case No.:219/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01676/AM19/	RLA File :09/24/040/00753/AM16/	Lic.No/Date:0910063474 31.03.2016	Defer Date:
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

100	**Case No.:220/15/82-ALC4/2018**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01677/AM19/	RLA File :09/24/040/00768/AM16/	Lic.No/Date:0910063493 05.04.2016	Defer Date:
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

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Case No.:372/15/82-ALC4/2018	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01829/AM19/	RLA File :09/24/040/00778/AM16/	Lic.No/Date:0910063494 05.04.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2015, dated 29.04.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
DARUNAVIR	1 kg	1.	2,5-Dioxopyrrolidin-1-yl(3R,3aS,6aR)-hexahydrofuro [2,3-b]furan-3-yl carbonate	0.787 kg
		2.	4-Amino-N-((2R,3S)-3-amino-2-hydroxy-4-phenylbutyl)-N -isobutylbenzenesulfonamide	1.14 kg

RA concerned may take further necessary action as per above decision of NC.

102	**Case No.:221/15/82-ALC4/2018**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01678/AM19/	RLA File :08/24/040/00469/AM16/	Lic.No/Date:0810137649 11.04.2016	Defer Date:
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.			

103	**Case No.:298/15/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01755/AM19/	RLA File :04/24/040/00001/AM17/	Lic.No/Date:0410161813 18.04.2016	Defer Date:
	Decision: Application received from RLA, Chennai. Deferred for comments of TE.			

104	**Case No.:274/15/82-ALC4/2018**	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01731/AM19/	RLA File :07/24/040/00034/AM17/	Lic.No/Date:0710109729 27.04.2016	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

105	**Case No.:222/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01679/AM19/	RLA File :07/24/040/00015/AM17/	Lic.No/Date:0710109746 02.05.2016	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

106	**Case No.:223/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01680/AM19/	RLA File :07/24/040/00018/AM17/	Lic.No/Date:0710109744 02.05.2016	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

107	**Case No.:224/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01681/AM19/	RLA File :07/24/040/00019/AM17/	Lic.No/Date:0710109754 03.05.2016	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

108	**Case No.:520/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01977/AM19/	RLA File :03/95/040/00010/AM17/	Lic.No/Date:0310804503 09.05.2016	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

109	**Case No.:286/15/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01743/AM19/	RLA File :05/24/040/00060/AM17/	Lic.No/Date:0510398453 11.05.2016	Defer Date:
	Decision: CLA, New Delhiwas requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

110	**Case No.:1061/15/82-ALC4/2018**	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02518/AM19/	RLA File :04/24/040/00026/AM17/	Lic.No/Date:0410161908 11.05.2016	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLINDAMYCIN HYDROCHLORIDE ACTIVE PHARMACEUTICAL INGREDIENT	1 kg	1.	LINCOMYCIN HYDROCHLORIDE	1.222 BOU/kg

RA concerned may take further necessary action as per above decision of NC.

111	**Case No.:225/15/82-ALC4/2018**	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01682/AM19/	RLA File :04/24/040/00012/AM17/	Lic.No/Date:0410161928 12.05.2016	Defer Date:

Decision: RLA, Chennai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi. Further, the Committee considered the case as per online agenda in the presence of technical experts and after deliberation, it was decided to call for following information from the firm:

(i) DML of the export product.
(ii) MBF of the export product.

112	**Case No.:484/15/82-ALC4/2018**	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01941/AM19/	RLA File :03/94/040/00082/AM17/	Lic.No/Date:0310804715 17.05.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2014, dated 12.01.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Amiodarone	1kg	1.	2-Butyl-3-(3,5-Diodo-4-Hydroxy Benzoyl) Benzofuran	0.9135 kg

RA concerned may take further necessary action as per above decision of NC.

113	**Case No.:391/15/82-ALC4/2018**	Party Name:RONAK CHEMICALS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01848/AM19/	RLA File :34/24/040/00022/AM17/	Lic.No/Date:3410042173 18.05.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BARBITURIC ACID	1 kg	1	DI - ETHYL MALONATE	1.46 kg
		2	SODIUM METAL	0.179 kg

RA concerned may take further necessary action as per above decision of NC.

114	**Case No.:1062/15/82-ALC4/2018**	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02519/AM19/	RLA File :04/24/040/00035/AM17/	Lic.No/Date:0410161943 19.05.2016	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
2-METHYL MERCAPTO PHENOTHIAZINE DRUG INTERMEDIATE	1 kg	1	3-METHYL MERCAPTO ANILINE RAW MATERIAL	2.36 kg

RA concerned may take further necessary action as per above decision of NC.

115	**Case No.:396/15/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01853/AM19/	RLA File :34/24/040/00041/AM17/	Lic.No/Date:3410042203 24.05.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PIPERACILLIN AND TAZOBACTAM FOR INJECTION USP 4.5 GM PIPERACILLIN AND TAZOBACTAM FOR INJECTION USP 4.5 GM	9,00,000.000 Numbers	1	PIPERACILLIN SODIUM AND TAZOBACTAM SODIUM (8:1)(STERILE POWDER) PIPERACILLIN SODIUM AND TAZOBACTAM SODIUM (8:1)(STERILE POWDER)	4252.50 kg

RA concerned may take further necessary action as per above decision of NC.

116	**Case No.:226/15/82-ALC4/2018**	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01683/AM19/	RLA File :07/24/040/00040/AM17/	Lic.No/Date:0710109873 26.05.2016	Defer Date:

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

117	**Case No.:540/15/82-ALC4/2018**	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01997/AM19/	RLA File :03/95/040/00144/AM17/	Lic.No/Date:0310805016 30.05.2016	Defer Date:

Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.

118	**Case No.:227/15/82-ALC4/2018**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01684/AM19/	RLA File :09/24/040/00108/AM17/	Lic.No/Date:0910063745 03.06.2016	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

119	**Case No.:228/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01685/AM19/	RLA File :09/24/040/00782/AM16/	Lic.No/Date:0910063766 08.06.2016	Defer Date:
	Decision: RLA, Hydeabadwas requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad .			

120	**Case No.:229/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01686/AM19/	RLA File :09/24/040/00757/AM16/	Lic.No/Date:0910063767 08.06.2016	Defer Date:
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

121	**Case No.:230/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01687/AM19/	RLA File :07/24/040/00083/AM17/	Lic.No/Date:0710109922 08.06.2016	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalroe.			

122	**Case No.:231/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01688/AM19/	RLA File :07/24/040/00082/AM17/	Lic.No/Date:0710109921 08.06.2016	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

123	**Case No.:232/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01689/AM19/	RLA File :09/24/040/00135/AM17/	Lic.No/Date:0910063785 09.06.2016	Defer Date:
	Decision: RLA, Hyderabadwas requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

124	**Case No.:501/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01958/AM19/	RLA File :07/24/040/00081/AM17/	Lic.No/Date:0710109926 09.06.2016	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

125	**Case No.:233/15/82-ALC4/2018**	Party Name:R L FINE CHEM	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01690/AM19/	RLA File :07/24/040/00059/AM17/	Lic.No/Date:0710109990 23.06.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DOXILAMINE SUCCINATE USP	1kg	1.	2 - ACETYL PYRIDINE	0.58 kg
		2	TETRA HYDRO FURAN	1.03 kg

RA concerned may take further necessary action as per above decision of NC.

126	**Case No.:234/15/82-ALC4/2018**	Party Name:R L FINE CHEM	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01691/AM19/	RLA File :07/24/040/00057/AM17/	Lic.No/Date:0710109991 23.06.2016	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

127	**Case No.:235/15/82-ALC4/2018**	Party Name:R L FINE CHEM	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01692/AM19/	RLA File :07/24/040/00058/AM17/	Lic.No/Date:0710109995 24.06.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018, dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOMIPRAMINE HCL EP/USP/JP	1 kg	1	1 BROMO 3 CHLORO PROPANE	0.85 kg
		2	3 CHLORO IMINODIBENZYL	0.91 kg

RA concerned may take further necessary action as per above decision of NC.

128	**Case No.:236/15/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01693/AM19/	RLA File :05/23/040/00055/AM17/	Lic.No/Date:0510398907 24.06.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Gamma Picoline	1 kg	1	Denatured Ethyl Alcohol	1.60 kg
		2	Ammonia	0.40 kg
		3	Alumino Silicate Catalyst	0.002 kg

RA concerned may take further necessary action as per above decision of NC.

129	**Case No.:237/15/82-ALC4/2018**	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01694/AM19/	RLA File :07/24/040/00062/AM17/	Lic.No/Date:0710110003 27.06.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018, dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DOTHIEPIN HCL IP/BP/Ph.Eur	1 kg	1	1 BROMO 3 CHLORO PROPANE	0.92 kg
		2	TETRA HYDRO FURAN	0.50 kg
		3	THIOPHENOL	0.65 kg
		4	ACETONE	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

130	**Case No.:397/15/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01854/AM19/	RLA File :34/24/040/00104/AM17/	Lic.No/Date:3410042341 08.07.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EDOT (3,4 - Ethylenedioxythiophene)	1 kg	1	Dimethyl 2,2-thiobisacetate	0.566 kg
		2	Dimethyl Oxalate	1.30 kg
		3	Sodium Methoxide Solution 30% (Sodium Methylate)	4.39 kg
		4	Dimethylformamide	0.329 kg
		5	1,2- Dichloroethane	1.76 kg
		6	Sulfolane	0.4186 kg

RA concerned may take further necessary action as per above decision of NC.

131	**Case No.:238/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01695/AM19/	RLA File :07/24/040/00123/AM17/	Lic.No/Date:0710110081 12.07.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - (Theophylline 125mg +Guar gum 4.375mg) (Theop-1000.000 +GUAR GUM 35.000 KGS) (No. of Tablets - 8000000)	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets - (Theophylline 200mg + Guar gum 7.00mg) (Theop-1857.143+GUAR GUM 65.000 KGS) (No. of Tablets - 9285714)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg
Neulin 250mg Tablets - (Theophylline 250mg + Guar gum 8.750mg) (Theop-2000.000+GUAR GUM 70.000 KGS) (No. of Tablets - 8000000)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg
Neulin 300mg Tablets - (Theophylline 300mg + Guar gum 10.5mg) (Theop-2571.429+GUAR GUM 90.000 KGS) (No. of Tablets - 8571429)	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

132	**Case No.:398/15/82-ALC4/2018**	Party Name:RIDDHI PHARMA	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01855/AM19/	RLA File :34/24/040/00105/AM17/	Lic.No/Date:3410042347 13.07.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2018, dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
1, 3, DICHLORO ACETONE	1 kg	1	1, 3, DICHLORO 2-PROPANOL	1.069 kg
		2	SODIUM DICHROMATE	1.700 kg

RA concerned may take further necessary action as per above decision of NC.

133	**Case No.:270/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01727/AM19/	RLA File :52/24/040/00025/AM17/	Lic.No/Date:5210041960 14.07.2016	Defer Date:

Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Surat.

134	**Case No.:544/15/82-ALC4/2018**	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02001/AM19/	RLA File :03/95/040/00283/AM17/	Lic.No/Date:0310806271 14.07.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Azithromycin for oral suspension 200mg	1 kg	1	Azithromycin IP/USP	0.078 kg

RA concerned may take further necessary action as per above decision of NC.

135	**Case No.:257/15/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01714/AM19/	RLA File :05/24/040/00162/AM17/	Lic.No/Date:0510399114 15.07.2016	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TIMATIMSUN (Timolol Maleate Long Acting Ophthalmic Solution 0.5%w/v, 5ml) Each ml contains Timolol Maleate USP 6.83 mg equivalent to Timolol 5.0 mg (Equivalent to 869.186 Gram of Bulk Drug)	25452.000 Number	1.	TIMOLOL MALEATE USP	1055.109 gram
LATONCURE (Latanoprost and Timolol Maleate Ophthalmic Solution 0.005%w/v / 0.5%w/v, 2.5ml) Each ml contains Timolol Maleate USP 6.83 mg equivalent to Timolol 5.0 mg (Equivalent to 165.235 Gram of Bulk Drug)	9677.000 Number			

RA concerned may take further necessary action as per above decision of NC.

136	**Case No.:477/15/82-ALC4/2018**	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01934/AM19/	RLA File :07/24/040/00143/AM17/	Lic.No/Date:0710110111 15.07.2016	Defer Date:

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

137	**Case No.:240/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01697/AM19/	RLA File :09/24/040/00048/AM17/	Lic.No/Date:0910063941 18.07.2016	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

138	**Case No.:241/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01698/AM19/	RLA File :09/24/040/00036/AM17/	Lic.No/Date:0910063942 18.07.2016	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

139	**Case No.:242/15/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01699/AM19/	RLA File :07/24/040/00126/AM17/	Lic.No/Date:0710110139 21.07.2016	Defer Date:

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CHONDROITIN SULPHATE(USP)	1455.00 kg	1	CHONDROITIN SULPHATE	1470.00 kg

RA concerned may take further necessary action as per above decision of NC.

140	**Case No.:243/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01700/AM19/	RLA File :09/24/040/00081/AM17/	Lic.No/Date:0910063968 22.07.2016	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

141	**Case No.:244/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01701/AM19/	RLA File :09/24/040/00079/AM17/	Lic.No/Date:0910063969 22.07.2016	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

142	**Case No.:245/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01702/AM19/	RLA File :09/24/040/00082/AM17/	Lic.No/Date:0910063970 22.07.2016	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

143	**Case No.:1067/15/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Approved**
	HQ File :01/82/050/02524/AM19/	RLA File :04/24/040/00073/AM17/	Lic.No/Date:0410162131 22.07.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 7/82-ALC4/2018, dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
GABAPENTIN TABLETS USP 600 MG (500 PACK)	1 Number	1	GABAPENTIN USP	612.00 mg / tablet
		2	Mannitol (Pearlitol 100SD) USP/NF	91.5 mg/tablet
		3	Copovidone/Plasdone S-630 USP/NF/Ph.Eur	30.0 mg /tablet
		4	Kolliphor P 407 Micro	1.00 mg/tablet
		5	MAGENSIUM STEARATE VEG. EP/USP / NF	2.00 mg/tablet
		6	Hydroxy Propyl Cellulose NF/Ph.Eur(Klucel-EF PH)	30.00 mg/tablet
		7	Low substituted Hydroxy Propyl Cellulose USP NF. JP	10.00 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

144	**Case No.:246/15/82-ALC4/2018**	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01703/AM19/	RLA File :09/24/040/00227/AM17/	Lic.No/Date:0910063985 26.07.2016	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

145	**Case No.:247/15/82-ALC4/2018**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01704/AM19/	RLA File :09/24/040/00237/AM17/	Lic.No/Date:0910063986 26.07.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1	PTHALIC ANHYDRIDE	0.927 kg
		2	PHENOL	1.145 kg
		3	ZINC CHLORIDE	0.104 kg
		4	ANILINE	0.596 kg
		5	METHANOL	0.715 kg
		6	ACTIVATED CARBON	0.100 kg
		7	CAUSTIC SODA LYE / LIQUID	2.31 kg

RA concerned may take further necessary action as per above decision of NC.

146	**Case No.:478/15/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01935/AM19/	RLA File :07/24/040/00160/AM17/	Lic.No/Date:0710110226 08.08.2016	Defer Date:

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CHONDROITIN SULPHATE(USP)	2910.00 kg	1	CHONDROITIN SULFATE	2939.10 kg

RA concerned may take further necessary action as per above decision of NC.

147	**Case No.:1069/15/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02526/AM19/	RLA File :04/24/040/00087/AM17/	Lic.No/Date:0410162178 09.08.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
NYSTATIN TABLETS 500000UNITS (86.990MG) NET API CONTENT PER TABLET: 92.209MG INCLUDING WASTAGE	1 Number	1.	NYSTATIN USP 402.365KGS (2748.153 BOU)	85.87 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

148	**Case No.:248/15/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01705/AM19/	RLA File :05/24/040/00189/AM17/	Lic.No/Date:0510399447 11.08.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CARVACROL	1 kg	1	D-LIMONENE (LIMONENE CITRUS TERPENE, ORANGE TERPENE, BRAZILIAN CITRUS TERPENE, STANDARD CITRUS TERPENE, ORANGE OIL)	1.48 kg

RA concerned may take further necessary action as per above decision of NC.

149	**Case No.:485/15/82-ALC4/2018**	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01942/AM19/	RLA File :03/94/040/00376/AM17/	Lic.No/Date:0310807116 12.08.2016	Defer Date:

Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.

150	**Case No.:249/15/82-ALC4/2018**	Party Name:ATUL BIOSCIENCE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01706/AM19/	RLA File :52/24/040/00020/AM17/	Lic.No/Date:5210042005 18.08.2016	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CBZ-L-VALINE (N-Benzyloxycarbonyl-L-Valine)	1 kg	1	L-VALINE	0.51 kg
		2	HEPTANE	0.44 kg

RA concerned may take further necessary action as per above decision of NC.

151	**Case No.:479/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01936/AM19/	RLA File :07/24/040/00159/AM17/	Lic.No/Date:0710110298 22.08.2016	Defer Date:

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

152	**Case No.:495/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01952/AM19/	RLA File :07/24/040/00165/AM17/	Lic.No/Date:0710110299 22.08.2016	Defer Date:

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

153	**Case No.:516/15/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01973/AM19/	RLA File :07/24/040/00182/AM17/	Lic.No/Date:0710110335 30.08.2016	Defer Date:

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

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Case No.:250/15/82-ALC4/2018	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01707/AM19/	RLA File :05/24/040/00265/AM17/	Lic.No/Date:0510399650 08.09.2016	Defer Date:

Decision: TheCommittee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Nepafenac Ophthalmic Suspension, 0.1% w/v Nepalact Sterile Eye Drops, 5ml) (PRANAYAM) (Each ml contains Nepafenac 1.0 mg (Equivalent to 118.000 Gram of Bulk Drug)	23600.000 Number	1	NEPAFENAC	120.36 gram

RA concerned may take further necessary action as per above decision of NC.

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Case No.:251/15/82-ALC4/2018	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01708/AM19/	RLA File :09/24/040/00293/AM17/	Lic.No/Date:0910064114 08.09.2016	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Levofloxacin Hemihydrate	1 kg	1	Ethyl(S)-9,10-difluoro-3-methyl-7-oxo-2,3-dihydro-7H-pyrido(1,2,3-DE)-1,4-benzoxazine-6-carboxylate.	0.857 kg

RA concerned may take further necessary action as per above decision of NC.

156	**Case No.:253/15/82-ALC4/2018**	Party Name:ACULIFE HEALTHCARE PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01710/AM19/	RLA File :08/24/040/00158/AM17/	Lic.No/Date:0810138644 12.09.2016	Defer Date:
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad. However, it was observed that the li**cence has been issued for Soyabean Oil, which comes under restricted category under para 4.6 of HBP Vol. I. Hence it was decided to ask RA, Dehradun to clarify the matter on how the Advance Authorization has been issued.**			

157	**Case No.:254/15/82-ALC4/2018**	Party Name:ACULIFE HEALTHCARE PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01711/AM19/	RLA File :08/24/040/00159/AM17/	Lic.No/Date:0810138645 12.09.2016	Defer Date:
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad. However, it was observed that the li**cence has been issued for Soyabean Oil, which comes under restricted category under para 4.6 of HBP Vol. I. Hence it was decided to ask RA, Dehradun to clarify the matter on how the Advance Authorization has been issued.**			

158	**Case No.:255/15/82-ALC4/2018**	Party Name:ACULIFE HEALTHCARE PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01712/AM19/	RLA File :08/24/040/00164/AM17/	Lic.No/Date:0810138646 12.09.2016	Defer Date:
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad. However, it was observed that the li**cence has been issued for Soyabean Oil, which comes under restricted category under para 4.6 of HBP Vol. I. Hence it was decided to ask RA, Dehradun to clarify the matter on how the Advance Authorization has been issued.**			

159	**Case No.:555/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02012/AM19/	RLA File :07/24/040/00208/AM17/	Lic.No/Date:0710110452 23.09.2016	Defer Date:
	Decision: The Committee considered case as per agenda in the presence of technical experts and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as per SIONA A- 3648 on pro-rata basis or as applied by firm whichever is lower.			

160	**Case No.:399/15/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01856/AM19/	RLA File :34/24/040/00134/AM17/	Lic.No/Date:3410042562 28.09.2016	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Piperacillin Sodium and Tazobactam Sodium Injection 4.5 gm Piperacillin Sodium and Tazobactam Sodium Injection 4.5 gm	564200.000 Number	1	PIPERACILLIN SODIUM AND TAZOBACTAM SODIUM (8:1)(STERILE POWDER) PIPERACILLIN SODIUM AND TAZOBACTAM SODIUM (8:1)(STERILE POWDER)	2665.845 kg
		2	GLASS BOTTLES) ANTIBIOTIC 30 ML CLEAR GLASS TYPE 1 (AS PER GENERAL NOTES) GLASS BOTTLES) ANTIBIOTIC 30 ML CLEAR GLASS TYPE 1 (AS PER GENERAL NOTES)	Relevant as per packing policy
		3	20MM BROMOBUTYL SERUM STOPPERS V9025 FM257 2 ISAF1 RFS AS PER GENERAL NOTES	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

161	**Case No.:566/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02023/AM19/	RLA File :07/24/040/00214/AM17/	Lic.No/Date:0710110464 29.09.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SYNDOL TABLETS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 9000.000+Caff -600.000+ Doxy-100.000+Codeine - 200.000 Colour Yellow 14037-32.640 KGS) (No. of Tablets 20000000) BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	1.632 kg
ADCO DOL TABLETS - (Paracetamol 450mg+Codeine Phosphate 10mg+Caffeine 45mg+Doxylamine Succinate 5mg +Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg)(Para-31500.000+Codeine-700.000+Caff-3150.000+Doxy-350.000 Colour Yellow Lake-319.200 Colour Yellow WS-170.100 KGS)(No. of Tablets 70000000)BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	2.43 kg
		4.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg
BETAPYN TABLETS - (Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848mg Codeine Phosphate 10mg Tablets (Para -2250.000+ Caff -250.000 Doxy-25.000+Colour Yellow 14037-9.240 Codeine -50.00 KGS (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	Do not match with MBF
PYNSTOP TABLETS -	1 million	1.	DOXYLAMINE SUCCINATE	5.10 kg

(Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para - 2250.000+ Caff -225.000+ Doxy-25.000+Codeine - 50.000 Kgs) (No. of Tablets 5000000) BP / EP / USP / PH.EUR	tablets		USP /Ph. Eur Grade	
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

162	**Case No.:584/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02041/AM19/	RLA File :07/24/040/00225/AM17/	Lic.No/Date:0710110505 10.10.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2018, dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CAL - SUP TABLETS (CALCIUM CARBONATE 1250 MG + GLYCINE 535.7 MG)	1 Number	1	GLYCINE USP/BP/EP	535.7 mg/tablet
		2	CALCIUM CARBONATE DENSE BP/USP	1275 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

163	**Case No.:349/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Withdrawn**
	HQ File :01/82/050/01806/AM19/	RLA File :08/24/040/00112/AM17/	Lic.No/Date:0810138894 19.10.2016	Defer Date:

Decision: The Committee considered the case as per agenda and it was observed that this licence was issued under Para 4.12 (vi) of HBP Vol. I (2015-20) on the basis of earlier norms fixed by NC-3 in its Meeting No. 12/82-ALC4/2014 dated 19.09.2014(RLA F. No. 08/24/040/00276/AN15). Accordingly, the Committee decided to **withdraw** the case.

164	**Case No.:1017/15/82-ALC4/2018**	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02474/AM19/	RLA File :24/24/040/00018/AM17/	Lic.No/Date:2410042074 19.10.2016	Defer Date:

Decision: The Committee considered the case as per agenda and after deliberations, it was decided to call for Appendix 4E from the firm. Case is deferred.

165	**Case No.:80/15/82-ALC4/2018**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01537/AM19/	RLA File :52/24/040/00045/AM17/	Lic.No/Date:5210042053 20.10.2016	Defer Date:
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Surat.			

166	**Case No.:346/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Withdrawn**
	HQ File :01/82/050/01803/AM19/	RLA File :08/24/040/00163/AM17/	Lic.No/Date:0810138917 20.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that this licence was issued under Para 4.12 (vi) of HBP Vol. I (2015-20) on the basis of earlier norms fixed by NC-3 in its Meeting No. 12/82-ALC4/2015 dated 18.11.2015 (RLA F. No. 08/24/040/00391/AN15). Accordingly, the Committee decided to **withdraw** the case.			

167	**Case No.:557/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02014/AM19/	RLA File :07/24/040/00212/AM17/	Lic.No/Date:0710110547 20.10.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - (Theophylline 125mg +Guar gum 4.375mg) (Theop-1000.000 +GUAR GUM 35.000 KGS) (No. of Tablets - 8000000) BP / EP / USP / PH.EUR	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets - (Theophylline 200mg + Guar gum 7.00mg) (Theop-1857.143+GUAR GUM 65.000 KGS) (No. of Tablets - 9285714) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg
Neulin 250mg Tablets - (Theophylline 250mg + Guar gum 8.750mg) (Theop-2000.000+GUAR GUM 70.000 KGS) (No. of Tablets - 8000000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg
Neulin 300mg Tablets -	1 no. of	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg

(Theophylline 300mg + Guar gum 10.5mg) (Theop-2571.429+GUAR GUM 90.000 KGS) (No. of Tablets - 8571429) BP / EP / USP / PH.EUR	neulin tablet	2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

168	**Case No.:407/15/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01864/AM19/	RLA File :34/24/040/00208/AM17/	Lic.No/Date:3410042625 25.10.2016	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EDOT (3,4 - Ethylenedioxythiophene)	1 kg	1	Dimethyl 2,2 - thiobisacetate	0.566 kg
		2	Dimethyl oxalate	1.30 kg
		3	Sodium Methoxide Solution 30% (Sodium Methylate)	4.39 kg
		4	Dimethylformamide	0.329 kg
		5	1,2- Dichloroethane	1.76 kg
		6	Sulfolane	0.4186 kg

RA concerned may take further necessary action as per above decision of NC.

169	**Case No.:646/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02103/AM19/	RLA File :07/24/040/00251/AM17/	Lic.No/Date:0710110596 28.10.2016	Defer Date:

Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.

170	**Case No.:1018/15/82-ALC4/2018**	Party Name:CLARION ORGANICS LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Approved**
	HQ File :01/82/050/02475/AM19/	RLA File :50/24/040/00011/AM17/	Lic.No/Date:5010002308 18.11.2016	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
3-METHOXY PROPIOPHENONE (99% ASSY.VALUE)	1 kg	1	3-HYDROXY BENZOIC ACID (99.50% ASSY.VALUE)	1.46 kg

RA concerned may take further necessary action as per above decision of NC.

171	**Case No.:335/15/82-ALC4/2018**	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01792/AM19/	RLA File :08/24/040/00250/AM17/	Lic.No/Date:0810139051 22.11.2016	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CITRIC ACID ANHYDROUS USP/KOSHER	1500.00 kg	1	CITRIC ACID ANHYDROUS	1500.00 kg

RA concerned may take further necessary action as per above decision of NC.

172	**Case No.:546/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02003/AM19/	RLA File :03/95/040/00701/AM16/	Lic.No/Date:0310809434 30.11.2016	Defer Date:

Decision: The Committee decided to refer the case to Special Committee for further consideration.

173	**Case No.:559/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02016/AM19/	RLA File :03/95/040/00997/AM16/	Lic.No/Date:0310809448 30.11.2016	Defer Date:

Decision: The Committee decided to refer the case to Special Committee for further consideration.

174	**Case No.:263/15/82-ALC4/2018**	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01720/AM19/	RLA File :09/24/040/00465/AM17/	Lic.No/Date:0910064465 09.12.2016	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOPIDOGREL BISULPHATE	1 kg	1	DL-2-CHLORO PHENYL GLYCINE	1.00 kg
		2	THIOPHENE 2-ETHANOL	0.60 kg

RA concerned may take further necessary action as per above decision of NC.

175	**Case No.:264/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01721/AM19/	RLA File :05/23/040/00387/AM17/	Lic.No/Date:0510400700 09.12.2016	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Drug Formulations Injections / Ampules / Vials. Cefuroxime Sodium For Injection 1.5GM. Net Weight: 215.516KG	143678.00 Number	1	Relevant Bulk Drug Cefuroxime Sodium	249.35 kg

RA concerned may take further necessary action as per above decision of NC.

176	**Case No.:266/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01723/AM19/	RLA File :05/23/040/00386/AM17/	Lic.No/Date:0510400704 09.12.2016	Defer Date:

Decision: CLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.

177	**Case No.:524/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01981/AM19/	RLA File :03/95/040/00027/AM17/	Lic.No/Date:0310809723 09.12.2016	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

178	**Case No.:679/15/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02136/AM19/	RLA File :07/24/040/00273/AM17/	Lic.No/Date:0710110770 09.12.2016	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

179	**Case No.:271/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01728/AM19/	RLA File :52/24/040/00052/AM17/	Lic.No/Date:5210042097 14.12.2016	Defer Date:
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Surat.			

180	**Case No.:680/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02137/AM19/	RLA File :07/24/040/00282/AM17/	Lic.No/Date:0710110805 16.12.2016	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

181	**Case No.:1019/15/82-ALC4/2018**	Party Name:CLARION ORGANICS LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02476/AM19/	RLA File :50/24/040/00013/AM17/	Lic.No/Date:5010002312 16.12.2016	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
3-HYDROXY ACETOPHENONE (99% ASSY.VALUE)	1 kg	1	ACETOPHENONE (99.50% ASSY.VALUE)	1.61 kg

RA concerned may take further necessary action as per above decision of NC.

182	**Case No.:265/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01722/AM19/	RLA File :08/24/040/00374/AM17/	Lic.No/Date:0810139395 28.12.2016	Defer Date:
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.			

183	**Case No.:547/15/82-ALC4/2018**	Party Name:WINDLAS HEALTH CARE PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Withdrawn**
	HQ File :01/82/050/02004/AM19/	RLA File :61/24/040/00005/AM17/	Lic.No/Date:6110001392 02.01.2017	Defer Date:
	Decision: RLA, Dehradun vide letter dated 10.04.2019 has informed that the subject Advance Authorization has already been closed and the firm had deposited Customs Duty + Applicable interest to regularise the case in terms of Para 4.49 of HBP Vol. I (2015-20). In view of RLA's letter, the Committee decided to withdraw the case.			

184	**Case No.:450/15/82-ALC4/2018**	Party Name:NAARI PHARMA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01907/AM19/	RLA File :05/24/040/00486/AM17/	Lic.No/Date:0510401180 06.01.2017	Defer Date:
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower: Export Product: Mifepristone Tablet 200 MG; Qty.: 1 Number; Sl.No.: 1; Import items: Mifepristone; Qty.: 204 mg / 200 mg tablet RA concerned may take further necessary action as per above decision of NC.			

185	**Case No.:413/15/82-ALC4/2018**	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01870/AM19/	RLA File :34/24/040/00293/AM17/	Lic.No/Date:3410042826 10.01.2017	Defer Date:
	Decision: RLA, Vadodrara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.			

186	**Case No.:268/15/82-ALC4/2018**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01725/AM19/	RLA File :08/24/040/00431/AM17/	Lic.No/Date:0810139543 16.01.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CLARITHROMYCIN TABLETS 250MG (EACH TABLET CONTAINING CLARITHROMYCIN PH EUR 250MG WITH WASTAGE NORMS RECOMMENDED 255MG) (NET CONTENT OF CALRITHROMYCIN PH EUR IS 204 KGS)	1 Tablet	1	CLARITHROMYCIN PH EUR (CLARITHROMYCIN API TO EP8 STANDARED)	255mg/250 mg tablet
CLARITHROMYCIN TABLETS 500MG (EACH TABLET CONTAINING CLARITHROMYCIN PH EUR 500MG WITH WASTAGE NORMS RECOMMENDED 510MG) (NET CONTENT OF CALRITHROMYCIN PH EUR IS 2907 KGS) (THIS LICENSE IS ISSUED IN TERMS OF PARA 4.19 OF FTP AND 4.11 HBP 2015-2020 NOTATIONAL VALUE OF SUPPLY FREE OF COST INPUT RS. 55649568.00 USD 808860.00)	1 Tablet	1	CLARITHROMYCIN PH EUR (CLARITHROMYCIN API TO EP8 STANDARED)	510 mg/500 mg tablet

RA concerned may take further necessary action as per above decision of NC.

187	**Case No.:414/15/82-ALC4/2018**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01871/AM19/	RLA File :34/24/040/00291/AM17/	Lic.No/Date:3410042875 20.01.2017	Defer Date:
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

188

	Case No.:269/15/82-ALC4/2018	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01726/AM19/	RLA File :05/23/040/00491/AM17/	Lic.No/Date:0510401366 20.01.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 7/82-ALC4/2018, dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Vinorelbine Injections 10mg/1ml.	1 Number	1	Vinorelbine Tartrate IP/USP	15.239 mg/ vial
		2	Rubber Stoppers for Pharmaceutical Article Use R/S 13mm Daikyo Fluorotec S2-F451W D777-1. Rubber Stoppers 13mm cia coated.	Relevant as per packing policy
Vinorelbine Injections 50mg/5ml.	1 Number	1	Vinorelbine Tartrate IP/USP	76.195mg/ vial
		2	Rubber Stoppers for Pharmaceutical Article Use R/S 20mm Fluorotec 1242-1888 WSTR. Rubber Stoppers 20mm dia coated.	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

189	**Case No.:412/15/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01869/AM19/	RLA File :34/24/040/00284/AM17/	Lic.No/Date:3410042881 23.01.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AZITHROMYCIN STEP 4	KG ACTIVITY	1	ERYTHROMYCIN BASE USP	1.58 kg
		2	HYDROXYLAMINE HYDROCHLORIDE	0.714 kg
		3	METHANOL	2.24 kg
		4	METHANE SULFONYL CHLORIDE	0.47 kg
		5	ACETONE	6.45 kg
		6	ETHYL ALCOHOL	2.8 liter
		7	PLATINUM METAL	0.100 gm

RA concerned may take further necessary action as per above decision of NC.

190	**Case No.:577/15/82-ALC4/2018**	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02034/AM19/	RLA File :34/24/040/00299/AM17/	Lic.No/Date:3410042882 23.01.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
2 ETHYL HEXANOL NITRATE	1 kg	1	2 ETHYL HEXANOL	0.763 kg
		2	CONCENTRATED NITRIC ACID 98%	Not importable
		3	SULPHURIC ACID 98%	Not importable

RA concerned may take further necessary action as per above decision of NC.

191	**Case No.:992/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02449/AM19/	RLA File :07/24/040/00353/AM17/	Lic.No/Date:0710111032 27.01.2017	Defer Date:

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

192	**Case No.:993/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02450/AM19/	RLA File :07/24/040/00351/AM17/	Lic.No/Date:0710111042 31.01.2017	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

193	**Case No.:994/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02451/AM19/	RLA File :07/24/040/00352/AM17/	Lic.No/Date:0710111043 31.01.2017	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

194	**Case No.:374/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01831/AM19/	RLA File :09/24/040/00594/AM17/	Lic.No/Date:0910064653 07.02.2017	Defer Date:
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

195	**Case No.:360/15/82-ALC4/2018**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01817/AM19/	RLA File :05/24/040/00565/AM17/	Lic.No/Date:0510401593 09.02.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for complete technical details as per Appendix 4E.			

196	**Case No.:995/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02452/AM19/	RLA File :07/24/040/00362/AM17/	Lic.No/Date:0710111117 10.02.2017	Defer Date:
	Decision: CLA, New Delhi , Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

197	**Case No.:1001/15/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02458/AM19/	RLA File :07/24/040/00374/AM17/	Lic.No/Date:0710111126 14.02.2017	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

198	**Case No.:275/15/82-ALC4/2018**	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01732/AM19/	RLA File :08/24/040/00010/AM17/	Lic.No/Date:0810139753 21.02.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Dimethyl 5-Nitroisophthalate	1 kg	1	Isophthalic Acid	0.857 kg
		2	Methanol	0.89 kg

RA concerned may take further necessary action as per above decision of NC.

199	**Case No.:1002/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02459/AM19/	RLA File :07/24/040/00365/AM17/	Lic.No/Date:0710111160 21.02.2017	Defer Date:
	Decision: Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

200	**Case No.:276/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01733/AM19/	RLA File :05/23/040/00561/AM17/	Lic.No/Date:0510401758 22.02.2017	Defer Date:
	Decision: Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

201	**Case No.:517/15/82-ALC4/2018**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01974/AM19/	RLA File :03/94/040/01061/AM17/	Lic.No/Date:0310811464 27.02.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
STERILE CEFTRIAXONE SODIUM	1 kg	1	CEFTRIAXONE SODIUM (NON-STERILE)	1.04 kg
		2	ACETONE	1.72 kg
		3	PACKING Bottle MATERIAL:ALU.CANISTER(10KG)/ALU. BOTL.ANO.2M(20L000T.8020XY)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

202	**Case No.:1003/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02460/AM19/	RLA File :07/24/040/00376/AM17/	Lic.No/Date:0710111206 28.02.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SYNDOL TABLETS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 9000.000+Caff - 600.000+ Doxy-100.000+Codeine - 200.000 Colour Yellow 14037-32.640 KGS) (No. of Tablets 20000000) BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	1.632 kg
ADCO DOL TABLETS - (Paracetamol 450mg+Codeine Phosphate 10mg+Caffeine	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP /	10.2 kg

45mg+Doxylamine Succinate 5mg +Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg)(Para-31500.000+Codeine-700.000+Caff-3150.000+Doxy-350.000 Colour Yellow Lake-319.200 Colour Yellow WS-170.100 KGS)(No. of Tablets 70000000)BP/EP/USP/PH.EUR			EP / USP / PH.EUR	
		3.	COLOUR YELLOW 14037 IH	2.43 kg
		4.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg
BETAPYN TABLETS - (Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848mg Codeine Phosphate 10mg Tablets (Para -2250.000+ Caff - 250.000 Doxy-25.000+Colour Yellow 14037-9.240 Codeine - 50.00 KGS (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	Do not match with MBF
PYNSTOP TABLETS - (Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para - 2250.000+ Caff -225.000+ Doxy-25.000+Codeine - 50.000 Kgs) (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

203	**Case No.:1004/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02461/AM19/	RLA File :07/24/040/00377/AM17/	Lic.No/Date:0710111207 28.02.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SYNDOL TABLETS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 9000.000+Caff - 600.000+ Doxy-100.000+Codeine - 200.000 Colour Yellow 14037-32.640 KGS) (No. of Tablets 20000000) BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	1.632 kg
ADCO DOL TABLETS - (Paracetamol 450mg+Codeine Phosphate 10mg+Caffeine 45mg+ Doxylamine Succinate 5mg+Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg)(Para-31500.000+Codeine-700.000+Caff-3150.000+Doxy-350.000 Colour Yellow Lake-319.200 Colour Yellow WS-170.100 KGS)(No. of Tablets 70000000)BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	2.43 kg
		4.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg
BETAPYN TABLETS - (Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848mg Codeine Phosphate 10mg Tablets (Para -2250.000+ Caff - 250.000 Doxy-25.000+Colour Yellow 14037-9.240 Codeine - 50.00 KGS (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	Do not match with MBF

PYNSTOP TABLETS - (Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para - 2250.000+ Caff -225.000+ Doxy- 25.000+Codeine - 50.000 Kgs) (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

204	**Case No.:277/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01734/AM19/	RLA File :52/24/040/00079/AM17/	Lic.No/Date:5210042190 01.03.2017	Defer Date:
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Surat.			

205	**Case No.:1074/15/82-ALC4/2018**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02531/AM19/	RLA File :17/24/040/00153/AM17/	Lic.No/Date:1710006583 07.03.2017	Defer Date:
	Decision: Application received from RLA, Goa. Deferred for comments of TE.			

206	**Case No.:434/15/82-ALC4/2018**	Party Name:REINE LIFESCIENCE	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01891/AM19/	RLA File :34/24/040/00349/AM17/	Lic.No/Date:3410042997 08.03.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2018, dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
ATORVASTATIN CALCIUM	1 kg	1	(4R-Cis)1, 1-DIMETHYLETHYL-6-CYANOMETHYL-2,2-DIMETHYEYL-1,3 DIOXANE-4 ACETATE	0.708 kg
		2	4-FLUORO -ALPHA-(2-METHYL-1-OXOPROPYL)GAMMA-OXO-N-BETA-DIPHENYL BENZENE BUTANAMIDE	0.994 kg
		3	METHANOL	6.79 kg
		4	ACETONE	1.59 kg

RA concerned may take further necessary action as per above decision of NC.

207	**Case No.:435/15/82-ALC4/2018**	Party Name:REINE LIFESCIENCE	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01892/AM19/	RLA File :34/24/040/00352/AM17/	Lic.No/Date:3410042998 08.03.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Sevelamer Hydrochloride	1 kg	1	Allylamine	1.012 kg
Sevelamer Carbonate	1 kg	1	Allylamine	1.012 kg

RA concerned may take further necessary action as per above decision of NC.

208	**Case No.:1007/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02464/AM19/	RLA File :07/24/040/00396/AM17/	Lic.No/Date:0710111261 09.03.2017	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for total export quantity in number of tablets. Case is deferred. Further, the Committee considered the case as per online generated agenda in the presence of technical experts and after deliberations, it was decided to request RLA, Bangalore to change the application mentioning the export quantity of tablets in Numbers.

209	**Case No.:1020/15/82-ALC4/2018**	Party Name:PREMIER INDUSTRIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02477/AM19/	RLA File :50/24/040/00017/AM17/	Lic.No/Date:5010002343 31.03.2017	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for complete 4E with all technical details from the firm. Case is deferred.

210	**Case No.:467/15/82-ALC4/2018**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01924/AM19/	RLA File :05/23/040/00623/AM17/	Lic.No/Date:0510402171 06.04.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Fluorouracil Injections 500mg/10ml.	1 Number	1	5-Fluorouracil IP/USP. A white to almost white crystalline powder. Assay: NLT 98%	550 mg / injection
		2	Rubber Stoppers for Pharmaceutical Article Use R/S 20 mm Fflurotec 1242 - 1888 WSTR	Relevant as per packing policy
Fluorouracil Injections 250mg/5ml.	1 Number	1	5-Fluorouracil IP/USP. A white to almost white crystalline powder. Assay: NLT 98%	275 mg / injection
		2	Rubber Stoppers for Pharmaceutical Article Use R/S 20 mm Fflurotec 1242 - 1888 WSTR	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

211	**Case No.:292/15/82-ALC4/2018**	Party Name:VERTELLUS SPECIALTY MATERIALS (INDIA) PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01749/AM19/	RLA File :52/24/040/00089/AM17/	Lic.No/Date:5210042231 11.04.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
4 4 DICHLORO DIPHENYL SULPHONE	1,00,000.00 kg	1	4 4 DICHLORO DIPHENYL SULPOHONE (DCDPS CRUDE)	1,00,000.00 kg

RA concerned may take further necessary action as per above decision of NC.

212	**Case No.:548/15/82-ALC4/2018**	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Rejected**
	HQ File :01/82/050/02005/AM19/	RLA File :61/24/040/00001/AM18/	Lic.No/Date:6110001419 13.04.2017	Defer Date:

Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Surat.

However, the Committee considered the case as per online generated agenda and it was observed that import of vitamins are not allowed against export of food / feed supplements.

The Committee deliberated on the matter and it was decided to reject the case.

213	**Case No.:279/15/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Approved**
	HQ File :01/82/050/01736/AM19/	RLA File :05/23/040/00614/AM17/	Lic.No/Date:0510402233 17.04.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg
		2	1,2,4-Trichlorobenzene	0.220 kg
		3	Heptane	0.253 kg
		4	Stergene	0.005 kg
		5	Carbon	0.005 kg

RA concerned may take further necessary action as per above decision of NC.

214	**Case No.:280/15/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01737/AM19/	RLA File :05/23/040/00625/AM17/	Lic.No/Date:0510402234 17.04.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg
		2	1,2,4-Trichlorobenzene	0.220 kg
		3	Heptane	0.253 kg
		4	Stergene	0.005 kg
		5	Carbon	0.005 kg

RA concerned may take further necessary action as per above decision of NC.

215	**Case No.:1075/15/82-ALC4/2018**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02532/AM19/	RLA File :17/24/040/00002/AM18/	Lic.No/Date:1710006602 17.04.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2018, dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
LIOTHYRONINE SODIUM 20MCG TABLET (NET CONTENT OF IMPORT ITEM - LIOTHYRONINE SODIUM- 0.02mcg FOR EACH TABLET)	1 Number	LIOTHYRONINE SODIUM	20.4mcg/20 mcg tablet

RA concerned may take further necessary action as per above decision of NC.

216	**Case No.:293/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01750/AM19/	RLA File :52/24/040/00002/AM18/	Lic.No/Date:5210042239 25.04.2017	Defer Date:

Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Surat.

217	**Case No.:281/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01738/AM19/	RLA File :07/24/040/00007/AM18/	Lic.No/Date:0710111505 28.04.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
AMOXICILLIN & POTASSIUM CLAVULANATE TABLETS 625MG(TAB-3430000) [CO-AMOXICLAV 625MG] [Each film coated tablet contains Amoxicillin Trihydrate575 MG BP equivalent to Amoxicillin 500mg Pot.Clav BP+ Mcc Blend 300.728 MG (as dil.Pot.Clav.BP) equivalent to Clav.Acid 125mg] Exp.Qty 1972.250+1031.497 = 3003.747KG]	1 Number	1	AMOXICILLIN TRIHYDRATE	585.28 mg/tablet
		2	POTASSIUM CLAVULANATE + MCC BLEND 1:1 NON COS [CLAVULANATE POTASSIUM + AVICEL 1:1]	303.773 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

218	**Case No.:294/15/82-ALC4/2018**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01751/AM19/	RLA File :52/24/040/00006/AM18/	Lic.No/Date:5210042249 02.05.2017	Defer Date:
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Surat.			

219	**Case No.:283/15/82-ALC4/2018**	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01740/AM19/	RLA File :08/24/040/00006/AM18/	Lic.No/Date:0810140257 08.05.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2018, dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Bromoketal	1 kg	1	2,4 Dichloro Acetophenone	0.610 kg
		2	1,2 Pentanediol	0.385 kg
		3	Cyclohexane	0.0625 kg

RA concerned may take further necessary action as per above decision of NC.

220	**Case No.:284/15/82-ALC4/2018**	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01741/AM19/	RLA File :08/24/040/00491/AM17/	Lic.No/Date:0810140258 08.05.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2018, dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Bromoketal	1 kg	1	2,4 Dichloro Acetophenone	0.610 kg
		2	1,2 Pentanediol	0.385 kg
		3	Cyclohexane	0.0625 kg

RA concerned may take further necessary action as per above decision of NC.

221	**Case No.:285/15/82-ALC4/2018**	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01742/AM19/	RLA File :08/24/040/00433/AM17/	Lic.No/Date:0810140259 08.05.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2018, dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Bromoketal	1 kg	1	2,4 Dichloro Acetophenone	0.610 kg
		2	1,2 Pentanediol	0.385 kg
		3	Cyclohexane	0.0625 kg

RA concerned may take further necessary action as per above decision of NC.

222	**Case No.:282/15/82-ALC4/2018**	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01739/AM19/	RLA File :09/24/040/00067/AM18/	Lic.No/Date:0910065021 11.05.2017	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

223	**Case No.:287/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01744/AM19/	RLA File :07/24/040/00001/AM18/	Lic.No/Date:0710111588 15.05.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SYNDOL TABLETS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 13500.000+Caff - 900.000+ Doxy-150.000+Codeine - 300.000 Colour Yellow 14037-48.960 KGS) (No. of Tablets 30000000)BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	1.632 kg
ADCO DOL TABLETS - (Paracetamol 450mg+Codeine Phosphate 10mg+Caffeine 45mg+Doxylamine Succinate 5mg +Colour Yellow Lake-4.56mg+Colour Yellow WS-2.43mg) (Para-40500.000+Codeine-900.000+Caff-4050.000+Doxy-450.000 Colour Yellow Lake-410.400 Colour Yellow WS-218.700 KGS)(No. of Tablets 90000000)BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	2.43 kg
		4.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg
BETAPYN TABLETS - (Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848mg + Codeine Phosphate 10mg Tablets (Para -2250.000+ Caff - 250.000 Doxy-25.000+Colour Yellow 14037-9.240 Codeine - 50.00 KGS (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	Do not match with MBF

PYNSTOP TABLETS - (Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para - 2250.000+ Caff -225.000+ Doxy-25.000+Codeine - 50.000 Kgs) (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:288/15/82-ALC4/2018	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01745/AM19/	RLA File :07/24/040/00030/AM18/	Lic.No/Date:0710111594 15.05.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - (Theophylline 125mg +Guar gum 4.375mg) (Theop-1000.000 +GUAR GUM 35.000 KGS) (No. of Tablets - 8000000) BP / EP / USP / PH.EUR	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets - (Theophylline 200mg + Guar gum 7.00mg) (Theop-1857.143+GUAR GUM 65.000 KGS) (No. of Tablets - 9285714) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg

Neulin 250mg Tablets - (Theophylline 250mg + Guar gum 8.750mg) (Theop-2000.000+GUAR GUM 70.000 KGS) (No. of Tablets - 8000000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg
Neulin 300mg Tablets - (Theophylline 300mg + Guar gum 10.5mg) (Theop-2571.429+GUAR GUM 90.000 KGS) (No. of Tablets - 8571429) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

225	**Case No.:289/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01746/AM19/	RLA File :08/24/040/00043/AM18/	Lic.No/Date:0810140311 18.05.2017	Defer Date:
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.			

226	**Case No.:400/15/82-ALC4/2018**	Party Name:REINE LIFESCIENCE	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01857/AM19/	RLA File :34/24/040/00048/AM18/	Lic.No/Date:3410043205 19.05.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Sevelamer Hydrochloride	1 kg	1	AllylamineHydrochloride	1.012 kg
Sevelamer Carbonate	1 kg	1	AllylamineHydrochloride	1.012 kg

RA concerned may take further necessary action as per above decision of NC.

227	**Case No.:465/15/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01922/AM19/	RLA File :05/23/040/00035/AM18/	Lic.No/Date:0510402638 19.05.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg
		2	1,2,4-Trichlorobenzene	0.220 kg
		3	Heptane	0.253 kg
		4	Stergene	0.005 kg
		5	Carbon	0.005 kg

RA concerned may take further necessary action as per above decision of NC.

228	**Case No.:797/15/82-ALC4/2018**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02254/AM19/	RLA File :05/23/040/00064/AM18/	Lic.No/Date:0510402642 19.05.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 7/82-ALC4/2018, dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Paclitaxel Semi Synthetic.	1 kg	1	2-(PMP)-N-Bz-4-Ph-OxazolidineCarboxylic Acid. Assay not less than 98%	1.12 kg
		2	Silica Gel. -White crystaline solid with moisture content not more than 6%	20.00 kg
		3	Cerrous chloride anhydrous. -White to greeninsh blue hygorscopic powder with - Assay NLT 95%	0.100 kg
		4	Taxus Baccatta Leaves. Greeninsh leaves powder with D/L ration not less than 0.1	1676.08 kg

RA concerned may take further necessary action as per above decision of NC.

229	**Case No.:942/15/82-ALC4/2018**	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02399/AM19/	RLA File :05/23/040/00588/AM17/	Lic.No/Date:0510402640 19.05.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2018, dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Cephalexin monohydrate	1 kg	1	7-Amino desacetoxycephalosporanic acid (7-ADCA)	0.6586 kg
		2	D-(-)-Alpha phenyl glycine base(PG base)	0.522 kg
		3	Immobilized amidase (HIT-ABC)	0.0036 kg

RA concerned may take further necessary action as per above decision of NC.

230	**Case No.:392/15/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01849/AM19/	RLA File :34/24/040/00034/AM18/	Lic.No/Date:3410043214 22.05.2017	Defer Date:

Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.

231	**Case No.:395/15/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01852/AM19/	RLA File :34/24/040/00039/AM18/	Lic.No/Date:3410043212 22.05.2017	Defer Date:

Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.

232	**Case No.:290/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01747/AM19/	RLA File :07/24/040/00052/AM18/	Lic.No/Date:0710111636 23.05.2017	Defer Date:

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

233	**Case No.:291/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01748/AM19/	RLA File :07/24/040/00056/AM18/	Lic.No/Date:0710111650 24.05.2017	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

234	**Case No.:295/15/82-ALC4/2018**	Party Name:WINDSON CHEMICAL PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01752/AM19/	RLA File :52/24/040/00064/AM17/	Lic.No/Date:5210042288 25.05.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
FORMALDEHYDE	1 kg	1	METHANOL	0.465 kg

RA concerned may take further necessary action as per above decision of NC.

235	**Case No.:296/15/82-ALC4/2018**	Party Name:MICRO LABS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01753/AM19/	RLA File :07/24/040/00082/AM18/	Lic.No/Date:0710111725 08.06.2017	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

236	**Case No.:297/15/82-ALC4/2018**	Party Name:VERTELLUS SPECIALTY MATERIALS (INDIA) PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01754/AM19/	RLA File :52/24/040/00015/AM18/	Lic.No/Date:5210042296 16.06.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
4 4 DICHLORO DIPHENYL SULPHONE	1,70,000.00 kg	1	4 4 DICHLORO DIPHENYL SULPOHONE (DCDPS CRUDE)	1,70,000.00 kg

RA concerned may take further necessary action as per above decision of NC.

237	**Case No.:731/15/82-ALC4/2018**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02188/AM19/	RLA File :05/23/040/00059/AM18/	Lic.No/Date:0510403209 22.06.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
1,3 Dibromo 5,5 Dimethyl Hydantoin	1 kg	1	Acetone Cyanohydrin	0.437 kg
		2	Ammonium bicarbonate	0.436 kg
		3	Liquid bromine	0.621 kg

RA concerned may take further necessary action as per above decision of NC.

238	**Case No.:299/15/82-ALC4/2018**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01756/AM19/	RLA File :08/24/040/00094/AM18/	Lic.No/Date:0810140567 28.06.2017	Defer Date:

Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.

239	**Case No.:300/15/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01757/AM19/	RLA File :09/24/040/00145/AM18/	Lic.No/Date:0910065229 29.06.2017	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

240	**Case No.:571/15/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02028/AM19/	RLA File :09/24/040/00158/AM18/	Lic.No/Date:0910065242 06.07.2017	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

241	**Case No.:309/15/82-ALC4/2018**	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01766/AM19/	RLA File :09/24/040/00157/AM18/	Lic.No/Date:0910065252 07.07.2017	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

242	**Case No.:301/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01758/AM19/	RLA File :07/24/040/00111/AM18/	Lic.No/Date:0710111877 13.07.2017	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

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	Case No.:302/15/82-ALC4/2018	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01759/AM19/	RLA File :07/24/040/00104/AM18/	Lic.No/Date:0710111882 17.07.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SYNDOL TABLETS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg+ Colour Yellow 14037-1.632mg) (Para - 9000.000+Caff -600.000+ Doxy-100.000+Codeine - 200.000 Colour Yellow 14037-32.640 KGS) (No. of Tablets 20000000) BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	1.632 kg
ADCO DOL TABLETS - (Paracetamol 450mg+Codeine Phosphate 10mg+Caffeine 45mg+Doxylamine Succinate 5mg+ Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg)(Para-31500.000+Codeine-700.000+Caff-3150.000+Doxy-350.000 Colour Yellow Lake-319.200 Colour Yellow WS-170.100 KGS)(No. of Tablets 70000000)BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	2.43 kg
		4.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg

BETAPYN TABLETS - (Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037- 1.848mg+ Codeine Phosphate 10mg Tablets (Para -2250.000+ Caff -250.000 Doxy- 25.000+Colour Yellow 14037-9.240 Codeine -50.00 KGS (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	Do not match with MBF
PYNSTOP TABLETS - (Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para - 2250.000+ Caff - 225.000+ Doxy- 25.000+Codeine - 50.000 Kgs) (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

244	**Case No.:303/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01760/AM19/	RLA File :07/24/040/00103/AM18/	Lic.No/Date:0710111884 17.07.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SYNDOL TABLETS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 9000.000+Caff -600.000+ Doxy-100.000+Codeine - 200.000 Colour Yellow 14037-32.640 KGS) (No. of Tablets 20000000) BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	1.632 kg
ADCO DOL TABLETS - (Paracetamol 450mg+Codeine Phosphate 10mg+ Caffeine 45mg+Doxylamine Succinate 5mg+Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg)(Para-31500.000+Codeine-700.000+Caff-3150.000+Doxy-350.000 Colour Yellow Lake-319.200 Colour Yellow WS-170.100 KGS)(No. of Tablets 70000000)BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	2.43 kg
		4.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg
BETAPYN TABLETS - (Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848mg Codeine Phosphate 10mg Tablets (Para - 2250.000+ Caff -250.000 Doxy-25.000+Colour Yellow 14037-9.240 Codeine -50.00 KGS (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	Do not match with MBF

PYNSTOP TABLETS - (Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para - 2250.000+ Caff -225.000+ Doxy-25.000+Codeine - 50.000 Kgs) (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:1077/15/82-ALC4/2018	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02534/AM19/	RLA File :17/24/040/00036/AM18/	Lic.No/Date:1710006650 17.07.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CARBIMAZOLE 5mg Tabs	1 Number	1	Carbimazole (CarbimazolePh.Eur+In-House) -RA000518	5.10 mg/tablet
CARBIMAZOLE 10mg Tabs	1 Number	1	Carbimazole (CarbimazolePh.Eur+In-House) -RA000518	10.20 mg/tablet
CARBIMAZOLE 20mg Tabs	1 Number	1	Carbimazole (CarbimazolePh.Eur+In-House) -RA000518	20.40 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

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Case No.:305/15/82-ALC4/2018	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/01762/AM19/	RLA File :07/24/040/00115/AM18/	Lic.No/Date:0710111888 18.07.2017	Defer Date:

Decision: Application received from RLA, Bangalore. Deferred for comments of TE.

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Case No.:306/15/82-ALC4/2018	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/01763/AM19/	RLA File :07/24/040/00116/AM18/	Lic.No/Date:0710111889 18.07.2017	Defer Date:

Decision: Application received from RLA, Bangalore. Deferred for comments of TE.

248	**Case No.:554/15/82-ALC4/2018**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02011/AM19/	RLA File :03/95/040/00778/AM17/	Lic.No/Date:0310814665 18.07.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 18/82-ALC4/2014, dated 18.02.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Azithromycin Monohydrate Tech. Spec.:United States Pharmacopeial Grade	1 kg	1.	Azithromycin Dihydrate Tech. Spec.: Indian Pharmacopeial Grade	1.05 kg

RA concerned may take further necessary action as per above decision of NC.

249	**Case No.:307/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01764/AM19/	RLA File :07/24/040/00113/AM18/	Lic.No/Date:0710111924 25.07.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - (Theophylline 125mg +Guar gum 4.375mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 12000000) BP / EP / USP / PH.EUR	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	4.375 mg
Neulin 200mg Tablets - (Theophylline 200mg + Guar gum 7.00mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 7500000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg

Neulin 250mg Tablets - (Theophylline 250mg + Guar gum 8.750mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 6000000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg
Neulin 300mg Tablets - (Theophylline 300mg + Guar gum 10.5mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 5000000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:308/15/82-ALC4/2018	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01765/AM19/	RLA File :07/24/040/00114/AM18/	Lic.No/Date:0710111925 25.07.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - (Theophylline 125mg +Guar gum 4.375mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 12000000) BP / EP / USP / PH.EUR	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets - (Theophylline 200mg + Guar gum 7.00mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 7500000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg
Neulin 250mg Tablets - (Theophylline 250mg + Guar gum 8.750mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 6000000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg

Neulin 300mg Tablets - (Theophylline 300mg + Guar gum 10.5mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 5000000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

251	**Case No.:310/15/82-ALC4/2018**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01767/AM19/	RLA File :09/24/040/00223/AM18/	Lic.No/Date:0910065307 26.07.2017	Defer Date:
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

252	**Case No.:311/15/82-ALC4/2018**	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01768/AM19/	RLA File :08/24/040/00123/AM18/	Lic.No/Date:0810140725 26.07.2017	Defer Date:
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.			

253	**Case No.:402/15/82-ALC4/2018**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01859/AM19/	RLA File :34/24/040/00103/AM18/	Lic.No/Date:3410043365 26.07.2017	Defer Date:
	Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.			

254	**Case No.:312/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01769/AM19/	RLA File :07/24/040/00128/AM18/	Lic.No/Date:0710111950 02.08.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
ADCO-INDOMETACIN CAPSULES (INDOMETACIN CAPSULES 25MG +LACTOPRESS GRANULATED - 100MG (500.00 kg) BP/ PH.EUR	4000000.00 Number	1	INDOMETHACIN BP	102.00 kg
		2	LACTOPRESS GRANULATED PH.EUR	408.00 kg

RA concerned may take further necessary action as per above decision of NC.

255	**Case No.:313/15/82-ALC4/2018**	Party Name:MICRO LABS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01770/AM19/	RLA File :07/24/040/00132/AM18/	Lic.No/Date:0710111970 04.08.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
BROMFENAC OPTHALMIC SOLUTION 0.09% w/v 1.70 ml BP/EP/USP/IP (Each ml contains 1.035 mg of Bromfenac Sodium) 326.70 GM	1,85,675.00 Bottles	1	BROMFENAC SODIUM BP/EP/USP/IP	333.32 gram

RA concerned may take further necessary action as per above decision of NC.

256	**Case No.:314/15/82-ALC4/2018**	Party Name:WEXFORD LABORATORIES PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01771/AM19/	RLA File :07/24/040/00120/AM18/	Lic.No/Date:0710111992 09.08.2017	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Strength of the injection;
(ii) Vial size of the injection and
(iii) DML

257	**Case No.:315/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01772/AM19/	RLA File :07/24/040/00105/AM18/	Lic.No/Date:0710111997 09.08.2017	Defer Date:
	Decision: Application received from RLA Bangalore. Deferred for comments of TE.			

258	**Case No.:77/15/82-ALC4/2018**	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01534/AM19/	RLA File :09/24/040/00246/AM18/	Lic.No/Date:0910065342 10.08.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2018, dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
O-3,4,5-trifluorophenyl chlorothioformate	1 Kg.	1.	3, 4, 5-TRIFLUOROPHENOL	0.846 kg

RA concerned may take further necessary action as per above decision of NC.

259	**Case No.:487/15/82-ALC4/2018**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01944/AM19/	RLA File :03/94/040/00365/AM18/	Lic.No/Date:0310815159 16.08.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
MEROPENEM FOR INJECTION (MEROPENEM BUFFERED STERILE)	1 kg	1	MEROPENEM NON-STERILE(MEROPENEM TRIHYDRATE NON-STERILE)	0.958 kg

RA concerned may take further necessary action as per above decision of NC.

260	**Case No.:316/15/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01773/AM19/	RLA File :05/24/040/00205/AM18/	Lic.No/Date:0510403697 17.08.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Nepafenac Ophthalmic Suspension, 0.1% w/v NEPALACT Sterile Eye Drops, 5ml) (PRANAYAM)(Each ml contains Nepafenac 1.0 mg (Equivalent to 124.750 Gram of Bulk Drug)	24950.000 Numbers	1	NEPAFENAC	127.245 gram

RA concerned may take further necessary action as per above decision of NC.

261	**Case No.:476/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01933/AM19/	RLA File :07/24/040/00140/AM18/	Lic.No/Date:0710112034 18.08.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SYNDOL TABLETS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 18000.000+Caff -1200.000+ Doxy-200.000+Codeine - 400.000 Colour Yellow 14037-65.280 KGS) (No. of Tablets 40000000) BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	1.632 kg
ADCO DOL TABLETS - (Paracetamol 450mg+Codeine Phosphate 10mg+Caffeine 45mg+Doxylamine Succinate 5mg +Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg)(Para-40500.000+Codeine- 900.000+Caff-4050.000+Doxy-450.000 Colour Yellow Lake-410.400 Colour Yellow WS-218.700 KGS)(No. of Tablets 90000000)BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	2.43 kg
		4.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg

BETAPYN TABLETS -(Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848mg +Codeine Phosphate 10mg Tablets (Para -4500.000+ Caff -500.000 Doxy-50.000+Colour Yellow 14037-18.480 Codeine -100.00 KGS (No. of Tablets 10000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	Do not match with MBF
PYNSTOP TABLETS - (Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para - 4500.000+ Caff -450.000+ Doxy-50.000+Codeine - 100.000 Kgs) (No. of Tablets 10000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:480/15/82-ALC4/2018	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01937/AM19/	RLA File :07/24/040/00144/AM18/	Lic.No/Date:0710112035 21.08.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SYNDOL TABLETS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 18000.000+Caff - 1200.000+ Doxy-200.000+Codeine - 400.000 Colour Yellow 14037-65.280 KGS) (No. of Tablets 40000000) BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	1.632 kg
ADCO DOL TABLETS -(Paracetamol 450mg+Codeine Phosphate 10mg+Caffeine 45mg +Doxylamine Succinate 5mg+Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg)(Para-40500.000+Codeine-900.000+Caff-4050.000+Doxy-450.000 Colour Yellow Lake-410.400 Colour Yellow WS-218.700 KGS)(No. of Tablets 90000000)BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	2.43 kg
		4.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg

BETAPYN TABLETS -(Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848mg Codeine Phosphate 10mg Tablets (Para - 4500.000+ Caff -500.000 Doxy-50.000+Colour Yellow 14037-18.480 Codeine -100.00 KGS (No. of Tablets 10000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	Do not match with MBF
PYNSTOP TABLETS - (Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para - 4500.000+ Caff -450.000+ Doxy-50.000+Codeine - 100.000 Kgs) (No. of Tablets 10000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:481/15/82-ALC4/2018	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01938/AM19/	RLA File :07/24/040/00141/AM18/	Lic.No/Date:0710112037 21.08.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SYNDOL TABLETS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 18000.000+Caff -1200.000+ Doxy-200.000+Codeine - 400.000 Colour Yellow 14037-65.280 KGS) (No. of Tablets 40000000) BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	1.632 kg
ADCO DOL TABLETS -(Paracetamol 450mg+Codeine Phosphate 10mg+Caffeine 45mg+ Doxylamine Succinate 5mg+Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg)(Para-40500.000+Codeine- 900.000+Caff-4050.000+Doxy-450.000 Colour Yellow Lake-410.400 Colour Yellow WS-218.700 KGS)(No. of Tablets 90000000)BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	2.43 kg
		4.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg

BETAPYN TABLETS -(Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848mg + Codeine Phosphate 10mg Tablets (Para -4500.000+ Caff -500.000 Doxy-50.000+Colour Yellow 14037-18.480 Codeine -100.00 KGS (No. of Tablets 10000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	Do not match with MBF
PYNSTOP TABLETS - (Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para - 4500.000+ Caff -450.000+ Doxy-50.000+Codeine - 100.000 Kgs) (No. of Tablets 10000000) BP / EP / USP / PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

264	**Case No.:318/15/82-ALC4/2018**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01775/AM19/	RLA File :09/24/040/00259/AM18/	Lic.No/Date:0910065385 24.08.2017	Defer Date:
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

265	**Case No.:319/15/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Withdrawn**
	HQ File :01/82/050/01776/AM19/	RLA File :31/83/040/00071/AM18/	Lic.No/Date:3110066852 28.08.2017	Defer Date:
	Decision: RLA, Pune vide e-mail dated **11.04.2019** has informed that the subject advance authorization was issued on repeat basis and the same has been redeemed vide Redemption letter dated 22.05.2018 issued to firm. The Committee considered the above e-mail and decided to **withdraw** the case.			

266	**Case No.:320/15/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Withdrawn**
	HQ File :01/82/050/01777/AM19/	RLA File :31/83/040/00072/AM18/	Lic.No/Date:3110066853 28.08.2017	Defer Date:
	Decision: RLA, Pune vide e-mail dated **11.04.2019** has informed that the subject advance authorization has been redeemed vide Redemption letter dated 05.02.2017 issued to firm. The Committee considered the above e-mail and decided to **withdraw** the case.			

267	**Case No.:321/15/82-ALC4/2018**	Party Name:AASHA BIOCHEM	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Deferred**
	HQ File :01/82/050/01778/AM19/	RLA File :10/24/040/00018/AM18/	Lic.No/Date:1010059805 31.08.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that as per manufacturing process, starting raw material is Fish Oil , i.e., (Squalene Oil 80%), which falls under Chapter 1504 and the licence should not be issued under para 4.07 of HBP Vol. I. Hence, it was decided to call the firm for PH with sample of import and export product.			

268	**Case No.:403/15/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01860/AM19/	RLA File :34/24/040/00132/AM18/	Lic.No/Date:3410043442 05.09.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty. allowed gm/vial
Cefepime for Injection 1 Gm. (Each vial contains Cefepime Hydrochloride USP 1 gm equivalent to 2 Gm sterile mixture of Cefepime Hydrochloride & L-Arginine).	1 Number	1	CEFEPIME FOR INJ. USP (A Sterile Mixture of Cefepime Hydrochloride & L-Arginine) CEFEPIME FOR INJ. USP (Cefepime Content NLT 47.00% and NMT 60.00%) L-Arginine Content NLT 32.00% NMT 42.00%	1.8975
		2	GLASS BOTTLES 0077131002LV INFUSION CLEAR CHOICE- P 15 ML CLEARE	Relevant as per packing policy
		3	RUBBER STOPERS C14746720GC 6 TP 20mm INJECTION STOPPER BROMO BUTYL GREYULTRA CLEAN 6WAHSING WITH HIGHLY PURIFIEDH WATER RINSED WITH WFI READY TO STERILLIZE TYVEK BAGES AS PER GENERAL NOTES	

RA concerned may take further necessary action as per above decision of NC.

269	**Case No.:323/15/82-ALC4/2018**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01780/AM19/	RLA File :05/24/040/00254/AM18/	Lic.No/Date:0510403962 07.09.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
THYMOL 99% PURE & ABOVE	1 kg	1	META-CRESOL ABOVE 98.5%PURE	0.785 kg

RA concerned may take further necessary action as per above decision of NC.

270	**Case No.:483/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Deferred**
	HQ File :01/82/050/01940/AM19/	RLA File :07/24/040/00157/AM18/	Lic.No/Date:0710112113 07.09.2017	Defer Date:

Decision: Application received from RLA, Bangalore. Deferred for comments of TE.

271	**Case No.:324/15/82-ALC4/2018**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01781/AM19/	RLA File :09/24/040/00291/AM18/	Lic.No/Date:0910065457 14.09.2017	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

272	**Case No.:325/15/82-ALC4/2018**	Party Name:MAITHRI DRUGS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01782/AM19/	RLA File :09/24/040/00290/AM18/	Lic.No/Date:0910065464 14.09.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Gemifloxacin Mesylate	1 kg	1	Glycine ethyl ester HCL	0.967 kg
		2	DiBOC (Di tert-butyl Dicarbonate)	2.408 kg
		3	Methoxyl amine HCL	0.404 kg
		4	2,6-dichloro-5-fluoronicotinonitrile	0.834 kg
		5	Cyclopropyl amine	0.261 kg

RA concerned may take further necessary action as per above decision of NC.

273	**Case No.:506/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01963/AM19/	RLA File :07/24/040/00170/AM18/	Lic.No/Date:0710112139 15.09.2017	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts, it was decided to call for Master Batch Formula. Case is deferred.			

274	**Case No.:940/15/82-ALC4/2018**	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02397/AM19/	RLA File :03/94/040/00143/AM18/	Lic.No/Date:0310815943 25.09.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
ETHYL (P-HYDROXY) BENZOATE (PEEB)	1 kg	1	PARA HYDROXY BENZOIC ACID (PHBA)	0.713 kg
		2	TOLUENE	0.398 kg
		3	DIETHYL SULPHATE (DES)	0.882 kg
		4	CAUSTIC SODA FLAKES	0.412 kg
		5	ETHYL ALCOHOL (DENATURED)	0.279 kg

RA concerned may take further necessary action as per above decision of NC.

275	**Case No.:326/15/82-ALC4/2018**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01783/AM19/	RLA File :52/21/040/00093/AM18/	Lic.No/Date:5210042389 26.09.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018, dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Artemether	1 kg	1	Artemisinin	1.04 kg

RA concerned may take further necessary action as per above decision of NC.

276	**Case No.:510/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01967/AM19/	RLA File :07/24/040/00173/AM18/	Lic.No/Date:0710112199 27.09.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
AMOXICILLIN & POTASSIUM CLAVULANATE ORAL SUSPENSION 457MG/5ML, 70ML [108000 BOTTLES] [Each 5ml contains Amoxicillin Trihydrate 460mg equivalent to 400mg & 142.562mg of Pot.Clav + Syloid 1:1] [Exp.Qty 695.520+215.554=911.074 kgs]	1,08,000 BOTTLES	1	AMOXICILLIN TRIHYDRATE BP/PH.EUR PLAIN NON COS	635.04 kg
		2	POTASSIUM CLAVULANATE + SYLOID (1:1) NON COS	213.82 kg
AMOXICILLIN & POTASSIUM CLAVULANATE ORAL SUSPENSION 228.5MG/5ML, 70ML [48000 BOTTLES] [Each 5ml contains Amox.Trihydrate 230mg equivalent to 200mg & 71.282mg of Pot.Clav+Syloid 1:1] [Exp.Qty 154.560+47.902 = 202.462 Kgs]	48,000 BOTTLES	1	AMOXICILLIN TRIHYDRATE BP/PH.EUR PLAIN NON COS	141.12 kg
		2	POTASSIUM CLAVULANATE + SYLOID (1:1) NON COS	47.516 kg

RA concerned may take further necessary action as per above decision of NC.

277	**Case No.:89/15/82-ALC4/2018**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01546/AM19/	RLA File :05/24/040/00276/AM18/	Lic.No/Date:0510404195 04.10.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MECOBALAMIN (METHYLCOBALAMIN)	1 kg	1	VITAMIN B12 (CYANOCOBALAMIN)	0.95 kg

RA concerned may take further necessary action as per above decision of NC.

278	**Case No.:90/15/82-ALC4/2018**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01547/AM19/	RLA File :05/24/040/00277/AM18/	Lic.No/Date:0510404196 04.10.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOBETASOL PROPIONATE	1 kg	1	BETAMETHASONE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

279	**Case No.:515/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01972/AM19/	RLA File :07/24/040/00179/AM18/	Lic.No/Date:0710112226 04.10.2017	Defer Date:

Decision: Application received from RLA, Bangalore. Deferred for comments of TE.

280	**Case No.:327/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01784/AM19/	RLA File :05/23/040/00268/AM18/	Lic.No/Date:0510404290 13.10.2017	Defer Date:

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.

281	**Case No.:328/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01785/AM19/	RLA File :05/23/040/00266/AM18/	Lic.No/Date:0510404285 13.10.2017	Defer Date:

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.

282	**Case No.:329/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01786/AM19/	RLA File :05/23/040/00267/AM18/	Lic.No/Date:0510404287 13.10.2017	Defer Date:

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.

283	**Case No.:404/15/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01861/AM19/	RLA File :34/24/040/00178/AM18/	Lic.No/Date:3410043543 13.10.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AZITHROMYCIN STEP 4	KG ACTIVITY	1	ERYTHROMYCIN BASE USP	1.58 kg
		2	HYDROXYLAMINE HYDROCHLORIDE	0.714 kg
		3	METHANOL	2.24 kg
		4	METHANE SULFONYL CHLORIDE	0.47 kg
		5	ACETONE	6.45 kg
		6	ETHYL ALCOHOL	2.8 liter
		7	PLATINUM METAL	0.100 gm

RA concerned may take further necessary action as per above decision of NC.

284	**Case No.:91/15/82-ALC4/2018**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01548/AM19/	RLA File :05/24/040/00299/AM18/	Lic.No/Date:0510404299 16.10.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BETAMETHASONE VALERATE	1 kg	1	BETAMETHASONE	0.915 kg

RA concerned may take further necessary action as per above decision of NC.

285	**Case No.:482/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01939/AM19/	RLA File :07/24/040/00143/AM18/	Lic.No/Date:0710112304 25.10.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Cyanocobalamin Injection USP 1000 mcg/ mL (1ml) 5000000 vials	5000000 vials	1	CYANOCOBALAMINE VITAMIN B12 CRYSTALLINE	5500 gram
Cyanocobalamin Injection USP 1000 mcg/ ml (10ml) 150000 vials	150000 vials	1	CYANOCOBALAMINE VITAMIN B12 CRYSTALLINE	1650 gram

RA concerned may take further necessary action as per above decision of NC.

286	**Case No.:92/15/82-ALC4/2018**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01549/AM19/	RLA File :05/24/040/00300/AM18/	Lic.No/Date:0510404403 30.10.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
TRIAMCINOLONE ACETONIDE MICRONISED	49.500 kg	1	TRIAMCINOLONE ACETONIDE	49.500 kg

RA concerned may take further necessary action as per above decision of NC.

287	**Case No.:1028/15/82-ALC4/2018**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02485/AM19/	RLA File :29/24/040/00006/AM18/	Lic.No/Date:2910025308 30.10.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2018, dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DIHYDROMYRCENOL	1 kg	1	ALPHA PINENE	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

288	**Case No.:330/15/82-ALC4/2018**	Party Name:PARAMOUNT AROMACHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01787/AM19/	RLA File :05/24/040/00297/AM18/	Lic.No/Date:0510404439 31.10.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CARVACROL	1 kg	1	DIPENTENE	3.20 kg

RA concerned may take further necessary action as per above decision of NC.

289	**Case No.:1076/15/82-ALC4/2018**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02533/AM19/	RLA File :17/24/040/00051/AM18/	Lic.No/Date:1710006669 02.11.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Colchicine 500MCG Tablets Net Content of import item *Colchicine 8.10 Kgs	15000000.00 Numbers	1	Colchicine Ph.Eur	7.65 kg

RA concerned may take further necessary action as per above decision of NC.

290	**Case No.:70/15/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01527/AM19/	RLA File :05/24/040/00321/AM18/	Lic.No/Date:0510404506 06.11.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Di Isononyl Phthalate (DINP)	1 kg	1	Phthalate Anhydride	0.352 kg
		2	Iso Nonyl Alcohol	0.695 kg

RA concerned may take further necessary action as per above decision of NC.

291	**Case No.:550/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02007/AM19/	RLA File :07/24/040/00202/AM18/	Lic.No/Date:0710112366 08.11.2017	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

292	**Case No.:331/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01788/AM19/	RLA File :09/24/040/00406/AM18/	Lic.No/Date:0910065681 20.11.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
1-BROMO-2-IODOBENZENE	1 kg	1.	2-BROMOANILINE	1.086 kg
		2	POTASSIUM IODIDE	0.733 kg
		3	CYCLOHEXANE	2.75 kg

RA concerned may take further necessary action as per above decision of NC.

293	**Case No.:583/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02040/AM19/	RLA File :07/24/040/00224/AM18/	Lic.No/Date:0710112429 20.11.2017	Defer Date:
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

294	**Case No.:332/15/82-ALC4/2018**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01789/AM19/	RLA File :22/24/040/00063/AM18/	Lic.No/Date:2210015814 24.11.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 7/82-ALC4/2018, dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Cefixime Trihydrate	1 kg	1.	GCLE	1.4219 kg
		2.	Sodium bromide	0.3628 kg
		3.	Tri Phenyl Phosphine	0.775 kg
		4.	DMF	1.869 kg
		5.	Methylene Chloride	1.546 kg
		6.	Formaldehyde	1.118 kg
		7	Methanol	5.117 kg
		8	Phenol	0.3808 kg
		9	Butyl Acetate	0.302 kg
		10	Eno Carbon	0.050 kg
		11	Acetone	0.793 kg
		12	MICA Ester	0.820 kg
		13	Triethylamine (TEA)	0.2717 kg

RA concerned may take further necessary action as per above decision of NC.

295	**Case No.:769/15/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02226/AM19/	RLA File :03/94/040/00657/AM18/	Lic.No/Date:0310817294 24.11.2017	Defer Date:
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.			

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	Case No.:333/15/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01790/AM19/	RLA File :09/24/040/00418/AM18/	Lic.No/Date:0910065696 27.11.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018, dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TRICLOSAN OR TRICLOSAN USP OR VIV-20	1 kg	1	2,4 DICHLORO PHENOL	1.50 kg
		2	PERCHLORO ETHYLENE	2.50 kg
		3	SODIUM NITRITE	0.50 kg
		4	ISOPROPYL ALCOHOL (IPA)	1.00 kg
		5	HEXANE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

297	**Case No.:334/15/82-ALC4/2018**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01791/AM19/	RLA File :52/24/040/00046/AM18/	Lic.No/Date:5210042442 29.11.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
LUMEFANTRINE	1 kg	1	(DIBUTYLAMINE METHYL) - 2,7 - DICHLORO-4-FLUOREN METHANOL (DBA)	0.869 kg

RA concerned may take further necessary action as per above decision of NC.

298	**Case No.:723/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02180/AM19/	RLA File :09/24/040/00414/AM18/	Lic.No/Date:0910065719 30.11.2017	Defer Date:

Decision: RLA, Bangalore, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

299	**Case No.:79/15/82-ALC4/2018**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01536/AM19/	RLA File :52/24/040/00050/AM18/	Lic.No/Date:5210042446 04.12.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2018, dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-(3-CHLORO PHENYL) 4-(3-CHLORO PROPYL) PIPERAZINE HCL	1 kg	1	META CHLORO ANILINE	0.88 kg
		2	1,3-BROMO CHLORO PROPANE 99% MIN.	0.924 kg

RA concerned may take further necessary action as per above decision of NC.

300	**Case No.:336/15/82-ALC4/2018**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01793/AM19/	RLA File :05/24/040/00400/AM18/	Lic.No/Date:0510404793 08.12.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
THYMOL 99% PURE & ABOVE	1 kg	1	META-CRESOL ABOVE 98.5%PURE	0.785 kg
		2	ISO PROPYL ALCOHOL (IPA)	0.3 kg

RA concerned may take further necessary action as per above decision of NC.

301	**Case No.:585/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02042/AM19/	RLA File :07/24/040/00225/AM18/	Lic.No/Date:0710112511 08.12.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Amoxicillin & Potassium Clavulanate 625mg Tablets [700000 No.] [Each film coated tablet contains Amoxicillin Trihydrate BP as Amoxicillin 500mg Potassium Clavulanate BP (as diluted Potassium Clavulanate BP) equivalent to Clavulanic Acid 125mg] [401.557+208.270=609.827 Kgs]	700000 Numbers	1	Amoxicillin Trihydrate BP/Ph.Eur COMP COS	409.588 kg
		2	Potassium Clavulanate + Avicel 1:1 COS [Potassium Clavulanate + MCC Blend 1:1 COS]	212.435 kg
Amoxicillin & Potassium Clavulanate 1000mg Tablets [1447248 No.] [Each film coated tablet contains Amoxicillin Trihydrate BP as Amoxicillin 875mg Potassium Clavulanate BP (as diluted Potassium Clavulanate BP) equivalent to Clavulanic Acid 125mg] [1452.858+430.597=1883.455 Kgs]	1447248 Numbers	1	Amoxicillin Trihydrate BP/Ph.Eur COMP COS	1481.915 kg
		2	Potassium Clavulanate + Avicel 1:1 COS [Potassium Clavulanate + MCC Blend 1:1 COS]	439.209 kg

Amoxicillin & Potassium Clavulanate 375mg Tablets [200000 No.] [Each film coated tablet contains Amoxicillin Trihydrate BP as Amoxicillin 250mg & Potassium Clavulanate BP (as diluted Potassium Clavulanate BP) equivalent to Clavulanic Acid 75mg] [57.365+35.703=93.068Kgs]	200000 Numbers	1	Amoxicillin Trihydrate BP/Ph.Eur COMP COS	58.513 kg
		2	Potassium Clavulanate + Avicel 1:1 COS [Potassium Clavulanate + MCC Blend 1:1 COS]	36.417 kg

RA concerned may take further necessary action as per above decision of NC.

302	**Case No.:393/15/82-ALC4/2018**	Party Name:VOVANTIS LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01850/AM19/	RLA File :34/24/040/00001/AM18/	Lic.No/Date:3410043692 11.12.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of technical experts and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as per SION A- 412 or as applied by firm whichever is lower.

303	**Case No.:337/15/82-ALC4/2018**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01794/AM19/	RLA File :05/24/040/00370/AM18/	Lic.No/Date:0510404862 12.12.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PVC Plasticizer (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.352 kg
		2	ISO NONANOL	0.695 kg

RA concerned may take further necessary action as per above decision of NC.

304	**Case No.:338/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01795/AM19/	RLA File :05/23/040/00348/AM18/	Lic.No/Date:0510404882 12.12.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Cefuroxime Sodium For Injection 1.50 GRAM.	288105.000 Number	1	CEFUROXIME SODIUM	500.00 kg

RA concerned may take further necessary action as per above decision of NC.

305	**Case No.:339/15/82-ALC4/2018**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01796/AM19/	RLA File :22/24/040/00071/AM18/	Lic.No/Date:2210015823 13.12.2017	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Betamethasone Dipropionate	1 kg	1	Betamethasone	0.868 kg
		2	Triethyl Ortho Propionate	0.77 kg

RA concerned may take further necessary action as per above decision of NC.

306	**Case No.:340/15/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01797/AM19/	RLA File :52/24/040/00051/AM18/	Lic.No/Date:5210042456 15.12.2017	Defer Date:

Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Surat.

307	**Case No.:341/15/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01798/AM19/	RLA File :52/24/040/00052/AM18/	Lic.No/Date:5210042457 18.12.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-(2-AMINO ETHOXY)-2-CHLORO DIETHYL SULFONE / ETHERAMINE / ORGANIC DYE INTERMEDIATE SR-72	1 kg	1	2-AMINO ETHOXY ETHANOL	0.800 kg
		2	2-MERCAPTO ETHANOL	0.560 kg
		3	CAUSTIC SODA (100%)	0.520 kg

RA concerned may take further necessary action as per above decision of NC.

308	**Case No.:406/15/82-ALC4/2018**	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01863/AM19/	RLA File :34/24/040/00227/AM18/	Lic.No/Date:3410043708 19.12.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BETAMETHASONE DI PROPIONATE BP/USP	1 kg	1	BETAMETHASONE IP/BP/USP/EP	0.868 kg

RA concerned may take further necessary action as per above decision of NC.

309	**Case No.:342/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01799/AM19/	RLA File :09/24/040/00374/AM18/	Lic.No/Date:0910065776 20.12.2017	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

310	**Case No.:343/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01800/AM19/	RLA File :09/24/040/00378/AM18/	Lic.No/Date:0910065777 20.12.2017	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

311	**Case No.:411/15/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01868/AM19/	RLA File :34/24/040/00262/AM18/	Lic.No/Date:3410043725 21.12.2017	Defer Date:

Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.

312	**Case No.:344/15/82-ALC4/2018**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01801/AM19/	RLA File :05/24/040/00447/AM18/	Lic.No/Date:0510405090 26.12.2017	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Plasticizer (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.352 kg
		2	ISO NONANOL	0.695 kg

RA concerned may take further necessary action as per above decision of NC.

313	**Case No.:751/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02208/AM19/	RLA File :08/24/040/00266/AM18/	Lic.No/Date:0810141617 27.12.2017	Defer Date:

Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.

314	**Case No.:345/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01802/AM19/	RLA File :05/23/040/00377/AM18/	Lic.No/Date:0510405191 02.01.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
Capecitabine Tablets USP 500mg	Number	CAPECITABINE	510 mg/500 mg tablets
Capecitabine Tablets USP 150mg	Number	CAPECITABINE	153 mg/150 mg tablets

RA concerned may take further necessary action as per above decision of NC.

315

Case No.:347/15/82-ALC4/2018	Party Name:MAITHRI DRUGS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01804/AM19/	RLA File :09/24/040/00494/AM18/	Lic.No/Date:0910065835 03.01.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
GEMIFLOXACIN MESYLATE	1 kg	1	Glycine ethyl ester HCL	0.967 kg
		2	DiBOC (Di tert-butyl Dicarbonate)	2.408 kg
		3	Methoxyl amine HCL	0.404 kg
		4	2,6-dichloro-5-fluoronicotinonitrile	0.834 kg
		5	Cyclopropyl amine	0.261 kg

RA may take appropriate action as per the decision of Norms Committee.

316

Case No.:682/15/82-ALC4/2018	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02139/AM19/	RLA File :07/24/040/00274/AM18/	Lic.No/Date:0710112623 03.01.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Amoxicillin & Potassium Clavulanate Tablets 625mg [Each film coated tablet contains Amoxicillin Trihydrate BP as Amoxicillin 500mg Potassium Clavulanate BP (as diluted Potassium Clavulanate BP) equivalent to Clavulanic Acid 125mg] 5550000 No. [3183.774+1651.280 = Kgs]	5550000 Numbers	1	AMOXICILLIN TRIHYDRATE BP/PH.EUR COMP EXTRA DRY	3247.450 kg
		2	POTASSIUM CLAVULANATE + AVICEL 1:1 NON COS	1684.306 kg
Amoxicillin & Potassium Clavulanate Tablets 1000mg [Each film coated tablet contains Amoxicillin Trihydrate BP as Amoxicillin 875mg Potassium Clavulanate BP (as diluted Potassium Clavulanate BP) equivalent to Clavulanic Acid 125mg] 1000000 No. [1003.876+297.528 = 1301.404Kgs]	1000000 Numbers	1	AMOXICILLIN TRIHYDRATE BP/PH.EUR COMP EXTRA DRY	1023.954 kg
		2	POTASSIUM CLAVULANATE + AVICEL 1:1 NON COS	303.479 kg
Amoxicillin & Potassium Clavulanate Tablets 375mg [Each film coated tablet contains Amoxicillin Trihydrate BP as Amoxicillin 250mg & Potassium Clavulanate BP (as diluted Potassium Clavulanate BP) equivalent to Clavulanic Acid 75mg] 200000 No. [57.365+35.703=93.068Kgs]	200000 Numbers	1	AMOXICILLIN TRIHYDRATE BP/PH.EUR COMP EXTRA DRY	58.513 kg
		2	POTASSIUM CLAVULANATE + AVICEL 1:1 NON COS	36.417 kg

RA concerned may take further necessary action as per above decision of NC.

317	**Case No.:348/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01805/AM19/	RLA File :52/24/040/00053/AM18/	Lic.No/Date:5210042478 04.01.2018	Defer Date:
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Surat.			

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Case No.:681/15/82-ALC4/2018	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02138/AM19/	RLA File :07/24/040/00282/AM18/	Lic.No/Date:0710112650 08.01.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
CO-AMOXICLAV INJECTION 1200MG [20ML] [1750950 NO.] [CO-AMOXICLAV INJECTION 1.2G 238MG OF POTASSIUM CLAV. IS EQUIVALANT TO 200MG OF CLAV. ACID 1060MG OF AMOXICILLIN SODIUM IS EQUIVALENT TO 1000MG OF AMOXICILLIN]	1 Number	Clavulanate Potassium Sterile + Amoxicillin Sodium Sterile 1:5	1320 mg/vial

RA concerned may take further necessary action as per above decision of NC.

319	**Case No.:350/15/82-ALC4/2018**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01807/AM19/	RLA File :09/24/040/00533/AM18/	Lic.No/Date:0910065878 10.01.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
DIPYRIDAMOLE	1 kg	1	DiCl.dipiperidinopyrimido [5,4d] pyrimidine (Or) 2,6-Dichloro 4,8-dipiperidinopyrimido[5,4-d] pyrimidine	0.935 kg
		2	Diethanolamine	2.543 kg
		3	Toluene	2.244 kg

RA concerned may take further necessary action as per above decision of NC.

320	**Case No.:1021/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02478/AM19/	RLA File :24/24/040/00039/AM18/	Lic.No/Date:2410042334 12.01.2018	Defer Date:

Decision: RLA, Rajkot was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Rajkot.

321	**Case No.:351/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01808/AM19/	RLA File :05/23/040/00407/AM18/	Lic.No/Date:0510405355 15.01.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CEFTAZIDIME FOR INJECTION 1.0GM.	1 Number	1	CEFTAZIDIME FOR INJECTION (BULK STERILE)	1.281 gram
CEFTAZIDIME FOR INJECTION 2.0GM	1 Number	1	CEFTAZIDIME FOR INJECTION (BULK STERILE)	2.562 gram

RA concerned may take further necessary action as per above decision of NC.

322	**Case No.:551/15/82-ALC4/2018**	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02008/AM19/	RLA File :61/24/040/00004/AM18/	Lic.No/Date:6110001484 16.01.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Composition of export product; (ii) Copy of DML for export product and (iii) COA of imported Vitamin E oil 98%.			

323	**Case No.:636/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02093/AM19/	RLA File :07/24/040/00240/AM18/	Lic.No/Date:0710112688 17.01.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - (Theophylline 125mg +Guar gum 4.375mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 12000000) BP / EP / USP / PH.EUR	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets - (Theophylline 200mg + Guar gum 7.00mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 7500000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg
Neulin 250mg Tablets - (Theophylline 250mg + Guar gum 8.750mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 6000000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg

Neulin 250mg Tablets - (Theophylline 250mg + Guar gum 8.750mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 6000000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:637/15/82-ALC4/2018	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02094/AM19/	RLA File :07/24/040/00241/AM18/	Lic.No/Date:0710112692 17.01.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - (Theophylline 125mg +Guar gum 4.375mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 12000000) BP / EP / USP / PH.EUR	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets - (Theophylline 200mg + Guar gum 7.00mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 7500000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg
Neulin 250mg Tablets - (Theophylline 250mg + Guar gum 8.750mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 6000000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg
Neulin 300mg Tablets - (Theophylline 300mg + Guar gum 10.5mg) (Theop-1500.000 +GUAR GUM 52.500 KGS) (No. of Tablets - 5000000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

325	**Case No.:678/15/82-ALC4/2018**	Party Name:R L FINE CHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02135/AM19/	RLA File :07/24/040/00259/AM18/	Lic.No/Date:0710112768 02.02.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
ORPHENADRINE CITRATE BP/EP/USP	1 kg	1	2 METHYL BENZOPHENONE	0.70 kg
		2	ACETONE	1.25 kg

RA concerned may take further necessary action as per above decision of NC.

326	**Case No.:408/15/82-ALC4/2018**	Party Name:CHEMCON SPECIALITY CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01865/AM19/	RLA File :34/24/040/00231/AM18/	Lic.No/Date:3410043867 06.02.2018	Defer Date:

Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.

327	**Case No.:352/15/82-ALC4/2018**	Party Name:SCOTT-EDIL ADVANCE RESEARCH LAB. AND EDUCATION LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01809/AM19/	RLA File :22/24/040/00076/AM18/	Lic.No/Date:2210015853 06.02.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2018, dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Meropenem for Injection 1gm Each vial contains: Meropenem Trihydrate equivalent to Meropenem Anhydrous 1000mg, Sodium Carbonate equivalent to Sodium 90.2mg (as Buffer)	1 Number	1	Meropenem Trihydrate	1255 mg / vial

RA concerned may take further necessary action as per above decision of NC.

328	**Case No.:353/15/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01810/AM19/	RLA File :05/23/040/00408/AM18/	Lic.No/Date:0510405566 07.02.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Zinc Pyrithone 50% FPS (Fine Particle Suspension)	36.00 kg	1	Zinc Pyrithone	18.00 kg

RA concerned may take further necessary action as per above decision of NC.

329	**Case No.:1008/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02465/AM19/	RLA File :07/24/040/00299/AM18/	Lic.No/Date:0710112790 07.02.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Amoxicillin & Potassium Clavulanate Tablets 625mg [20050000 No.] [Each film coated tablet contains Amoxicillin Trihydrate BP as Amoxicillin 500mg Potassium Clavulanate BP (as diluted Potassium Clavulanate BP) equivalent to Clavulanic Acid 125mg] [11501.743+5965.436 = 17467.179 Kgs]	20050000 Numbers	1	AMOXICILLIN TRIHYDRATE BP/PH.EUR COMP EXTRA DRY	11731.778 kg
		2	POTASSIUM CLAVULANATE + AVICEL 1:1 NON COS	6084.745 kg
Amoxicillin & Potassium Clavulanate Tablets 1000mg [1200000 No.] [Each film coated tablet contains Amoxicillin Trihydrate BP as Amoxicillin 875mg Potassium Clavulanate BP (as diluted Potassium Clavulanate BP) equivalent to Clavulanic Acid 125mg] [1204.651+357.034 = 1561.685Kgs]	1200000 Numbers	1	AMOXICILLIN TRIHYDRATE BP/PH.EUR COMP EXTRA DRY	1228.744 kg
		2	POTASSIUM CLAVULANATE + AVICEL 1:1 NON COS	364.174 kg
Amoxicillin & Potassium Clavulanate Tablets 375mg [2000000 No] [Each film coated tablet contains Amoxicillin Trihydrate BP as Amoxicillin 250mg & Potassium Clavulanate BP (as diluted Potassium Clavulanate BP) equivalent to Clavulanic Acid 75mg] [573.653+357.032=930.685Kgs]	2000000 Numbers	1	AMOXICILLIN TRIHYDRATE BP/PH.EUR COMP EXTRA DRY	585.126 kg
		2	POTASSIUM CLAVULANATE + AVICEL 1:1 NON COS	364.173 kg

RA concerned may take further necessary action as per above decision of NC..

330	**Case No.:1071/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02528/AM19/	RLA File :04/24/040/00218/AM18/	Lic.No/Date:0410163964 08.02.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Bosentan Monohydrate	1 kg	1.	4,6-Dichloro-5-(2-Methoxyphenoxy)2,2-Bipyrimidine (BP Dichloro)	0.882 kg
		2	4-(tertbutyl)benzene-1-sulfonamide (TBBSA)	0.541 kg
		3	Toluene	3.50 kg
		4	Acetone	3.875 kg

RA concerned may take further necessary action as per above decision of NC.

331	**Case No.:819/15/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02276/AM19/	RLA File :05/23/040/00440/AM18/	Lic.No/Date:0510405609 09.02.2018	Defer Date:

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.

332	**Case No.:423/15/82-ALC4/2018**	Party Name:RONAK CHEMICALS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01880/AM19/	RLA File :34/24/040/00319/AM18/	Lic.No/Date:3410043889 13.02.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BARBITURIC ACID	1 kg	1	DI ETHYL MALONATE	1.46 kg
		2	SODIUM METAL	0.179 kg

RA concerned may take further necessary action as per above decision of NC.

333	**Case No.:1009/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02466/AM19/	RLA File :07/24/040/00305/AM18/	Lic.No/Date:0710112820 13.02.2018	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

334	**Case No.:354/15/82-ALC4/2018**	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01811/AM19/	RLA File :09/24/040/00579/AM18/	Lic.No/Date:0910065985 14.02.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import Items	Qty.
Oseltamivir Phosphate	1 kg	1.	Shikimic acid	1.66 kg
		2.	Tri ethyl Silane	0.90 kg
		3.	Triethyl Ortho Formate	4.45 kg

RA concerned may take further necessary action as per above decision of NC.

335	**Case No.:19/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01476/AM19/	RLA File :09/24/040/00597/AM18/	Lic.No/Date:0910065997 19.02.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 20/82-ALC4/2013, dated 16.01.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SIMVASTATIN	1 kg	1	Butanoic Acid 2,2-Dimethyl-1,2,3,7,8,8a-Hexahydro-3,7-Dimethyl-8-(2-(Tetrahydro-4-Hydroxy-6-oxo-2H-pyran-2yl) Ethyl)-1-Naphthalenyl Ester	1.288 kg
		2	Acetone	2.77 kg
		3	Methanol	3.29 kg

RA concerned may take further necessary action as per above decision of NC.

336	**Case No.:93/15/82-ALC4/2018**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Approved**
	HQ File :01/82/050/01550/AM19/	RLA File :05/24/040/00589/AM18/	Lic.No/Date:0510405690 21.02.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOBETASOL PROPINATE	1 kg	1	BETAMETHASONE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

337	**Case No.:552/15/82-ALC4/2018**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02009/AM19/	RLA File :03/95/040/00881/AM18/	Lic.No/Date:0310819384 23.02.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Azithromycin Dihydrate Tech. Spec.; United States Pharmacopeial Grade	2500.00 kg	1	Azithromycin Dihydrate Tech. Spec.: Indian Pharmacopeial grade	2500.00 kg

RA concerned may take further necessary action as per above decision of NC.

338	**Case No.:1073/15/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02530/AM19/	RLA File :04/24/040/00227/AM18/	Lic.No/Date:0410164010 23.02.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
ACETAZOLAMIDE TABLETS 250MG	1 Number	1	ACETAZOLAMIDE	255 mg / tablet

RA concerned may take further necessary action as per above decision of NC.

339	**Case No.:553/15/82-ALC4/2018**	Party Name:M/S HIMALAYAN PRODUCTS &INDUSTRIES CORPN., P.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02010/AM19/	RLA File :61/24/040/00005/AM18/	Lic.No/Date:6110001494 27.02.2018	Defer Date:
	Decision: Application received from RLA, Dehradun. Deferred for comments of TE.			

340	**Case No.:737/15/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02194/AM19/	RLA File :09/24/040/00609/AM18/	Lic.No/Date:0910066022 01.03.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
EFAVIRENZ	1 Kg.	1	(S)-5-Chloro-Alpha-(Cyclo Propyl Ethynyl)-2-Amino-Alpha-(Tri Fluoro Methyl) Benzene Methanol	0.987 kg
		2	TRIPHOSGENE	0.431 kg

RA concerned may take further necessary action as per above decision of NC.

341	**Case No.:82/15/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01539/AM19/	RLA File :34/24/040/00334/AM18/	Lic.No/Date:3410043930 06.03.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EDOT (3,4 - Ethylenedioxythiophene) (Other Organo-Sulphur Compnds)	1 kg	1	Dimethyl 2,2-thiobisacetate	0.566 kg
		2	Dimethyl Oxalate	1.30 kg
		3	Sodium Methoxide Solution 30% (Sodium Methylate)	4.39 kg
		4	Dimethylformamide	0.329 kg
		5	1,2- Dichloroethane	1.76 kg
		6	Sulfolane	0.4186 kg
		7	Sodium Sulphide	Not shown in the process, hence not allowed.

RA concerned may take further necessary action as per above decision of NC.

342

Case No.:1010/15/82-ALC4/2018	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02467/AM19/	RLA File :07/24/040/00335/AM18/	Lic.No/Date:0710112928 06.03.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - (Theophylline 125mg +Guar gum 4.375mg) (Theop-2500.000 +GUAR GUM 87.500 KGS) (No. of Tablets - 20000000) BP / EP / USP / PH.EUR	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets - (Theophylline 200mg + Guar gum 7.00mg) (Theop-2500.000 +GUAR GUM 87.500 KGS) (No. of Tablets - 12500000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg
Neulin 250mg Tablets - (Theophylline 250mg + Guar gum 8.750mg) (Theop-2500.000 +GUAR GUM 87.500 KGS) (No. of Tablets - 10000000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg
Neulin 300mg Tablets - (Theophylline 300mg + Guar gum 10.5mg) (Theop-3000.000 +GUAR GUM 105.000 KGS) (No. of Tablets - 10000000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

343	**Case No.:426/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01883/AM19/	RLA File :34/24/040/00330/AM18/	Lic.No/Date:3410043937 07.03.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
2 ETHYL HEXYL NITRATE	1 kg	1	2 ETHYL HEXANOL	0.764 kg

RA concerned may take further necessary action as per above decision of NC.

344	**Case No.:436/15/82-ALC4/2018**	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01893/AM19/	RLA File :34/24/040/00354/AM18/	Lic.No/Date:3410043935 07.03.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
4, 7 DICHLORO QUINOLINE	1 kg	1	Di Ethyl Ethoxy Methylene Malonate	1.65 kg
		2	Meta Chloro Aniline	0.97 kg
		3	Light LiduidParafin	0.97 kg
		4	Tolune	0.88 kg
		5	Phosphorous Oxychloride	0.97 kg
		6	Methanol	1.13 kg

RA concerned may take further necessary action as per above decision of NC.

345	**Case No.:96/15/82-ALC4/2018**	Party Name:MICRO LABS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01553/AM19/	RLA File :07/24/040/00341/AM18/	Lic.No/Date:0710112938 08.03.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
DICLOXACILLIN 250 MG CAPSULES BP/EP/USP/IP (97.50 KG)	1 Number	1	DICLOXACILLIN SODIUM BP/EP/USP/IP	267.50 mg/ 250 mg tablet
DICLOXACILLIN 500 MG CAPSULES BP/EP/USP/IP (1725 KG)	1 Number	1	DICLOXACILLIN SODIUM BP/EP/USP/IP	535.00 mg/500 mg tablet

RA concerned may take further necessary action as per above decision of NC.

346	**Case No.:355/15/82-ALC4/2018**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01812/AM19/	RLA File :09/24/040/00633/AM18/	Lic.No/Date:0910066043 09.03.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
(2S, 5R)-5-Fluorocytosine-1-Y1-(1,3)-Oxathiolane-2-Carboxylic Acid Menthyl Ester (FCE)	1 kg	1	Glyoxalic Acid 50%	0.68 kg
		2	Cyclohexane	1.227 kg
		3	2,5-Dihydro-1,4-Dithiane	0.28 kg
		4	5-Fluorocytosine	0.50 kg
		5	Methylene Chloride (MDC)	3.671 kg
		6	Hexamethyl Disilazane (HMDS)	0.53 kg

RA concerned may take further necessary action as per above decision of NC.

347	**Case No.:437/15/82-ALC4/2018**	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01894/AM19/	RLA File :34/24/040/00355/AM18/	Lic.No/Date:3410043948 09.03.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4,5,6,7-Tetrahydro Thieno (3,2,C) Pyridine Hydrochloride	1 kg	1	Thiophene 2 Ethylamine	0.87 kg
		2	Methanol	1.49 kg
		3	Methyene Chloride	0.79 kg

RA concerned may take further necessary action as per above decision of NC.

348	**Case No.:18/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01475/AM19/	RLA File :09/24/040/00635/AM18/	Lic.No/Date:0910066053 12.03.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

349	**Case No.:52/15/82-ALC4/2018**	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01509/AM19/	RLA File :09/24/040/00634/AM18/	Lic.No/Date:0910066057 12.03.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018, dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Alpha-(Methyl Amine)Ethyl Benzene Methanol	1 kg	1	Benzaldehyde	1.72 kg
		2	Iso Propyl Acetate	0.78 kg
		3	Palladium	0.002 kg
		4	Parafomaldehyde	0.40 kg
		5	Acetophenone	1.63 kg
		6	Sodium Boro Hydride	0.11 kg

RA concerned may take further necessary action as per above decision of NC.

350	**Case No.:356/15/82-ALC4/2018**	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01813/AM19/	RLA File :09/24/040/00632/AM18/	Lic.No/Date:0910066048 12.03.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
N-BENZYLOXY CARBONYL-L-VALINE (CBZ-L-VALINE)	1 kg	1	L – Valine	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

351	**Case No.:357/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01814/AM19/	RLA File :09/24/040/00620/AM18/	Lic.No/Date:0910066049 12.03.2018	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

352	**Case No.:358/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01815/AM19/	RLA File :09/24/040/00600/AM18/	Lic.No/Date:0910066050 12.03.2018	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

353	**Case No.:359/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01816/AM19/	RLA File :09/24/040/00586/AM18/	Lic.No/Date:0910066051 12.03.2018	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

354	**Case No.:438/15/82-ALC4/2018**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01895/AM19/	RLA File :34/24/040/00369/AM18/	Lic.No/Date:3410043958 12.03.2018	Defer Date:
	Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.			

355	**Case No.:518/15/82-ALC4/2018**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01975/AM19/	RLA File :03/94/040/01029/AM18/	Lic.No/Date:0310819769 13.03.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MEROPENEM FOR INJECTION (MEROPENEM BUFFERED STERILE)	1 kg	1	MEROPENEM NON-STERILE (MEROPENEM TRIHYDRATE NON-STERILE)	0.958 kg

RA concerned may take further necessary action as per above decision of NC.

356	**Case No.:1011/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02468/AM19/	RLA File :07/24/040/00326/AM18/	Lic.No/Date:0710112959 13.03.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Travoprost Ophthalmic Solution USP 0.004% 5mL 28299 vials (Actual Fill Volume 5.3ml)	28299 Vials	1	Travoprost USP	5.77 gram

RA concerned may take further necessary action as per above decision of NC.

357	**Case No.:1015/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02472/AM19/	RLA File :07/24/040/00325/AM18/	Lic.No/Date:0710112960 13.03.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Olopatadine Hydrochloride Ophthalmic Solution USP 0.1% (5mL) vials Each ml contains Olopatadine Hydrochloride 1.11mg equivalent to Olopatadine1mg(Actual Fill Volume 5.3ml) 380000 vials)	38000 Vials	1	OLOPATADINE HYDROCHLORIDE	2151.18 gram

RA concerned may take further necessary action as per above decision of NC.

358	**Case No.:72/15/82-ALC4/2018**	Party Name:CHIRAG ENTERPRISE	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01529/AM19/	RLA File :24/24/040/00046/AM18/	Lic.No/Date:2410042384 19.03.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
REGENERATED METHYL METHACRYATE MONOMER (PURITY MINIMUM 99%)	1 kg	1	ACRYLIC PLASTIC STRIPS / OFFCUTS & ACRYLIC PLATIC SCRAP (CTSH NO. 39159030)	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

359	**Case No.:30/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01487/AM19/	RLA File :09/24/040/00643/AM18/	Lic.No/Date:0910066074 21.03.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2014, dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CAPECITABINE	1 kg	1	2,3-Di-O-Acetyl-5-Deoxy-5-Fluorocytidine	1.19 kg
		2	n-Pentyl chloroformate	0.813 kg

RA concerned may take further necessary action as per above decision of NC.

360	**Case No.:1022/15/82-ALC4/2018**	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02479/AM19/	RLA File :24/24/040/00050/AM18/	Lic.No/Date:2410042389 22.03.2018	Defer Date:

Decision: RLA, Rajkot was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Rajkot.

361	**Case No.:65/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01522/AM19/	RLA File :09/24/040/00660/AM18/	Lic.No/Date:0910066083 23.03.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 20/82-ALC4/2013, dated 16.01.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Simvastatin	1 kg	1.	Butanoic Acid 2,2-Dimethyl-1,2,3,7,8,8a-Hexahydro-3,7-Dimethyl-8-(2-(Tetrahydro-4-Hydroxy-6-oxo-2H-pyran-2-yl)Ethyl)-1-Naphthalenyl Ester	1.288 kg
		2.	Acetone	2.77 kg
		3.	Methanol	3.29 kg

RA concerned may take further necessary action as per above decision of NC.

362	**Case No.:66/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01523/AM19/	RLA File :09/24/040/00664/AM18/	Lic.No/Date:0910066078 23.03.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Cefpodoxime Proxetil		1	Deacetyl-7-amino Cephlosporanic acid	0.81 kg
		2	Methane sulfonic acid	1.626 kg
		3	Trimethyl orthoformate	0.79 kg
		4	Di methyl Carbonate	1.422 kg
		5	Dimethyl Acetamide	3.909 kg
		6	1,1,3,3-Tetra methyl guanidine	0.189 kg
		7	(Benzothiazole-2-yl)-2-(2-amiothiazole-4-yl)(z)-2-Methoxyimino Thioacetate	0.8378 kg

RA concerned may take further necessary action as per above decision of NC.

363	**Case No.:361/15/82-ALC4/2018**	Party Name:MAITHRI DRUGS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01818/AM19/	RLA File :09/24/040/00659/AM18/	Lic.No/Date:0910066081 23.03.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
GEMIFLOXACIN MESYLATE	1 kg	1	GLYCINE ETHYL ESTER HCL	0.967 kg
		2	DiBOC (Di tert - butyl Dicarbonate)	2.408 kg
		3	Methoxyl amine HCL	0.404 kg
		4	2,6 dichloro 5 fluoronicotinonitrile	0.834 kg
		5	Cyclopropyl amine	0.261 kg

RA concerned may take further necessary action as per above decision of NC.

364	**Case No.:362/15/82-ALC4/2018**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01819/AM19/	RLA File :09/24/040/00652/AM18/	Lic.No/Date:0910066082 23.03.2018	Defer Date:
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

365	**Case No.:439/15/82-ALC4/2018**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01896/AM19/	RLA File :34/24/040/00379/AM18/	Lic.No/Date:3410044001 23.03.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
2-ETHYL HEXANOYL CHLORIDE	kg	1	2-ETHYL HEXANOIC ACID	0.952 kg

RA concerned may take further necessary action as per above decision of NC.

366	**Case No.:440/15/82-ALC4/2018**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01897/AM19/	RLA File :34/24/040/00378/AM18/	Lic.No/Date:3410044002 23.03.2018	Defer Date:
	Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.			

367	**Case No.:647/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02104/AM19/	RLA File :07/24/040/00245/AM18/	Lic.No/Date:0710113020 23.03.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Cyanocobalamin Injection USP 1000 mcg/ml 1mL (5000000 Vials)	5000000 Number	1	Gray Westar Rubber Stoppers 13MM V 35 4432/50 GRY B2-42 Westar RS	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

368	**Case No.:67/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01524/AM19/	RLA File :09/24/040/00637/AM18/	Lic.No/Date:0910066088 26.03.2018	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

369	**Case No.:68/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01525/AM19/	RLA File :09/24/040/00657/AM18/	Lic.No/Date:0910066099 28.03.2018	Defer Date:

Decision: Application received from RLA, Bangalore. Deferred for comments of TE.

370	**Case No.:1012/15/82-ALC4/2018**	Party Name:NATURAL& ESSENTIAL OILS PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02469/AM19/	RLA File :07/24/040/00369/AM18/	Lic.No/Date:0710113037 03.04.2018	Defer Date:

Decision: Application received from RLA, Bangalore. Deferred for comments of TE.

371	**Case No.:441/15/82-ALC4/2018**	Party Name:TIDE INDUSTRIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01898/AM19/	RLA File :34/24/040/00403/AM18/	Lic.No/Date:3410044015 04.04.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2018, dated 25.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	S.No.	Import items	Qty.
Aldehyde C10 (Capric Aldehyde)	1 kg	1	Fatty Alcohol C10 - 98	1.40 kg

RA concerned may take further necessary action as per above decision of NC.

372	**Case No.:1013/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02470/AM19/	RLA File :07/24/040/00359/AM18/	Lic.No/Date:0710113073 06.04.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2018, dated 25.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Neulin 125mg Tablets - (Theophylline 125mg +Guar gum 4.375mg) (Theop-2500.000 +GUAR GUM 87.500 KGS) (No. of Tablets - 20000000) BP / EP / USP / PH.EUR	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets - (Theophylline 200mg + Guar gum 7.00mg) (Theop-2500.000 +GUAR GUM 87.500 KGS) (No. of Tablets -12500000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg

Neulin 250mg Tablets - (Theophylline 250mg + Guar gum 8.750mg) (Theop-2500.000 +GUAR GUM 87.500 KGS) (No. of Tablets - 10000000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg
Neulin 300mg Tablets - (Theophylline 300mg + Guar gum 10.5mg) (Theop-3000.000 +GUAR GUM 105.00 KGS) (No. of Tablets - 10000000) BP / EP / USP / PH.EUR	1 no. of neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

373	**Case No.:1014/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02471/AM19/	RLA File :07/24/040/00361/AM18/	Lic.No/Date:0710113089 10.04.2018	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

374	**Case No.:31/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01488/AM19/	RLA File :09/24/040/00016/AM19/	Lic.No/Date:0910066141 12.04.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

375	**Case No.:442/15/82-ALC4/2018**	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01899/AM19/	RLA File :34/24/040/00372/AM18/	Lic.No/Date:3410044035 12.04.2018	Defer Date:
	Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.			

376	**Case No.:488/15/82-ALC4/2018**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01945/AM19/	RLA File :03/94/040/00005/AM19/	Lic.No/Date:0310820421 12.04.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
MEROPENEM FOR INJECTION (MEROPENEM BUFFERED STERILE)	1 kg	1	MEROPENEM NON-STERILE (MEROPENEM TRIHYDRATE NON-STERILE)	0.958 kg

RA concerned may take further necessary action as per above decision of NC.

377	**Case No.:26/15/82-ALC4/2018**	Party Name:GLAND CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01483/AM19/	RLA File :09/24/040/00008/AM19/	Lic.No/Date:0910066148 17.04.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

378	**Case No.:6/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01463/AM19/	RLA File :09/24/040/00015/AM19/	Lic.No/Date:0910066157 18.04.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

379	**Case No.:62/15/82-ALC4/2018**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01519/AM19/	RLA File :09/24/040/00672/AM18/	Lic.No/Date:0910066160 18.04.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CefpodoximProxetil	1 kg	1	D-7-AMINO CEPHALOSPORANIC ACID (D-7-ACA)	0.810 kg
		2	2- Mercapto- Benzothiazol- 2-Aminothiazole- 4yl-Methoxyimino Acetate (MAEM)	0.8378 kg
		3	Dimethyl Carbonate (DMC)	1.62 kg
		4	1,1,3,3, - tetramethyl Guanidine (TMG)	0.189 kg
		5	Methanol	4.00 kg
		6	Methane sulfonic acid	1.05 kg
		7	Acetone	1.41 kg
		8	Trimethyl orthoformate(TMOF)	0.80 kg
		9	Dimethyl Acetamide (DMAC)	2.35 kg
		10	Toluene	2.22 kg
		11	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

380	**Case No.:363/15/82-ALC4/2018**	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01820/AM19/	RLA File :09/24/040/00578/AM18/	Lic.No/Date:0910066159 18.04.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Orlistat Pellets 50%	1 kg	1	Orlistat)	0.505 kg

RA concerned may take further necessary action as per above decision of NC.

381	**Case No.:394/15/82-ALC4/2018**	Party Name:JNP PRODUCTS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01851/AM19/	RLA File :34/24/040/00034/AM19/	Lic.No/Date:3410044108 27.04.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Para Amino Phenol	1 kg	1	Para Nitro Chloro Benzene	1.222 kg
		2	Caustic Soda Lye	0.500 kg

RA concerned may take further necessary action as per above decision of NC.

382	**Case No.:71/15/82-ALC4/2018**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01528/AM19/	RLA File :03/94/040/00043/AM19/	Lic.No/Date:0310820723 27.04.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
DIPHENYL ISODECYL PHOSPHITE	1 kg	1	PHENOL	0.546 kg
		2	ISO DECYL ALCOHOL	0.386 kg
		3	YELLOW PHOSPHORUS	0.090 kg

RA concerned may take further necessary action as per above decision of NC.

383	**Case No.:81/15/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01538/AM19/	RLA File :34/24/040/00401/AM18/	Lic.No/Date:3410044109 27.04.2018	Defer Date:

Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara. Further, the Committee considered the case as per online generated agenda in the presence of technical experts and it was decided to call for following information from the firm:

(i) Complete technical details as per Appendix 4 E alongwith Molecular Weight, percentage of yield and stoichiometric chemical reaction.

384	**Case No.:535/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01992/AM19/	RLA File :03/95/040/00076/AM19/	Lic.No/Date:0310820733 01.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 11/82-ALC4/2014 , dated 26.11.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No	Import Product	Qty.
50% SODIUM SALT OF TOLYTRIAZOLE	1 kg	1	TOLYLTRIAZOLE	0.437 kg

RA concerned may take further necessary action as per above decision of NC.

385	**Case No.:364/15/82-ALC4/2018**	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01821/AM19/	RLA File :09/24/040/00021/AM19/	Lic.No/Date:0910066183 02.05.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Magnesium Tertiary Butoxide	1 kg	1	Magnesium turnings	0.283 kg
		2	Tertiary butyl alcohol	1.75 kg
		3	Methanol	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

386	**Case No.:365/15/82-ALC4/2018**	Party Name:R.L.FINE CHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01822/AM19/	RLA File :07/24/040/00019/AM19/	Lic.No/Date:0710113234 04.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018 , dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOMIPRAMINEHCL BP/EP/USP/JP	1 kg	1	1 BROMO 3 CHLORO PROPANE	0.85 kg
		2	3 CHLORO IMINODIBENZYL	0.91 kg

RA concerned may take further necessary action as per above decision of NC.

387	**Case No.:25/15/82-ALC4/2018**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01482/AM19/	RLA File :09/24/040/00030/AM19/	Lic.No/Date:0910066206 08.05.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Duloxetine Hydrochloride	1 kg	1	(S)-3-(Dimethylamino)-1-(2-thienyl)-1-propanol	0.827 kg
		2	Dimethyl sulfoxide	2.274 kg
		3	1-Fluoronapthalene	0.870 kg
		4	Toluene	1.654 kg
		5	Methylene chloride	4.406 kg

RA concerned may take further necessary action as per above decision of NC.

388	**Case No.:5/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01462/AM19/	RLA File :09/24/040/00061/AM19/	Lic.No/Date:0910066216 10.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 11/82-ALC4/2018 , dated 15.11.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE	1 kg	1	(R)-PMPA-Pure (PMPA)	0.769 kg
		2	Chloromethyl Isopropyl Carbonate	1.3527 kg
		3	Triethylamine	0.4477 kg
		4	N-Methyl-2-Pyrrolidone	1.4878 kg
		5	Activated Carbon (Carbon Enoanticromos)	0.016 kg
		6	Isopropyl Acetate	1.62 kg
		7	Isopropyl Alcohol	2.85 kg
		8	Methylene Chloride (MDC)	4.32 kg
		9	Toluene	0.26 kg

RA concerned may take further necessary action as per above decision of NC.

389	**Case No.:366/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01823/AM19/	RLA File :07/24/040/00008/AM19/	Lic.No/Date:0710113260 10.05.2018	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

390	**Case No.:367/15/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01824/AM19/	RLA File :07/24/040/00025/AM19/	Lic.No/Date:0710113264 10.05.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CALCIUM LEVULINATE (EP/USP) granular	1 kg	1	CALCIUM LEVULINATE	1.01 kg/kg content in the export product

RA concerned may take further necessary action as per above decision of NC.

391	**Case No.:29/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01486/AM19/	RLA File :09/24/040/00049/AM19/	Lic.No/Date:0910066225 11.05.2018	Defer Date:
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

392	**Case No.:32/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01489/AM19/	RLA File :09/24/040/00076/AM19/	Lic.No/Date:0910066233 15.05.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import Item Name.	Qty.
VALACYCLOVIR HYDROCHLORIDE	1 kg	1	Acyclovir	0.758 kg
		2	5% Palladium On Charcoal / Carbon (Catalyst-type 5T39 Paste)	0.0071 kg
		3	1,3-Dicyclo Hexyl Carbodimide (DCC)	1.061 kg
		4	4-Dimethyl Aminopyridine	0.028 kg
		5	Carbobenzyloxy -L- Valine (CBZ-L-Valine)	1.112 kg
		6	Dimethylformamide (D M F)	3.515 kg
		7	Methanol (Methyl Alcohol)	3.968 kg

RA concerned may take further necessary action as per above decision of NC.

393	**Case No.:368/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01825/AM19/	RLA File :07/24/040/00022/AM19/	Lic.No/Date:0710113282 15.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014 , dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SYNDOL TABLETS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 15750.000+Caff - 1050.000+ Doxy-175.000+Codeine - 350.000 Colour Yellow 14037-57.120 KGS) (No. of Tablets 35000000) BP/EP/USP/PH.EUR	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	CodienePhsophate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	1.632 kg
ADCO DOL TABLETS -(Paracetamol 450mg+Codeine Phosphate 10mg+Caffeine 45mg+Doxylamine Succinate 5mg +Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg)(Para-49500.000+Codeine- 1100.000+Caff-4950.000+Doxy-550.000 Colour Yellow Lake-501.600 Colour Yellow WS-267.300 KGS)(No. of Tablets 110000000)BP/EP/USP/PH.EUR	1 million tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	2.43 kg
		4.	Colour Quinoline Yellow WS (spectracol)	4.56 kg
BETAPYN TABLETS -(Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848mg Codeine Phosphate 10mg Tablets) (Para -2250.000+ Caff -250.000 Doxy-25.000+Colour Yellow 14037-9.240 Codeine -50.00 KGS (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 IH	Do not match with MBF
PYNSTOP TABLETS - (Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para - 2250.000+ Caff -225.000+ Doxy-25.000+Codeine - 50.000 Kgs) (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

394	**Case No.:369/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01826/AM19/	RLA File :07/24/040/00023/AM19/	Lic.No/Date:0710113283 15.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014 , dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SYNDOL TABLETS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 15750.000+Caff - 1050.000+ Doxy-175.000+Codeine - 350.000 Colour Yellow 14037-57.120 KGS) (No. of Tablets 35000000) BP/EP/USP/PH.EUR	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	CodienePhsophate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	1.632 kg
ADCO DOL TABLETS -(Paracetamol 450mg+Codeine Phosphate 10mg+Caffeine 45mg+Doxylamine Succinate 5mg+ Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg)(Para-49500.000+Codeine-1100.000+Caff-4950.000+Doxy-550.000 Colour Yellow Lake-501.600 Colour Yellow WS-267.300 KGS)(No. of Tablets 110000000) BP/EP/USP/PH.EUR	1 million tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	2.43 kg
		4.	Colour Quinoline Yellow WS (spectracol)	4.56 kg
BETAPYN TABLETS -(Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Colour Yellow 14037-1.848mg Codeine Phosphate 10mg Tablets) (Para -2250.000+ Caff -250.000 Doxy-25.000+Colour Yellow 14037-9.240 Codeine -50.00 KGS (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 IH	Do not match with MBF
PYNSTOP TABLETS - (Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets (Para - 2250.000+ Caff -225.000+ Doxy-25.000+Codeine - 50.000 Kgs) (No. of Tablets 5000000) BP / EP / USP / PH.EUR	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:370/15/82-ALC4/2018	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01827/AM19/	RLA File :07/24/040/00021/AM19/	Lic.No/Date:0710113284 15.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018 , dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NORFLEX 100MGTABLETS - (Orphenadrine Citrate 100mg + Lactose 167mg + Aerosil 200 - 8mg + Ethyl Cellulose 20mg) (Orphen-1000.000+ Lactose-1670.000+Aerosil-80.000+Ethyl-200.000 KGS) No: Tablets: 10000000 BP/EP/USP/PH.EUR/NF/USN	1 Number	1	ORPHENADRINE CITRATE BP/EP/USP/PH.EUR	102.00 mg/tablet
		2	LACTOSE USP/NF/ BP/ EP/PH.EUR	167.00 mg/tablet
		3	ETHYL CELLULOSE N100 - BP/EP/USP/Ph.EUR/USNF	20.00 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

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Case No.:53/15/82-ALC4/2018	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01510/AM19/	RLA File :09/24/040/00050/AM19/	Lic.No/Date:0910066249 21.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DOLUTEGRAVIR SODIUM	1 kg	1	1-(2,2-dimethoxyethyl)-5-methoxy-6-(methoxycarbonyl)-4-oxo-1,4-dihydro pyridine-3-carboxylic acid	1.375 kg
		2	(R)-3-Aminobutan-1-ol	0.445 kg
		3	Methanesulphonic Acid	0.046 kg
		4	Acetonitrile	3.33 kg
		5	Methanol	4.50 kg
		6	Methylene Chloride	4.51 kg
		7	2,4-difluoro benzylamine	0.47 kg
		8	Citric acid monohydrate	0.136 kg
		9	Potassium Carbonate	0.175 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:54/15/82-ALC4/2018	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01511/AM19/	RLA File :09/24/040/00084/AM19/	Lic.No/Date:0910066250 21.05.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import Item Name.	Qty.
DOLUTEGRAVIR SODIUM	1 kg	1	(3S, 11aR)-3-Methyl-6-(methyloxy)-5,7-dioxo-2,3,5,7,11,11a-hexsahydro [1,3-]oxazolo [3,2-a]pyrido[1,2-d]pyrazine-8-crboxylic acid	0.970 kg
		2	2,4-difluoro benzylamine	0.470 kg
		3	Citric acid monohydrate	0.136 kg
		4	Potassium Carbonate	0.175 kg
		5	Methanol	4.070 kg
		6	Methylene Chloride	4.300 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:8/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01465/AM19/	RLA File :09/24/040/00073/AM19/	Lic.No/Date:0910066262 22.05.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import Item Name.	Qty.
AMPICILLIN SODIUM STERILE Condtion: The export product should be packed in 10,000 Nos of input at Sl.No.9 of the Import List that should be reflcted in Shipping Bills.	1 kg	1	6-Amino Penicillanic Acid (6-APA)	0.688 kg
		2	D(-) Alpha Phenyl Glycine Base (PG Base)	0.520 kg
		3	Penicillin G Amidase (Particle size 250 - 500 micron, Creamish to Brown regularly shaped beads) or (Immobilized Acylase Enzyme) Xinase	0.0011 kg
		4	Acetonitrile	1.063 kg
		5	Isopropyl Alcohol (IPA)	0.150 kg
		6	Toluene	0.320 kg
		7	Methanol (Methyl Alcohol)	0.780 kg
		8	Sodium Thiocyanate	0.288 kg
		9	Aluminium Canisters / Bottles with Chloro Butyl Plug / Inner & Outer Lid and Gasket / Alu Caps [20 Ltrs (10Kg Cap)]	10000 Nos.

RA concerned may take further necessary action as per above decision of NC.

399	**Case No.:371/15/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Approved**
	HQ File :01/82/050/01828/AM19/	RLA File :07/24/040/00024/AM19/	Lic.No/Date:0710113315 22.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018 , dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TIEMONIUM METHYLSULPHATE (TIEMONIUM METHYLSULFATE)	1 kg	1	2-ACETYL THIOPHENE	0.75 kg

RA concerned may take further necessary action as per above decision of NC.

400	**Case No.:11/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Approved**
	HQ File :01/82/050/01468/AM19/	RLA File :09/24/040/00072/AM19/	Lic.No/Date:0910066267 23.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2018 , dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import Items	Qty. Allowed in mg/tablet
AMOXYCILLIN AND CLAVULANATE POTASSIUM TABLETS 625 MG [The Relevant bulk Drug content in the Export Product is Amoxycillin Trihydrate 16600.00 Kgs and Clavulanate Potassium 4150.00 KgA]	1 Number	1.	6-APA	332.44
		2.	D(-)P-Hydroxy Phenyl Glycine base	274.32
		3.	Methyl Aceto Acetate	208.83
		4	Methanol	171.02
		5	Triethylamine	16.97
		6	Methylene Chloride	193.14
		7	Isopropyl Alcohol	246.40
		8	N-N-Dimethyl Acetamide	57.94
		9	Pivaloyl Chloride	193.14
		10	Potassium Clavulanate with Microcrystalline Cellulose (1:1) / Clavulanate Potassium + Avicel (Active basis)	303.77

RA concerned may take further necessary action as per above decision of NC.

401	**Case No.:7/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Approved**
	HQ File :01/82/050/01464/AM19/	RLA File :09/24/040/00079/AM19/	Lic.No/Date:0910066273 25.05.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import Ites	Qty.
GABAPENTIN	1 kg	1	1, 1-Cyclo Hexane di-Acetic Acid Monoamide	1.630 kg
		2	Acetone	0.632 kg
		3	Activated Carbon (Carbon Enoanticromos)	0.0048 kg
		4	Isopropyl Alcohol	1.000 kg
		5	Amberlite Resin IRA-67	Not a raw material

RA concerned may take further necessary action as per above decision of NC.

402	**Case No.:9/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01466/AM19/	RLA File :09/24/040/00077/AM19/	Lic.No/Date:0910066274 25.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2015, dated 15.04.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import Items	Qty.
LAMIVUDINE	1 kg	1	Activated Carbon (Carbon Enoanticromos)	0.100 kg
		2	Triethylamine	1.544 kg
		3	Methanol (Methyl Alcohol)	0.336 kg
		4	Acetone	0.558 kg
		5	Sodium Borohydride (SBH)	0.480 kg
		6	Toluene	2.39 kg
		7	Hexa Methyl Disilazane (HMDS)	1.689 kg
		8	Methanesulfonic Acid	0.020 kg
		9	Methylene Chloride (MDC)	6.535 kg
		10	Cytosine	0.955 kg
		11	Dimethylformamide (D M F)	0.75 kg
		12	Glyoxalic Acid (50%)	1.738 kg
		13	2,5-Dihydroxy-1,4-Dithiane	0.739 kg
		14	Hexanes	3.046 kg

RA concerned may take further necessary action as per above decision of NC

403	**Case No.:10/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01467/AM19/	RLA File :09/24/040/00080/AM19/	Lic.No/Date:0910066275 25.05.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
OLMESARTAN MEDOXOMIL	1 kg	1	5-[4-(BROMOMETHYL) [1,1-BIPHENYL]-2-YL]-N-(TRIPHENYL-METHYL) TETRAZOLE (BROMOMETHYL BIPHENYL TRITYL TETRAZOLE)	1.35 kg
		2	4-CHLOROMETHYL-5-METHYL-1,3-DIXOL-2-ONE	0.4654 kg
		3	POTASSIUM CARBONATE (ANHYDROUS)	0.50 kg
		4	CARBON ENOANTICROMOS (Activated Carbon)	0.039 kg
		5	4-(1-HYDROXY-1-METHYLETHYL)-2-PROPYLIMIDAZOLE-5-CARBOXYLIC ACID, ETHYL ESTER [IMIDAZOLE DERIVATIVE]	0.70 kg
		6	ACETONE	3.00 kg
		7	N,N- DIMETHYL ACETAMIDE	0.75 kg
		8	METHYLENE CHLORIDE	2.60 kg
		9	TETRAHYDROFURAN	1.00 kg
		10	DI ISOPROPYL ETHER	0.80 kg

RA concerned may take further necessary action as per above decision of NC.

404	**Case No.:373/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01830/AM19/	RLA File :07/24/040/00046/AM19/	Lic.No/Date:0710113330 25.05.2018	Defer Date:

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

405	**Case No.:195/15/82-ALC4/2018**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01652/AM19/	RLA File :03/95/040/00182/AM19/	Lic.No/Date:0310821302 29.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018 , dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
THEIC-TRIS (2-Hydroxy Ethyl) Isocyanurate	1 kg	1	Cyanuric Acid	0.546 kg
		2	Ethylene Oxide	0.562 kg
		3	Methanol	0.103 kg

RA concerned may take further necessary action as per above decision of NC.

406	**Case No.:16/15/82-ALC4/2018**	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01473/AM19/	RLA File :09/24/040/00094/AM19/	Lic.No/Date:0910066285 30.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018 , dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import Item Name.	Qty.
1-(2,2-DIMETHOXYETHYL)-5-METHOXY-6-(METHOXYCARBONYL)-4-OXO-1,4-DIHYDROPYRIDINE-3-CARBOXYLIC ACID (DOLUTEGRAVIR SODIUM)	1 kg	1	METHYL-4-METHOXY ACETOACETATE	0.75 kg
		2	DIMETHYL FORMAMIDE DIMETHYL ACETAL	0.735 kg
		3	AMINO ACETALDEHYDE DIMETHYLACETAL	0.591 kg
		4	DIMETHYL OXALATE	1.515 kg
		5	LITHIUM HYDROXIDE MONOHYDRATE	0.323 kg
		6	METHANOL	3.094 kg
		7	METHYLENE DI CHLORIDE	3.395 kg

RA concerned may take further necessary action as per above decision of NC.

407	**Case No.:490/15/82-ALC4/2018**	Party Name:ANUH PHARMA LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01947/AM19/	RLA File :03/94/040/00131/AM19/	Lic.No/Date:0310821334 30.05.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import Item Name.	Qty.
Sulfadoxine BP/USP/EP/IP	1 kg	1	4-Sulfanilamide-5-Methoxy-6 Chloropyrimidine	1.162 kg

RA concerned may take further necessary action as per above decision of NC.

408	**Case No.:375/15/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Approved**
	HQ File :01/82/050/01832/AM19/	RLA File :05/23/040/00107/AM19/	Lic.No/Date:0510406724 04.06.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFPODOXIME PROXETIL USP/BP/EP/JP POWDER		1	D-7ACA (7 Amino CephalosporanicAcid)	0.810 kg
		2	SODIUM IODIDE	0.28 kg
		3	METHANE SULPHONIC ACID (MSA)	1.626 kg
		4	TOLUENE	0.652 kg
		5	METHYLENE CHLORIDE	1.24 kg
		6	1 CHLORO ETHYL ISOPROPYL CARBONATE	0.35 kg
		7	METHANOL	4.772 kg
		8	N,N DIMETHYL ACETAMIDE (DMAC)	2.724 kg
		9	MAEM	0.8378 kg
		10	TRIETHYLAMINE	0.260 kg
		11	ACETONE	0.452 kg
		12	1,1,3,3 TETRAMETHYL GUANIDINE (TMG)	0.189 kg
		13	ACTIVATED CARBON	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

409	**Case No.:376/15/82-ALC4/2018**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01833/AM19/	RLA File :09/24/040/00099/AM19/	Lic.No/Date:0910066295 04.06.2018	Defer Date:
	Decision: Application received from RLA, Hyderbad. Deferred for comments of TE.			

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Case No.:377/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Approved**
HQ File :01/82/050/01834/AM19/	RLA File :05/23/040/00081/AM19/	Lic.No/Date:0510406732 05.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2018 , dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PACLITAXEL INJECTION USP 30mgI/ml. 5 ml/ Vial (Net weight of export product 1.653 Kgs)	1 Number	1	Relevant Bulk Drug PACLITAXEL USP (Import& Export Governed by PC 9 Dated 30.06.2003 as amended) Clear, colorless to pale yellow liquid.	33.0 mg/5ml vial
PACLITAXEL INJECTION USP 100mgI/ml. 16.67ml / Vial (Net weight of export product 2.893 Kgs)	1 Number		Relevant Bulk Drug PACLITAXEL USP (Import& Export Governed by PC 9 Dated 30.06.2003 as amended) Clear, colorless to pale yellow liquid.	105.0 mg/16.67 ml /Vial.
PACLITAXEL INJECTION USP 260 mgI/ml. 43.4ml / Vial (Net weight of export product 0.827 Kgs)	1 Number	1	Relevant Bulk Drug PACLITAXEL USP (Import& Export Governed by PC 9 Dated 30.06.2003 as amended) Clear, colorless to pale yellow liquid.	273.0 mg/43.4ml /Vial.
PACLITAXEL INJECTION USP 300mgI/ml. 50 ml / Vial (Net weight of export product 2.892 Kgs)	1 Number	1	Relevant Bulk Drug PACLITAXEL USP (Import& Export Governed by PC 9 Dated 30.06.2003 as amended) Clear, colorless to pale yellow liquid.	315.0 mg/50.4ml /Vial.

RA concerned may take further necessary action as per above decision of NC.

411	**Case No.:378/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01835/AM19/	RLA File :05/23/040/00080/AM19/	Lic.No/Date:0510406733 05.06.2018	Defer Date:
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

412	**Case No.:379/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01836/AM19/	RLA File :05/23/040/00070/AM19/	Lic.No/Date:0510406734 05.06.2018	Defer Date:
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

413	**Case No.:380/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01837/AM19/	RLA File :05/23/040/00022/AM19/	Lic.No/Date:0510406736 05.06.2018	Defer Date:
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

414	**Case No.:381/15/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01838/AM19/	RLA File :31/83/040/00025/AM19/	Lic.No/Date:3110067069 05.06.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import Item Name.	Qty.
Guaiacol	1 kg	1	Phenol	1.1077 kg
		2	Dimethyl Sulphate	0.847 kg
		3	Caustic Lye	0.35 kg
		4	Hydrogen Peroxide PURITY 60%	0.687 kg
		5	Acetone (Solvent)	0.14 kg

RA concerned may take further necessary action as per above decision of NC

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Case No.:455/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01912/AM19/	RLA File :05/23/040/00012/AM19/	Lic.No/Date:0510406735 05.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2018 , dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	AZTREONAM for Injection USP 500 mg	1 Number	1	AZTREONAM/ARGININE (BULK STERILE MIXTURE)	0.550 gm/500 mg injection
2	AZTREONAM for Injection USP 1 Gm	1 Number	1	AZTREONAM/ARGININE (BULK STERILE MIXTURE)	1.10 gm/1 gm injection

RA concerned may take further necessary action as per above decision of NC.

416

Case No.:409/15/82-ALC4/2018	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status:Approved**
HQ File :01/82/050/01866/AM19/	RLA File :34/24/040/00066/AM19/	Lic.No/Date:3410044231 08.06.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-Chloromethyl -3-5 Dimethyl-4 Methoxy Pyridine Hydrochloride	1 kg	1	3,5 Lutidine	1.04 kg
		2	Toluene	1.52 kg
		3	Methanol	2.01 kg
		4	Acetone	0.50 kg
		5	Activated Carbon	0.10 kg
		6	Ammonium Persulphates	1.71 kg

RA concerned may take further necessary action as per above decision of NC.

417

Case No.:60/15/82-ALC4/2018	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/01517/AM19/	RLA File :09/24/040/00075/AM19/	Lic.No/Date:0910066310 08.06.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

418	**Case No.:382/15/82-ALC4/2018**	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01839/AM19/	RLA File :09/24/040/00081/AM19/	Lic.No/Date:0910066302 08.06.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import Item	Qty.
Busulfan Injection 6mg/mL (10mL vial)	3686.000 Numbers	1	Busulfan	243.276 gram

RA concerned may take further necessary action as per above decision of NC

419	**Case No.:383/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01840/AM19/	RLA File :05/23/040/00121/AM19/	Lic.No/Date:0510406800 08.06.2018	Defer Date:

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.

420	**Case No.:384/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01841/AM19/	RLA File :05/23/040/00493/AM18/	Lic.No/Date:0510406801 08.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2013 , dated 11.07.2013, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
TEICOPLANIN FOR INJECTION 200 MG/ VIAL (LYOPHILIZED)	1000 Nos.	1	TEICOPLANIN	0.22 kg
TEICOPLANIN FOR INJECTION 400 MG/ VIAL (LYOPHILIZED)	1000 Nos.	1	TEICOPLANIN	0.44 kg

RA concerned may take further necessary action as per above decision of NC.

421	**Case No.:385/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01842/AM19/	RLA File :05/23/040/00501/AM18/	Lic.No/Date:0510406802 08.06.2018	Defer Date:
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

422	**Case No.:74/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01531/AM19/	RLA File :09/24/040/00624/AM18/	Lic.No/Date:0910066321 11.06.2018	Defer Date:
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

423

Case No.:28/15/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**	
HQ File :01/82/050/01485/AM19/	RLA File :09/24/040/00086/AM19/	Lic.No/Date:0910066331 12.06.2018	Defer Date:	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
7-amino 3-methyloxymethyl-3-cephem 4-carboxylic acid (7-AMCA)	1 kg	1	D-7-AMINO CEPHALOSPORANIC ACID (D-7-ACA)	1.35 kg
		2	Trimethyl orthoformate	1.30 kg
		3	Methane Sulphonic Acid	2.71 kg
		4	Dimethyl carbonate	0.43 kg
		5	Activated Carbon	0.08 kg

RA concerned may take further necessary action as per above decision of NC.

424	**Case No.:1078/15/82-ALC4/2018**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02535/AM19/	RLA File :17/24/040/00012/AM19/	Lic.No/Date:1710006710 12.06.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import Item	Qty.
Amantadine HCL capsules 100mg	1capsule	1	Amantadine Hydrochloride EP	102 mg/ capsule

RA concerned may take further necessary action as per above decision of NC

425	**Case No.:1079/15/82-ALC4/2018**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02536/AM19/	RLA File :17/24/040/00013/AM19/	Lic.No/Date:1710006711 12.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2013 , dated 22.08.2013, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
CLINDAMYCIN HCL CAPSULES -150 MG (PACK SIZE 24 S)	1 Number	1.	CLINDAMYCIN HYDRO CLORIDE EP	173.53 mg
CLINDAMYCIN HCL CAPSULES -150 MG (PACK SIZE 100S)	1 Number	1.	CLINDAMYCIN HYDRO CLORIDE EP	173.53 mg
CLINDAMYCIN HCL CAPSULES -300MG (PACK SIZE 30S)	1 Number	1.	CLINDAMYCIN HYDRO CLORIDE EP	347.06 mg

RA concerned may take further necessary action as per above decision of NC.

426	**Case No.:17/15/82-ALC4/2018**	Party Name:LANTECH PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01474/AM19/	RLA File :09/24/040/00121/AM19/	Lic.No/Date:0910066337 14.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 7/82-ALC4/2018 , dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
(1S,4S,5S)-4-Bromo-6-oxabicyclo [3.2.1]octan-7-one	1 kg	1	3-Cyclohexene-1-Carboxylic acid	1.773 kg
		2	R(+)-Phenyl ethylamine	1.353 kg

RA concerned may take further necessary action as per above decision of NC.

427	**Case No.:386/15/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01843/AM19/	RLA File :09/24/040/00107/AM19/	Lic.No/Date:0910066339 14.06.2018	Defer Date:

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi. Further, the Committee considered the case as per online generated agenda in the presence of technical experts and after deliberation, it was decided to call for copy of DML / MBF for both export products.

428	**Case No.:24/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01481/AM19/	RLA File :09/24/040/00122/AM19/	Lic.No/Date:0910066342 15.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018 , dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MEROPENEM FOR INJECTION (MEROPENEM STERILE)	1 kg	1	Meropenem Trihydrate (Non Sterile) I.P.	0.958 kg
		2	Activated Carbon (Carbon Enoanticormos)	0.0182 kg
		3	Acetone	2.64 kg
		4	Methanol	0.0958 kg
		5	Aluminium Canisters / Bottles with Chloro Butyl Plug / Inner & Outer Lid and Gasket / Alu Caps [14 Ltrs (5Kg Cap)]	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

429	**Case No.:542/15/82-ALC4/2018**	Party Name:T& T PHARMA CARE	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01999/AM19/	RLA File :03/95/040/00234/AM19/	Lic.No/Date:0310821712 15.06.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import Item	Qty.
EPICAIN/PHENAZONE WITH PROCAINE EAR DROPS (EACH 10 ML BOTTLE CONTAINS PROCAINE HYDROCHLORIDE 0.010 GM)	1000000 Number	1	PROCAINE HYDROCHLORIDE BP	10 kg

RA concerned may take further necessary action as per above decision of NC

430	**Case No.:908/15/82-ALC4/2018**	Party Name:INTEGRIN LIFE SCIENCES PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02365/AM19/	RLA File :09/24/040/00114/AM19/	Lic.No/Date:0910066340 15.06.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import Item	Qty.
DEXLANSOPRAZOLE	1 kg	1	2,2,2-TRIFLUORO ETHANOL	4.50 kg
		2	2,3-LUTIDINE	2.00 kg

RA concerned may take further necessary action as per above decision of NC

431	**Case No.:27/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01484/AM19/	RLA File :09/24/040/00131/AM19/	Lic.No/Date:0910066356 20.06.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
CEFPODOXIME PROXETIL	1 kg	1	1,1,3,3-TETRAMETHYLGUANIDINE	0.189 kg
		2	ACETONE	0.890 kg
		3	ACTIVATED CARBON (CARBON ENOANTICROMOS)	0.0925 kg
		4	Desacetyl-7-aminocephalosporanic acid (or) D-7ACA	0.810 kg
		5	DIMETHYL CARBONATE (DMC)	1.422 kg
		6	MAEM (or) Mercaptobenzothiazole-4-yl-2-(2-Amino Thiazolyl)-Methoxyimino Acetate	0.8378 kg
		7	METHANE SULFONIC ACID	1.626 kg
		8	METHANOL (METHYL ALCOHOL)	4.750 kg
		9	N,N- DIMETHYL ACETAMIDE	3.900 kg
		10	TOLUENE	0.527 kg
		11	TRIETHYLAMINE	0.260 kg
		12	TRIMETHYL ORTHOFORMATE	0.790 kg

RA concerned may take further necessary action as per above decision of NC.

432	**Case No.:387/15/82-ALC4/2018**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01844/AM19/	RLA File :22/24/040/00022/AM19/	Lic.No/Date:2210015921 20.06.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Meropenem for Injection	1 kg	1	Meropenem Trihydrate (Non Sterile)	0.958 kg
		2	Sodium Carbonate (Non Sterile)	0.160 kg
		3	Acetone	1.265 kg
		4	Methanol	1.375 kg

RA concerned may take further necessary action as per above decision of NC.

433	**Case No.:415/15/82-ALC4/2018**	Party Name:RONAK CHEMICALS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01872/AM19/	RLA File :34/24/040/00087/AM19/	Lic.No/Date:3410044272 21.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. :6/82-ALC4/2018 , dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
ACETAMIDE	1 kg	1	ACETIC ACID	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

434	**Case No.:489/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01946/AM19/	RLA File :03/94/040/00244/AM19/	Lic.No/Date:0310821859 21.06.2018	Defer Date:

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.

435	**Case No.:416/15/82-ALC4/2018**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01873/AM19/	RLA File :34/24/040/00064/AM19/	Lic.No/Date:3410044276 22.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018 , dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL TRIBUTYL AMMONIUM CHLORIDE CAS No.56375-79-2 ASSAY 75% (+ / - 2%)	1 kg	1	TRIBUTYL AMINE CAS NO: 102-82-9 ASSAY NLT 98.5%	0.4642 kg
		2	ACETONITRILE CAS NO. 75-05-8 ASSAY NLT 99%	0.09375 kg

RA concerned may take further necessary action as per above decision of NC.

436	**Case No.:388/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01845/AM19/	RLA File :07/24/040/00063/AM19/	Lic.No/Date:0710113471 22.06.2018	Defer Date:
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

437

Case No.:15/15/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01472/AM19/	RLA File :09/24/040/00115/AM19/	Lic.No/Date:0910066392 26.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. :12/82-ALC4/2018 , dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefixime	1 kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.4219 kg
		2	Triphenyl Phosphine	0.775 kg
		3	Activated Carbon	0.05 kg
		4	Dimethyl Formamide	2.80 kg
		5	Methylene Chloride	10.00 kg
		6	Mica Ester	0.82 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:49/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01506/AM19/	RLA File :09/24/040/00130/AM19/	Lic.No/Date:0910066387 26.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. :1/82-ALC4/2015 , dated 15.04.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import Items	Qty.
FINASTERIDE	1 kg	1	2,3-Dichloro-5,6-dicyano-1,4-benzoquinone (DDQ)	0.86 kg
		2	Azaandrostanecarboxamide (Androst-4-Aza-3-One-17Beta-N-Tert-Butyl Carboxamide)	1.7647 kg
		3	Bis(Trimethylsilyl)trifluoroacetamide (BSTFA)	1.47 kg
		4	Activated Carbon (Carbon Enoanticromos)	0.012 kg
		5	Methanol (Methyl Alcohol)	4.66 kg
		6	Methylene chloride (MDC)	7.50 kg
		7	Tetrahydrofuran (THF)	3.00 kg
		8	Toluene	4.84 kg

RA concerned may take further necessary action as per above decision of NC.

439

Case No.:50/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01507/AM19/	RLA File :09/24/040/00129/AM19/	Lic.No/Date:0910066388 26.06.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFUROXIME AXETIL AMORPHOUS	1 kg	1	Desacetyl-7-aminocephalosporanic acid (or) D-7ACA	0.656 kg
		2	Chlorosulfonyl isocyanate (CSI)	0.530 kg
		3	Acetone	2.660 kg
		4	Activated Carbon (Carbon Enoanticromos)	0.097 kg
		5	Cyclohexane (Benzene Free)	0.840 kg
		6	Methylenechloride (MDC)	1.440 kg
		7	Methanol (Methyl Alcohol)	3.040 kg
		8	N,N-Dimethyacetamide	3.600 kg
		9	(Z)-2-Methoxy Imino (Furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.620 kg

RA concerned may take further necessary action as per above decision of NC.

440	**Case No.:51/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01508/AM19/	RLA File :09/24/040/00126/AM19/	Lic.No/Date:0910066386 26.06.2018	Defer Date:
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

441

	Case No.:61/15/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01518/AM19/	RLA File :09/24/040/00116/AM19/	Lic.No/Date:0910066393 26.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. :12/82-ALC4/2018 , dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefixime	1 kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.4219 kg
		2	Triphenyl Phosphine	0.775 kg
		3	Activated Carbon	0.05 kg
		4	Dimethyl Formamide	2.80 kg
		5	Methylene Chloride	10.00 kg
		6	Mica Ester	0.82 kg

RA concerned may take further necessary action as per above decision of NC.

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	Case No.:63/15/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01520/AM19/	RLA File :09/24/040/00117/AM19/	Lic.No/Date:0910066391 26.06.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefuroxime Axetil Amorphous	1 kg	1	D-7-AMINO CEPHALOSPORANIC ACID (D-7-ACA)	0.752 kg
		2	CholorosulphonylIsocynate	0.530 kg
		3	(Z)-2-Methoxy Imino (Furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.700 kg
		4	Dimethyl Acetamide	0.850 kg
		5	Methylene Chloride	5.000 kg
		6	Acetone	3.800 kg
		7	Methanol	1.300 kg
		8	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

443	**Case No.:64/15/82-ALC4/2018**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01521/AM19/	RLA File :09/24/040/00120/AM19/	Lic.No/Date:0910066390 26.06.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CefpodoximProxetil	1 kg	1	D-7-AMINO CEPHALOSPORANIC ACID (D-7-ACA)	0.810 kg
		2	2- Mercapto- Benzothiazol- 2- Aminothiazole-4yl- Methoxyimino Acetate (MAEM)	0.8378 kg
		3	Dimethyl Carbonate (DMC)	1.422 kg
		4	1,1,3,3, - tetramethyl Guanidine (TMG)	0.189 kg
		5	Methanol	4.00 kg
		6	Methane sulfonic acid	1.626 kg
		7	Acetone	1.41 kg
		8	Trimethyl orthoformate(TMOF)	0.80 kg
		9	Dimethyl Acetamide (DMAC)	2.35 kg
		10	Toluene	2.22 kg
		11	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

444	**Case No.:73/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01530/AM19/	RLA File :09/24/040/00132/AM19/	Lic.No/Date:0910066389 26.06.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AMPICILLIN SODIUM STERILE	1 kg	1	6-Amino Penicillanic Acid (6-APA)	0.688 kg
		2	D-phenyl glycine methylester Hydrochloride	0.666 kg
		3	Penicillin G Amidase (Particle size 250 - 500 micron, Creamish to Brown regularly shaped beads) or (Immobilized Acylase Enzyme) Xinase	0.0011 kg
		4	Acetonitrile	1.063 kg
		5	Isopropyl Alcohol (IPA)	0.150 kg
		6	Sodium Thiocyanate	0.288 kg
		7	Aluminium Canisters / Bottles with Chloro Butyl Plug / Inner & Outer Lid and Gasket / Alu Caps [20 Ltrs (10Kg Cap)]	Net to Net

RA concerned may take further necessary action as per above decision of NC.

445	**Case No.:1023/15/82-ALC4/2018**	Party Name:LASENOR INDIA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02480/AM19/	RLA File :50/24/040/00008/AM19/	Lic.No/Date:5010002456 27.06.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was decided to call for Certificate of Analysis (COA) of Import and Export Item. Case is deferred.			

446	**Case No.:12/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01469/AM19/	RLA File :09/24/040/00113/AM19/	Lic.No/Date:0910066403 28.06.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

447

Case No.:14/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01471/AM19/	RLA File :09/24/040/00142/AM19/	Lic.No/Date:0910066402 28.06.2018	Defer Date:

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SILODOSIN	1 kg	1	(R)-Amine Tartrate or [5-[(2R)-2-Aminopropyl]-1-[3-(Benzoyloxy)Propyl)-2,3-Dihydro-1H-Indole-7-Carbonitrile(2R,3R)-2,3-Dihydroxybutanedioate]	2.50 kg
		2	Acetonitrile	2.65 kg
		3	Dimethyl Sulfoxide	2.65 kg
		4	Cyclohexane	0.54 kg
		5	Isopropyl Acetate	4.95 kg
		6	Methanol (Methyl Alcohol)	6.58 kg
		7	Methylene Chloride (MDC)	6.00 kg
		8	Potassium Carbonate (Anhydrous)	0.67 kg
		9	TFEP Ethyl Mesylate or [2-[2-(2,2,2-Trifluoroethoxy) Phenoxy] Ethyl Methanesulfonate]	1.53 kg

RA concerned may take further necessary action as per above decision of NC.

448

Case No.:59/15/82-ALC4/2018	Party Name:EMMENNAR PHARMA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01516/AM19/	RLA File :09/24/040/00164/AM19/	Lic.No/Date:0910066401 28.06.2018	Defer Date:

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
S(+)-2-AMINO BUTYRAMIDE HCL	1 kg	1	PROPIONALDEHYDE	1.27 kg
		2	SODIUM CYANIDE	1.08 kg
		3	L(+) TARTARIC ACID	1.12 kg
		4	METHYLENE DI CHLORIDE	1.12 kg
		5	ACETONE	1.86 kg
		6	METHANOL	1.39 kg

RA may take appropriate action as per the decision of Norms Committee.

449

Case No.:390/15/82-ALC4/2018	Party Name:R.L.FINE CHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01847/AM19/	RLA File :07/24/040/00080/AM19/	Lic.No/Date:0710113502 28.06.2018	Defer Date:

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LORAZEPAM BP/EP/USP	1 kg	1	2 AMINO 2,5 DICHLORO BENZO PHENONE	1.60 kg

RA may take appropriate action as per the decision of Norms Committee.

450

Case No.:13/15/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01470/AM19/	RLA File :09/24/040/00119/AM19/	Lic.No/Date:0910066405 29.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2015 , dated 20.05.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty	Sl. No.	Import Item Name.	Qty.
Cefdinir	1kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	2.263 kg
		2	ethyl-(Z)-2-hydroxylamino-2-(2-aminthiazole-4-y) acetate (EHATA)	1.397 kg
		3	Methylene Chloride	14.87 kg
		4	Tetra Hydro Furan	2.06 kg
		5	Methanol	4.12 kg
		6	Activated Carbon	0.055 kg

RA concerned may take further necessary action as per above decision of NC.

451

Case No.:1068/15/82-ALC4/2018	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02525/AM19/	RLA File :04/24/040/00077/AM19/	Lic.No/Date:0410164456 29.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018 , dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. Allowed in mg/tablet
GABAPENTIN TABLETS USP 800MG	1 Number	1	GABAPENTIN USP	816.0
		2	MANNITOL (PEARLITOL 100SD) USP/NF	120.0
		3	COPOVIDONE / PLASDONE S-630 USP/NF/PH.EUR	40.0
		4	KOLLIPHOR P 407 MICRO / POLOXAMER (LUTROL M127) NF	10.00
		5	MAGENSIUM STEARATE VEG.EP/USP/NF	10.00
		6	HYDROXY PROPYL CELLULOSE NF/PH.EUR (KLUCEL - EF PH)	60.00
		7	LOW SUBSTITUTED HYDROXY PROPYL CELLULOSE USP NF.JP	20.00

RA concerned may take further necessary action as per above decision of NC.

452	**Case No.:421/15/82-ALC4/2018**	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01878/AM19/	RLA File :09/24/040/00159/AM19/	Lic.No/Date:0910066409 02.07.2018	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Magnesium Tertiary Butoxide	1 kg	1	Magnesium turnings	0.283 kg
		2	Tertiary butyl alcohol	1.75 kg
		3	Methanol	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

453	**Case No.:1024/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02481/AM19/	RLA File :24/24/040/00012/AM19/	Lic.No/Date:2410042448 02.07.2018	Defer Date:

Decision: RLA, Rajkot was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Rajkot.

454	**Case No.:1066/15/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02523/AM19/	RLA File :04/24/040/00076/AM19/	Lic.No/Date:0410164458 02.07.2018	Defer Date:

Decision: Application received from RLA, Chennai. Deferred for comments of TE.

455	**Case No.:56/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01513/AM19/	RLA File :09/24/040/00029/AM19/	Lic.No/Date:0910066411 03.07.2018	Defer Date:

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ERDOSTEINE	1 kg	1	DL-Homocysteine thiolactone HCl	0.89 kg
		2	1,4-Oxathiane-2,6-dione (thiodiglycolic anhydride)	0.81 kg

RA concerned may take further necessary action as per above decision of NC.

456	**Case No.:417/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01874/AM19/	RLA File :05/23/040/00167/AM19/	Lic.No/Date:0510407069 04.07.2018	Defer Date:
	Decision: RLA, Rajkot was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Rajkot.			

457	**Case No.:418/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01875/AM19/	RLA File :05/23/040/00163/AM19/	Lic.No/Date:0510407077 04.07.2018	Defer Date:
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

458	**Case No.:419/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01876/AM19/	RLA File :05/23/040/00164/AM19/	Lic.No/Date:0510407078 04.07.2018	Defer Date:
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

459	**Case No.:420/15/82-ALC4/2018**	Party Name:PRACHEM LABORATORIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01877/AM19/	RLA File :08/24/040/00081/AM19/	Lic.No/Date:0810142968 04.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018 , dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PREDNISOLONE SODIUM PHOSPHATE BP/EP/USP	1 kg	1	Prednisolone	0.839 kg

RA concerned may take further necessary action as per above decision of NC.

460	**Case No.:422/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01879/AM19/	RLA File :09/24/040/00571/AM18/	Lic.No/Date:0910066419 04.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No.8/82-ALC4/2018 , dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-(CARBOXYMETHYLPHENYLTHIO) PHENYL PROPIONIC ACID	1 kg	1	ORTHO CHLORO PHENYL ACETIC ACID	2.42 kg
		2	METHYLENE DICHLORIDE (MDC)	1.50 kg
		3	PROPIONYL CHLORIDE	1.70 kg
		4	THIOPHENOL	0.97 kg
		5	TRIMETHYL ORTHOFORMATE	1.61 kg

RA concerned may take further necessary action as per above decision of NC.

461	**Case No.:57/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01514/AM19/	RLA File :09/24/040/00161/AM19/	Lic.No/Date:0910066417 04.07.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

462	**Case No.:58/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01515/AM19/	RLA File :09/24/040/00168/AM19/	Lic.No/Date:0910066418 04.07.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

463	**Case No.:389/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01846/AM19/	RLA File :08/24/040/00030/AM19/	Lic.No/Date:0810142955 04.07.2018	Defer Date:

Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.

464	**Case No.:617/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02074/AM19/	RLA File :05/23/040/00166/AM19/	Lic.No/Date:0510407070 04.07.2018	Defer Date:
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

465

Case No.:55/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01512/AM19/	RLA File :09/24/040/00123/AM19/	Lic.No/Date:0910066422 05.07.2018	Defer Date:

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MEROPENEM INJECTION 1 GRAM VIAL (Net weight 358.563 Kgs)	1 vial	1	MEROPENEM AND SODIUM CARBONATE (STERILE BULK)	1255 mg/ 1 gm injection
MEROPENEM INJECTION 500 MG VIAL (Net weight 39.840 Kgs)	1 vial	1	MEROPENEM AND SODIUM CARBONATE (STERILE BULK)	627.5 mg/500 mg injection

RA concerned may take further necessary action as per above decision of NC.

466

Case No.:427/15/82-ALC4/2018	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/01884/AM19/	RLA File :09/24/040/00145/AM19/	Lic.No/Date:0910066426 06.07.2018	Defer Date:
Decision: Application received from RLA, Hyderabad. It was decided to forward a copy of application to DBT for its comments.			

467	**Case No.:48/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01505/AM19/	RLA File :09/24/040/00165/AM19/	Lic.No/Date:0910066423 06.07.2018	Defer Date:

Decision : The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
DOLUTEGRAVIR SODIUM	1 kg	1	(R)-3-Amino-1-butanol (or) (R)-3-Amino-butan-1-ol	0.395 kg
		2	Acetonitrile	1.57 kg
		3	Activated Carbon (Carbon Enoanticromos)	0.100 kg
		4	Dimethyl Oxalate	1.677 kg
		5	Isopropyl Alcohol	1.71 kg
		6	Lithiumhydroxide Monohydrate	0.355 kg
		7	Methanesulfonic Acid	0.122 kg
		8	Methanol (Methyl Alcohol)	2.63 kg
		9	Methyl 4-Chloroacetoacetate (or) Methyl 4-Chloro-3-Oxo-Butanoate	1.245 kg
		10	Methylene Chloride	3.29 kg
		11	Pivaloyl Chloride	0.38 kg
		12	Tetrahydrofuran	1.70 kg
		13	Triethylamine	0.367 kg

RA concerned may take further necessary action as per above decision of NC.

468	**Case No.:36/15/82-ALC4/2018**	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01493/AM19/	RLA File :09/24/040/00173/AM19/	Lic.No/Date:0910066435 11.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018 , dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import Items	Qty.
Oseltamivir Phosphate	1 kg	1	Shikimic acid	1.66 kg
		2	Triethylsilane	0.90 kg
		3	Triethyl Ortho Formate	4.45 kg

RA concerned may take further necessary action as per above decision of NC.

469	**Case No.:43/15/82-ALC4/2018**	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01500/AM19/	RLA File :09/24/040/00174/AM19/	Lic.No/Date:0910066433 11.07.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

470	**Case No.:45/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01502/AM19/	RLA File :09/24/040/00185/AM19/	Lic.No/Date:0910066444 11.07.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

471	**Case No.:46/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01503/AM19/	RLA File :09/24/040/00181/AM19/	Lic.No/Date:0910066442 11.07.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

472	**Case No.:47/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01504/AM19/	RLA File :09/24/040/00182/AM19/	Lic.No/Date:0910066443 11.07.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

473

Case No.:428/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01885/AM19/	RLA File :05/23/040/00172/AM19/	Lic.No/Date:0510407158 11.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2018 , dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	AZTREONAM FOR INJECTION USP 500mg. NET WEIGHT OF EXPORT PRODUCT : 54.545 KG	1 Number	1	AZTREONAM/ARGININE (BULK STERILE MIXTURE)	0.550 gm/500 mg injection
2	AZTREONAM FOR INJECTION USP. 1gm. NET WEIGHT OF EXPORT PRODUCT : 218.182KG	1 Number	1	AZTREONAM/ARGININE (BULK STERILE MIXTURE)	1.10 gm/1 gm injection

RA concerned may take further necessary action as per above decision of NC.

474	**Case No.:429/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01886/AM19/	RLA File :07/24/040/00037/AM19/	Lic.No/Date:0710113563 11.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2018, dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
CAL - SUP TABLETS (CALCIUM CARBONATE 1250mg+ GLYCINE 535.7mg) (Glycine - 3000.000 KGS + Calcium - 7000.187 KGS) (No of Tabs - 5600149) USP/BP/EP	1 Number	1	GLYCINE USP/BP/EP	535.7 mg/tablet
		2	CALCIUM CARBONATE DENSE BP/USP	1275 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

475	**Case No.:430/15/82-ALC4/2018**	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01887/AM19/	RLA File :31/83/040/00055/AM19/	Lic.No/Date:3110067114 13.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018 , dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METFORMIN HCL	1 kg	1	DICYANDIAMIDE.	0.567 kg

RA concerned may take further necessary action as per above decision of NC.

476	**Case No.:432/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01889/AM19/	RLA File :05/23/040/00183/AM19/	Lic.No/Date:0510407217 17.07.2018	Defer Date:

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.

477	**Case No.:433/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01890/AM19/	RLA File :09/24/040/00179/AM19/	Lic.No/Date:0910066466 17.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018 , dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TERBINAFINE HYDROCHLORIDE	1 kg	1	1-Chloro-6,6-dimethyl-2-hepten-4-yne	0.87 kg
		2	Methylene chloride	2.37 kg
		3	Dimethyl formamide	0.85 kg
		4	Diisopropyl ether	1.30 kg

RA concerned may take further necessary action as per above decision of NC.

478	**Case No.:443/15/82-ALC4/2018**	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01900/AM19/	RLA File :09/24/040/00197/AM19/	Lic.No/Date:0910066486 19.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. :12/82-ALC4/2018 , dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-AMINO-5-FLUORO-1-((2R,5S)-2-HYDROXYMETHYL-[1,3] OXATHIOLANE-5YL)-1H-PYRIMIDIN-2-ONE(EMO-1) or EMO-I or EMO	1 kg	1	(2R,5S)-5-(4-AMINO-5-FLUORO-2-OXO-2H-PYRIMIDIN-1-YL)-[1,3]-OXATHIOLANE-2-CARBOXYLIC ACID, 2S-ISOPROPYL-5R-METHYL-1R-CYCLOHEXYL ESTER.	2.075 kg
		2	SODIUM BOROHYDRIDE	0.46 kg
		3	DIPOTASSIUM HYDROGEN PHOSPHATE	1.90 kg

RA concerned may take further necessary action as per above decision of NC.

479	**Case No.:444/15/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01901/AM19/	RLA File :09/24/040/00193/AM19/	Lic.No/Date:0910066488 19.07.2018	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

480	**Case No.:445/15/82-ALC4/2018**	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01902/AM19/	RLA File :08/24/040/00218/AM18/	Lic.No/Date:0810143063 20.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2018, dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BROMOKETAL	1 kg	1	2,4 DICHLORO ACETOPHENONE	0.610 kg
		2	1,2 PENTANEDIOL	0.385 kg
		3	CYCLOHEXANE	0.0625 kg

RA concerned may take further necessary action as per above decision of NC.

481	**Case No.:750/15/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02207/AM19/	RLA File :09/24/040/00590/AM18/	Lic.No/Date:0910066497 20.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018 , dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
EFAVIRENZ	1 kg	1	(S)-5-Chloro-Alpha-(Cyclo Propyl Ethynyl)-2-Amino-Alpha-(Tri Fluoro Methyl) Benzene Methanol	0.987 kg
		2	TRIPHOSGENE	0.431 kg

RA concerned may take further necessary action as per above decision of NC.

482	**Case No.:446/15/82-ALC4/2018**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01903/AM19/	RLA File :09/24/040/00194/AM19/	Lic.No/Date:0910066498 24.07.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

483

Case No.:447/15/82-ALC4/2018	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01904/AM19/	RLA File :34/24/040/00100/AM19/	Lic.No/Date:3410044362 24.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018 , dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import Items	Qty.
4, 7 DICHLORO QUINOLINE	1 kg	1	Di Ethyl Ethoxy Methylene Malonate	1.65 kg
		2	Meta Chloro Aniline	0.97 kg
		3	Light Liquid Parafin	0.97 kg
		4	Tolune	0.88 kg
		5	Phosporous Oxychloride	0.97 kg
		6	Methanol	1.13 kg

RA concerned may take further necessary action as per above decision of NC.

484

Case No.:448/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/01905/AM19/	RLA File :09/24/040/00200/AM19/	Lic.No/Date:0910066511 24.07.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

485

Case No.:449/15/82-ALC4/2018	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01906/AM19/	RLA File :09/24/040/00192/AM19/	Lic.No/Date:0910066517 26.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018 , dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import Items	Qty.
LOSARTAN POTASSIUM (OR) LOSARTAN POTASSIUM USP Description : White To Off White Powder	1 kg	1	2-CYANO-4-BROMOMETHYL BIPHENYL (BR-OTBN) Description : Off White to Light Brown Coloured Powder	0.75 kg
		2	TOLUENE Description : Clear Colourless with Characteristic Odour	0.58 kg
		3	2(N-BUTYL)-4-CHLORO-5-FORMYL IMIDAZOLE Description : White to Slightly Yellowish Crystalline Powder	0.50 kg
		4	METHANOL Description : Clear Colourless Liquid With Characteristic Odour	0.713 kg
		5	SODIUM BORO HYDRIDE Description : White Crystalline	0.048 kg

		6	ACTIVATED CARBON "SC 40 V" Description : Block Colourless Liquid With Characteristic Odour	0.100 kg
		7	ISO PROPYL ALCOHOL Description : Clear Colourless Liquid With Characteristic Odour	0.84 kg
		8	SODIUM AZIDE Description : White Crystalline Powder	0.35 kg

RA concerned may take further necessary action as per above decision of NC.

486	**Case No.:451/15/82-ALC4/2018**	Party Name:VIRUPAKSHA ORGANICS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01908/AM19/	RLA File :09/24/040/00206/AM19/	Lic.No/Date:0910066519 27.07.2018	Defer Date:

Decision:: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SOFOSBUVIR	1 kg	1	2-Deoxy-2-Fluoro-2-c-Methyluridine (or) (2R)-2- Deoxy-2-Fluoro-2 Methyluridine	0.625 kg
		2	N-[(S)-(2,3,4,5,6-Penta fluorophenoxy) Phenoxy phosphinyl]-L-Alanine 1-Methylethyl Ester	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

487	**Case No.:533/15/82-ALC4/2018**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01990/AM19/	RLA File :03/95/040/00075/AM18/	Lic.No/Date:0310822707 30.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018 , dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
N-DECYL BROMIDE(1-BROMODECANE)	1 kg	1	DECYL ALCOHOL(1-DECANOL,ECOROL)	0.794 kg
		2	HYDROBROMIC ACID 48%	0.848 kg

RA may take appropriate action as per the decision of Norms Committee

488	**Case No.:208/15/82-ALC4/2018**	Party Name:PARAMOUNT AROMACHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01665/AM19/	RLA File :05/24/040/00256/AM19/	Lic.No/Date:0510407368 31.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018 , dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
L-CARVONE	1 kg	1.	D-LIMONENE (LIMONENE, CITRUS TERPENE, ORANGE TERPENE, BRAZALIAN CITRUS TERPENE.STANDARD CITRUS TERPENE	1.5 kg

RA concerned may take further necessary action as per above decision of NC.

489	**Case No.: 452/15/82-ALC4/2018**	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01909/AM19/	RLA File :34/21/040/00201/AM19/	Lic.No/Date:3410044372 31.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018 , dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import Items	Qty.
4, 7 DICHLORO QUINOLINE	1 kg	1	Di Ethyl Ethoxy Methylene Malonate	1.65 kg
		2	Meta Chloro Aniline	0.97 kg
		3	Light Liquid Parafin	0.97 kg
		4	Tolune	0.88 kg
		5	Phosphorous Oxychloride	0.97 kg
		6	Methanol	1.13 kg

RA concerned may take further necessary action as per above decision of NC.

490	**Case No.:454/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01911/AM19/	RLA File :09/24/040/00209/AM19/	Lic.No/Date:0910066526 31.07.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

491	**Case No.:642/15/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02099/AM19/	RLA File :03/94/040/00300/AM19/	Lic.No/Date:0310822727 31.07.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

492	**Case No.:453/15/82-ALC4/2018**	Party Name:DR J PHARMACHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01910/AM19/	RLA File :31/83/040/00071/AM19/	Lic.No/Date:3110067129 01.08.2018	Defer Date:

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM BENZOATE MICRONISED	31680.040 kg	1	SODIUM BENZOATE POWDER	31680.040 kg

RA may take appropriate action as per the decision of Norms Committee.

493	**Case No.:456/15/82-ALC4/2018**	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01913/AM19/	RLA File :31/83/040/00067/AM19/	Lic.No/Date:3110067137 03.08.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018 , dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METFORMIN HYDROCHLORIDE BP/EP WHITE CRYSTLLINE POWDER	1 kg	1	DICYANDIAMIDE (DCDA) WHITE POWDER	0.567 kg

RA concerned may take further necessary action as per above decision of NC.

494	**Case No.:457/15/82-ALC4/2018**	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01914/AM19/	RLA File :09/24/040/00204/AM19/	Lic.No/Date:0910066541 03.08.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018 , dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
N-(BENZYLOXY CARBONYL-L-VALINE (CBZ-L-VALINE)	1 kg	1	L-VALINE	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

495	**Case No.:458/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01915/AM19/	RLA File :09/24/040/00215/AM19/	Lic.No/Date:0910066542 03.08.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 11/82-ALC4/2018 , dated 15.11.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE	1 kg	1.	(R)-PMPA-Pure (PMPA)	0.769 kg
		2.	Chloromethyl Isopropyl Carbonate	1.3527 kg
		3.	Triethylamine	0.4477 kg
		4.	N-Methyl-2-Pyrrolidone	1.4878 kg
		5.	Activated Carbon (Carbon Enoanticromos)	0.016 kg
		6.	Isopropyl Acetate	1.62 kg
		7.	Isopropyl Alcohol	2.85 kg
		8.	Methylene Chloride (MDC)	4.32 kg
		9.	Toluene	0.26 kg

RA concerned may take further necessary action as per above decision of NC.

496	**Case No.:459/15/82-ALC4/2018**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01916/AM19/	RLA File :09/24/040/00210/AM19/	Lic.No/Date:0910066544 03.08.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2015 , dated 20.05.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import Item Name.	Qty.
Cefdinir	1kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	2.263 kg
		2	ethyl-(Z)-2-hydroxylamino-2-(2-aminthiazole-4-y) acetate (EHATA)	1.397 kg
		3	Methylene Chloride	14.87 kg
		4	Tetra Hydro Furan	2.06 kg
		5	Methanol	4.12 kg
		6	Activated Carbon	0.055 kg

RA concerned may take further necessary action as per above decision of NC.

497	**Case No.:460/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01917/AM19/	RLA File :07/24/040/00087/AM19/	Lic.No/Date:0710113686 06.08.2018	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

498	**Case No.:461/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01918/AM19/	RLA File :07/24/040/00088/AM19/	Lic.No/Date:0710113687 06.08.2018	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

499	**Case No.:69/15/82-ALC4/2018**	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01526/AM19/	RLA File :05/23/040/00217/AM19/	Lic.No/Date:0510407479 08.08.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018 , dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Mono Ethylene Glycol (MEG)	1 kg	1	Denatured Ethyl Alcohol	1.123 kg
		2	Silver Catalyst	0.000228 kg
		3	Alumina Catalyst	0.000362 kg

RA concerned may take further necessary action as per above decision of NC.

500	**Case No.:95/15/82-ALC4/2018**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01552/AM19/	RLA File :05/24/040/00252/AM19/	Lic.No/Date:0510407476 08.08.2018	Defer Date:

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AZITHROMYCIN DIHYDRATE OR (AZITHROMYCIN DIHYDRATE MICRONISED)	1 kg	1	AZITHROMYCIN	0.95 kg

RA may take appropriate action as per the decision of Norms Committee.

MANUAL CASES

Case No.	B- 1
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Arjun Chemicals Private Limited, Chennai**
HQ F. No.	01/82/050/00956/AM17/DES-III
RLA F. No.	04/24/040/00080/AM17
Advance Authorization No. and Date	0410162170 dated 08.08.2016
Subject	**Request of M/s Arjun Chemicals Private Limited, Chennai for correction / amendment in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0410162170 dated 08.08.2016**

Decision: The Committee considered the request of the firm for revision of norms in the presence of technical experts and taking cue from earlier decision taken in Meeting No. 4/82-ALC4/2011 dated 26.04.2011, it was decided to revise the norms under para 4.7 of HBP as under or as applied by the firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
KEYDIME-AKD Alkyl Ketene Dimer	1 kg	1.	Alkyl Ketene Dimer AKD	**0.100 kg**
		2.	Solbond SBC 40S Cationic Potato Starch	**0.007 kg**

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 2		
Meeting No.	15/AM19		
Date	26.04.2019		
Firm's Name	M/s Bodal Chemicals Ltd., Ahmedabad		
HQ F. No.	01/82/50/1801/AM16/DES-III	01/82/50/224/AM17/DES-III	01/82/50/722/AM17/DES-III
RLA F. No.	08/24/040/00325/AM16	08/24/040/00005/AM17	08/24/040/00137/AM17
Advance Authorization No. and Date	0810137105 dt. 01.02.2016	0810137692 dt. 18.04.2016	0810138556 dt. 29.08.2016
Subject	**Request of M/s Bodal Chemicals Ltd., Ahmedabad for enhancement in the quantity of Import Item in respect of adhoc norms fixed against Advance Authorization Nos. 0810137105 dated 01.02.2016, 0810137692 dated 18.04.2016 and 0810138556 dated 29.08.2016**		

Decision: The Committee considered the request of the firm for enhancement of norms in the presence of technical experts and it was decided to revise the quantity of Import Item No. 1 as under:

Import Item No. 1	**Qty.**	
	From	**To**
Redifined Naphthalene	**1.10 kg**	**1.15 kg**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 3
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Centrient Pharmaceuticals India Private Limited (formerly known as M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd.), Chandigarh**
HQ F. No.	01/82/050/00872/AM17/DES-III
RLA F. No.	22/24/040/00060/AM17
Advance Authorization No. and Date	2210015578 dated 10.10.2016
Subject	**Request of M/s Centrient Pharmaceuticals India Private Limited (formerly known as M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd.), Chandigarh for revision of adhoc norms fixed against Advance Authorization No. 2210015578 dated 10.10.2018**

Decision: The Committee considered the request of the firm for revision of norms in the presence of technical experts and after deliberation, it was decided to revise the norms under para 4.7 of HBP as under or as applied by the firm whichever is lower:

EXPORT PRODUCT	QTY.	Sl. No.	IMPORT ITEMS	QTY.
Meropenem for Injection (Bulk Drug)	1 kg	1	Meropenem Trihydrate (Non Sterile)	0.958 kg
		2	Ammonia	0.200 kg
		3	Formic Acid	0.130 kg
		4	Sodium Hydrosulphate	0.004 kg
		5	Acetone	2.64 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-4
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Centrient Pharmaceuticals India Private Limited (formerly known as M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd.), Chandigarh**
HQ F. No.	01/82/050/00455/AM17/DES-III
RLA F. No.	22/24/040/00022/AM17
Advance Authorization No. and Date	2210015511 dated 23.06.2016
Subject	**Request of M/s Centrient Pharmaceuticals India Private Limited (formerly known as M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd.), Chandigarh for revision of adhoc norms fixed against Advance Authorization No. 2210015511 dated 23.06.2016**
Decision: The Committee considered the request of firm and after deliberation, it was decided to call for Production Consumption Data for the relevant period duly certified from Central Excise / GST from the firm. Case is deferred.	

Case No.	B-5
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Eternis Fine Chemicals Ltd., Mumbai**
HQ F. No.	01/82/050/00782/AM19/DES-III
RLA F. No.	03/94/040/01053/AM18
Advance Authorization No. and Date	0310819947 dated 20.03.2018
Subject	**Request of M/s Eternis Fine Chemicals Ltd., Mumbai for correction / amendment in the description of Export Product in respect of adhoc norms fixed against Advance Authorization No. 0310819947 dated 20.03.2018**
Decision: The Committee considered the request of the firm for enhancement of norms in the presence of technical experts and it was decided to amend the description of Export Product to read as **"Para Tertiary Butyl Cyclohexyl Acetate – Super"** Rest of the earlier Minutes would remain unchanged. RA concerned may take further necessary action as per above decision of NC.	

Case No.	B- 6
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Eternis Fine Chemicals Ltd., Mumbai**
HQ F. No.	01/82/050/01311/AM19/DES-III
RLA F. No.	03/94/040/00593/AM19
Advance Authorization No. and Date	0310824249 dated 05.10.2018
Subject	**Request of M/s Eternis Fine Chemicals Ltd., Mumbai for revision of norms in respect of adhoc norms fixed against Advance Authorization No. 0310824249 dated 05.10.2018**
Decision: The Committee considered the request of firm as per agenda in the presence of technical comments and after deliberations, it was decided to call for complete 4E alongwith all technical details from the firm. . Case is deferred.	

Case No.	B- 7
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Fine Cure Pharmaceuticals Ltd., Ahmedabad**
HQ F. No.	01/82/050/00728/AM18/DES-III
RLA F. No.	08/24/040/00478/AM14
Advance Authorization No. and Date	0810129031 dated 19.02.2014
Subject	**Request of M/s Fine Cure Pharmaceuticals Limited, Ahmedabad for correction in the quantity of Export Product No. 1 in respect of adhoc norms fixed against Advance Authorization No. 0810129031 dated 19.02.2014**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberation, it was decided to revise the quantity of Export Product No. 1 as under:

Export Product No. 1	**Qty.**	
	From	**To**
CO-AMOXICLAV TABLETS B.P 625 MG OR AMOXICILLIN WITH CLAVULANATE POTASSIUM TABLETS 625 MG IP/USP	**2,00,00,000.000Tablets**	**20,00,000.000 Tablets**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 8
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Global Calcium Private Limited., Bangalore**
HQ F. No.	01/82/050/01480/AM17/DES-III
RLA F. No.	07/24/040/00218/AM17
Advance Authorization No. and Date	0710110528 dated 19.10.2016
Subject	**Request of M/s Global Calcium Pvt. Ltd., Bangalore for revision of adhoc norms fixed against Advance Authorization No. 0710110528 dated 19.10.2016**
Decision: The Committee considered the request of the firm for revision of norms and it was decided to ask the firm to furnish complete technical details as per Appendix 4E. Case is deferred.	

Case No.	B- 9
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Global Calcium Private Limited., Bangalore**
HQ F. No.	01/82/050/01076/AM17/DES-III
RLA F. No.	07/24/040/00386/AM16
Advance Authorization No. and Date	0710109429 dated 23.02.2016
Subject	**Request of M/s Global Calcium Pvt. Ltd., Bangalore for revision of adhoc norms fixed against Advance Authorization No. 0710109429 dated 23.02.2016**
Decision: Deferred for comments of TE.	

Case No.	B-10
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s KLJ Plasticizers Limited, New Delhi**
HQ F. No.	01/82/050/00861/AM19/DES-III
RLA F. No.	05/23/040/00091/AM19
Advance Authorization No. and Date	0510406665 dated 29.05.2018
Subject	**Request of M/s KLJ Plasticizers Limited, New Delhi for correction in the description of Import Item No. 2 in respect of adhoc norms fixed against Advance Authorization No. 0510406665 dated 29.05.2018.**
Decision: The Committee considered the request of the firm for amendment in the description of Import Item No. 2 in the presence of technical experts and after deliberation, it was decided to amend the description of Import Item No. 2 to read as**"ISO BUTANOL"** Rest of the earlier Minutes would remain unchanged. RA concerned may take further necessary action as per above decision of NC.	

Case No.	B-11
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s KLJ Plasticizers Limited, New Delhi**
HQ F. No.	01/82/050/00875/AM19/DES-III
RLA F. No.	05/23/040/00092/AM19
Advance Authorization No. and Date	0510406663 dated 29.05.2018
Subject	**Request of M/s KLJ Plasticizers Limited, New Delhi for correction in the description of Export Product in respect of adhoc norms fixed against Advance Authorization No. 0510406663 dated 29.05.2018**

Decision: The Committee considered the request of the firm for amendment in the description of Export Product in the presence of technical experts and after deliberation, it was decided to amend the description of Export Product to read asunder:

"KANATOL-DGB (DI-ETHYLENE GLYCOL DI-BENZOATE) (PACKED IN **800 NOS.** OF HM-HDPE DRUMS MADE OF HDPE GRANULES (**6,800.000 KGS.** WITHOUT WASTAGE) (EACH DRUM SHALL WEIGHT **8.5 KG** AND STORAGE CAPACITY 250.000 KGS.)"

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B-12
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Neogen Chemicals Ltd., Mumbai**
HQ F. No.	01/82/050/00713/AM19/DES-III
RLA F. No.	03/95/040/00243/AM19
Advance Authorization No. and Date	0310822930 dated 08.08.2018
Subject	**Request of M/s Neogen Chemicals Ltd., Mumbai for enhancement in the quantity of Import Items in respect of adhoc norms fixed by NC-3 against Advance Authorization No. 0310822930 dated 08.08.2018**

Decision: The Committee considered the request of firm and after deliberation, it was decided to call for Production Consumption Data for the relevant period duly certified from Central Excise / GST from the firm. Case is deferred.

Case No.	B-13
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Ogene Systems India Ltd., Hyderabad**
HQ F. No.	01/82/050/00936/AM15/DES-III
RLA F. No.	09/24/040/00669/AM14
Advance Authorization No. and Date	0910059697 dated 03.04.2014
Subject	**Request of M/s Ogene Systems India Pvt. Ltd., Hyderabad for fixation of input output norms against Advance Authorization No. 0910059697 dated 03.04.2014**

Decision: The Committee considered the request of firm and after deliberation, it was decided to call for following information from the firm:

(i) Complete technical details as per Appendix 4E and
(ii) End use of the Export Product

Case is deferred.

Case No.	B-14	
Meeting No.	15/AM19	
Date	26.04.2019	
Firm's Name	**M/s Ogene Systems India Ltd., Hyderabad**	
HQ F. No.	01/82/050/00246/AM17 /DES-III	01/82/050/00181/AM18/DES-III
RLA F. No.	09/24/040/00620/AM16	09/24/040/00535/AM17
Advance Authorization No. and Date	0910063151 dated 22.01.2016	0910064554 dated 05.01.2017
Subject	**Request of M/s Ogene Systems India Ltd., Hyderabad for enhancement in the quantity of Import Items in respect of adhoc norms fixed against Advance Authorization Nos. 0910059697 dated 03.04.201410064554 dated 05.01.2017**	

Decision: The Committee considered the request of firm and after deliberation, it was decided to call for following information from the firm:

(i) Complete technical details as per Appendix 4E and
(ii) End use of the Export Product

Case is deferred.

Case No.	B-15
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	M/s Payal Polyplast Pvt. Ltd., New Delhi
HQ F. No.	01/82/050/00304/AM19/DES-III
RLA F. No.	05/24/040/00629/AM18
Advance Authorization No. and Date	0510406058 dated 06.04.2018
Subject	**Request of M/s Payal Polyplast Pvt. Ltd., New Delhi for enhancement in the quantity of Import Item No. 1 in respect of norms fixed against Advance Authorization No. 0510406058 dated 06.04.2018**

Decision: The Committee considered the request of the firm for revision of norms in the presence of technical experts and after ttaking cue from earlier decision taken in Meeting No. 16/82-ALC4/2016 dated 28.12.2016, it was decided to revise the norms under para 4.7 of HBP as under or as applied by the firm whichever is lower:

Export Product	Qty.	Sl.No.	Import Items	Qty.
Di-Octyl Tera Phthalate (DOTP)	1 kg	1.	Pure Tera Phthalic Acid	**0.447 kg**
		2.	2 Ethyl Hexanol	0.680 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-16
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	M/s Payal Polyplast Pvt. Ltd., New Delhi
HQ F. No.	13 Hqrs. File Nos. as given below
RLA F. No.	13 RLA File Nos. as given below
Advance Authorization No. and Date	13 Advance Authorizations as given below

Sl. No.	Hqrs. F. No.	RLA F. No.	Advance Authorization No. and Date
1	01/82/50/390/AM16/DES-III	05/24/40/528/AM15	0510393339 dt.24.02.2015
2	01/82/50/391/AM16/DES-III	05/24/40/538/AM15	0510393340 dt.24.02.2015
3	01/82/50/392/AM16/DES-III	05/24/40/544/AM15	0510393341 dt. 24.02.2015
4	01/82/50/674/AM16/DES-III	05/24/40/48/AM16	0510394756 dt. 30.06.2015
5	01/82/50/675/AM16/DES-III	05/24/40/75/AM16	0510394758 dt. 30.06.2015
6	01/82/50/676/AM16/DES-III	05/24/40/76/AM16	0510394759 dt. 30.06.2015
7	01/82/50/678/AM16/DES-III	05/24/40/83/AM16	0510394760 dt. 30.06.2015
8	01/82/50/679/AM16/DES-III	05/24/40/68/AM16	0510394757 dt.30.06.2015
9	01/82/50/1218/AM16/DES-III	05/24/40/233/AM16	0510395480 dt.31.08.2015
10	01/82/50/1225/AM16/DES-III	05/24/40/224/AM16	0510395479 dt. 31.08.2015
11	01/82/50/1806/AM16/DES-III	05/24/40/431/AM16	0510397230 dt. 07.01.2016
12	01/82/50/1511/AM16/DES-III	05/24/40/375/AM16	0510396609 dt.14.12.2015
13	01/82/50/1513/AM16/DES-III	05/24/40/381/AM16	0510396610 dt. 14.12.2015

Subject	**Request of M/s PayalPolyplastPvt. Ltd., New Dehi for enhancement in the quantity of Import Items in respect of adhoc norms fixed against 13 Advance Authorizations**

Decision: The Committee considered the request of the firm for revision of norms in the presence of technical experts and after taking cue from earlier decision taken in Meeting No. 12/82-ALC4/2015 dated 18.11.2015, it was decided to revise the norms under para 4.7 of HBP as under or as applied by the firm whichever is lower:

Export Product	Qty.	Sl.No.	Import Items	Qty.
Di-Octyl Tera Phthalate (DOTP)	1 kg	1.	Pure Tera Phthalic Acid	**0.447 kg**
		2.	2 Ethyl Hexanol	**0.680 kg**

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-17	
Meeting No.	15/AM19	
Date	26.04.2019	
Firm's Name	M/s PCL Oil & Solvents Ltd., New Delhi	
HQ F. No.	01/82/050/00677/AM16/DES-III	01/82/050/00681/AM16/DES-III
RLA F. No.	05/24/040/00104/AM16	05/24/040/00103/AM16
Advance Authorization No. and Date	0510394704 dt. 25.06.2015	0510394703 dt. 25.06.2015
Subject	**Request of M/s PCL Oil & Solvents Ltd., New Delhi for fixation of adhoc norms against Advance Authorization Nos. 0510394704 dated 25.06.2015 and 0510394703 dated 25.06.2015**	

Decision: The Committee considered the request of the firm for revision of norms in the presence of technical experts and after taking cue from earlier decision taken in Meeting No. 23/82-ALC4/2012dated 01.11.2012, it was decided to revise the norms under para 4.7 of HBP as under or as applied by the firm whichever is lower:

Export Product	Qty.	Sl.No.	Import Items	Qty.
PVC Plasticizer (DOP)	1 kg	1.	Phthalic Anhydride	0.400 kg
		2.	2 Ethylhexanol (Octaonol)	0.700 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-18
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Rusan Pharma Ltd., Mumbai**
HQ F. No.	01/82/050/00247/AM18/DES-III
RLA F. No.	03/95/040/00015/AM18
Advance Authorization No. and Date	0310812658 dated 21.04.2017
Subject	**Request of M/s Rusan Pharma Ltd., Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed by NC-3 against Advance Authorization No. 0310812658 dated 21.04.2017**

Decision: The Committee considered the request of the firm for enhancement of norms in the presence of technical experts and it was decided to revise the quantity of Import Item as under:

Import Item	**Qty.**	
	From	**To**
Thebaine	**2.117 kg**	**2.661 kg**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B-19
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad
HQ F. No.	01/82/050/00933/AM15/DES-III
RLA F. No.	09/24/040/00020/AM15
Advance Authorization No. and Date	0910059967 dated 01.05.2014
Subject	**Request of M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad for enhancement in the quantity of Import Items in respect of adhoc norms fixed against Advance Authorization No. 0910059967 dated 01.05.2014**
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call the firm for attending Personal Hearing to explain its case. Case is deferred.	

Case No.	B-20
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad
HQ F. No.	01/82/050/00651/AM14/DES-III
RLA F. No.	09/24/040/00216/AM14
Advance Authorization No. and Date	0910057203 dated 16.08.2013
Subject	**Request of M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad for enhancement in the quantity of Import Items in respect of adhoc norms fixed against Advance Authorization No. 0910057203 dated 16.08.2013**
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call the firm for attending Personal Hearing to explain its case. Case is deferred.	

Case No.	B-21
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad
HQ F. No.	01/82/050/00609/AM12/DES-III
RLA F. No.	09/24/040/00168/AM12
Advance Authorization No. and Date	0910047542 dated 11.07.2011
Subject	**Request of M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad for enhancement in the quantity of Import Items in respect of adhoc norms fixed against Advance Authorization No. 0910047542 dated 11.07.2011**
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call the firm for attending Personal Hearing to explain its case. Case is deferred.	

Case No.	B-22
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad
HQ F. No.	01/82/050/00170/AM16/DES-III
RLA F. No.	09/24/040/00597/AM15
Advance Authorization No. and Date	0910061627 dated 17.02.2015
Subject	**Request of M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad for enhancement in the quantity of Import Item Nos. 2 and 3 of adhoc norms fixed against Advance Authorization No. 0910061627 dated 17.02.2015**
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call the firm for attending Personal Hearing to explain its case. Case is deferred.	

Case No.	B-23
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad
HQ F. No.	01/82/050/00987/AM13/DES-III
RLA F. No.	09/24/040/00333/AM13
Advance Authorization No. and Date	0910054047 dated 12.10.2012
Subject	**Request of M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad for enhancement in the quantity of Import Items of adhoc norms fixed against Advance Authorization No. 0910054047 dated 12.10.2012**
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call the firm for attending Personal Hearing to explain its case. Case is deferred.	

Case No.	B-24
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad
HQ F. No.	01/82/050/00148/AM15/DES-III
RLA F. No.	09/24/040/ 00471/AM14
Advance Authorization No. and Date	0910058728 dated 26.12.2013
Subject	**Request of M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad for enhancement in the quantity of Import Item Nos. 1 to 5 of adhoc norms fixed against Advance Authorization No. 0910058728 dated 26.12.2013**
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call the firm for attending Personal Hearing to explain its case. Case is deferred.	

Case No.	B-25
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad
HQ F. No.	01/82/050/00848/AM13/DES-III
RLA F. No.	09/24/040/00251/AM13
Advance Authorization No. and Date	0910053668 dated 05.09.2012
Subject	**Request of M/s Srini Pharmaceuticals Pvt. Limited, Hyderabad for enhancement in the quantity of Import Items of adhoc norms fixed against Advance Authorization No. 0910053668 dated 05.09.2012**
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call the firm for attending Personal Hearing to explain its case.	

Case No.	B-26	
Meeting No.	15/AM19	
Date	26.04.2019	
Firm's Name	**M/s Vindhya Organics Private Limited, Hyderabad**	
HQ F. No.	01/82/050/00997/AM18/DES-III	01/82/050/00984/AM19/DES-III
RLA F. No.	09/24/040/00359/AM18	09/24/040/00062/AM19
Advance Authorization No. and Date	0910065565 dated 18.10.2017	0910066229 dated 11.05.2018
Subject	**Request of M/s Vindhya Organics Private Limited, Hyderabad for amendment / correction in the quantity of Import Item No. 1 - 2-AZABICYCLO (2.2.1) HEPT-5-EN-3-ONE; (VINCELACTAM) in respect of adhoc norms fixed against Advance Authorization Nos. 0910065565 dated 18.10.2017 and 0910066229 dated 11.05.2018**	

Subject: The Committee considered the request of the firm for enhancement of norms in the presence of technical experts and it was decided to revise the quantity of Import Item No. 1as under:

Import Item No. 1	**Qty.**	
	From	**To**
2-AZABICYCLO (2.2.1) HEPT-5-EN-3-ONE; VINCELACTAM)	**1.14 kg**	**1.41 kg**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B-27	
Meeting No.	15/AM19	
Date	26.04.2019	
Firm's Name	M/s Virdev Intermediates Pvt. Ltd., Nagpur	
HQ F. No.	01/82/050/00399/AM16/DES-III	01/82/050/01117/AM15/DES-III
RLA F. No.	52/24/040/00067/AM15	52/24/040/00042/AM15
Advance Authorization No. and Date	5210041437 dt. 25.02.2015	5210041292 dt. 10.11.2014
Subject	**Request of M/s Virdev Intermediates Pvt. Ltd., Nagpur for fixation of adhoc norms against Advance Authorization Nos. 5210041437 dated 25.02.2015 and 5210041292 dated 10.11.2014**	

Decision: The Committee considered the request of the firm for fixation of adhoc norms in the presence of technical experts and taking cue from earlier decision taken in Meeting No. 10/82-ALC4/2017dated 10.01.2018, it was decided to fix the adhocnorms under para 4.7 of HBP as under or as applied by the firm whichever is lower:

Export Product	Qty.	Sl.No.	Import Items	Qty.
DIACEREIN	1 kg	1.	ALOE EMODINE-95%	1.05 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-28
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Jubilant Life Sciences Limited, Noida**
HQ F. No.	01/82/050/00966/AM18/DES-III 01/82/050/00423/AM18/DES-III 01/82/050/01043/AM18/DES-III 01/82/050/00145/AM19/DES-III
RLA F. No.	05/23/040/00323/AM18 05/23/040/00613/AM17 05/23/040/00269/AM18 05/23/040/00178/AM18
Advance Authorization No. and Date	0510404839 dated 11.12.2017 0510402583 dated 16.05.2017 0510404598 dated 14.11.2017 0510405736 dated 27.02.2018
Subject	Request to allow Import Item No. 4 - Propionaldehyde against Advance Licence Nos. 0510404839 dated 11.12.2017, 0510402583 dated 16.05.2017, 0510404598 dated 14.11.2017 and 0510405736 dated 27.02.2018, under para 4.7 of HBP 2015-20

Decision: The Committee considered the request of firm and after deliberation, it was decided to call for chemistry of the process indicating use and requirement of Propionaldehyde from the firm.
Case is deferred.

Case No.	B-29
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Jubilant Life Sciences Limited, Noida**
HQ F. No.	01/82/050/00594/AM18/DES-III 01/82/050/00674/AM18/DES-III 01/82/050/00963/AM18/DES-III 01/82/050/00650/AM18/DES-III
RLA F. No.	05/23/040/00100/AM18 05/23/040/00134/AM18 05/23/040/00276/AM18 05/23/040/00178/AM18
Advance Authorization No. and Date	0510403698 dated 17.08.2017 0510403700 dated 17.08.2017 0510404542 dated 08.11.2017 0510403838 dated 29.08.2017
Subject	Request to allow Import Item No. 4 - Propionaldehyde against Advance Licence Nos. 0510403698 date 17.08.2017, 0510403700 date 17.08.2017, 0510404542 date 08.11.2017, 0510403838 date 29.08.2017, under para 4.7 of HBP 2015-20
Decision: The Committee considered the request of firm and after deliberation, it was decided to call for chemistry of the process indicating use and requirement of Propionaldehyde from the firm. Case is deferred.	

Case No.	B-30
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Jubilant Life Sciences Limited, Noida**
HQ F. No.	01/82/050/00303/AM19/DES-III
RLA F. No.	05/23/040/00352/AM18
Advance Authorization No. and Date	0510405865 dated 13.03.2018
Subject	**Request of M/s Jubilant Life Sciences Limited, Noida to allow import of Propionaldehyde in respect of adhoc norms fixed against Advance Authorization No. 0510405865 dated 13.03.2018**
Decision: The Committee considered the request of firm and after deliberation, it was decided to call for chemistry of the process indicating use and requirement of Propionaldehyde from the firm. Case is deferred.	

Case No.	B-31
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Jubilant Generics Limited, Noida**
HQ F. No.	01/82/050/00648/AM18/DES-III
RLA F. No.	05/23/040/00217/AM18
Advance Authorization No. and Date	0510403934 dated 05.09.2017
Subject	**Request of M/s Jubilant Generics Limitd, Noida for revision of adhoc norms fixed against Advance Authorization No. 0510403934 dated 05.09.2017**

Decision: The Committee considered the request of the firmin the presence of technical experts and after deliberations, it was decided to revise the adhoc norms of Import Item No. 2 as under:

Import Item No. 2	For export of 1 No. Tablet qty. in mg	
	150 mg tablet	300 mg tablet
Dehydrated Alcohol USP	**798.27 mg**	**938.82 mg**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B-32
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Jubilant Life Sciences Limited, Noida**
HQ F. No.	01/82/050/00302/AM19/DES-III 01/82/050/00326/AM19/DES-III 01/82/050/00327/AM19/DES-III 01/82/050/00759/AM18/DES-III 01/82/050/00146/AM19/DES-III
RLA F. No.	05/23/040/00392/AM18 05/23/040/00496/AM17 05/23/040/00497AM18 05/23/040/00256/AM18 05/23/040/00381/AM18
Advance Authorization No. and Date	0510405866 dated 13.03.2018 0510406033 dated 02.04.2018 0510406032 dated 02.04.2018 0510404483 dated 02.11.2017 0510405723 dated 27.02.2018
Subject	**Request of M/s Jubilant Life Sciences Limited, Noida to allow import of Propionaldehyde in respect of adhoc norms fixed against Advance Authorization Nos. 0510405866 dated 13.03.2018; 0510406033 dated 02.04.2018; 0510406032 dated 02.04.2018; 0510404483 dated 02.11.2017 and 0510405723 dated 27.02.2018**

Decision: The Committee considered the request of firm and after deliberation, it was decided to call for chemistry of the process indicating use and requirement of Propionaldehyde from the firm.

Case is deferred.

Case No.	B-33	
Meeting No.	15/AM19	
Date	26.04.2019	
Firm's Name	**M/s Jubilant Life Sciences Limited, Noida**	
HQ F. No.	01/82/050/01514/AM18/DES-III	01/82/050/00758/AM18/DES-III
RLA F. No.	05/23/040/00077/AM18	05/23/040/00077/AM18
Advance Authorization No. and Date	0510403444 dated 19.07.2017	0510404482 dated 02.11.2017
Subject	**Request of M/s Jubilant Life Sciences Limited, Noida for correction in the adhoc norms fixed against Advance Authorization Nos. 0510403444 dated 19.07.2017 and 0510404482 dated 02.11.2017**	

Decision: The Committee considered the request of the firm for revision of norms in the presence of technical experts and taking cue from earlier decision taken in Meeting No. 6/82-ALC4/2018 dated 26.07.2018, it was decided to revise the norms under para 4.7 of HBP as under or as applied by the firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Beta Picoline	1 kg	1	Denatured Ethyl Alcohol	1.121 kg
		2	Methanol	0.76 kg
		3	Ammonia	0.82 kg
		4	Alumino Silicate Catalyst	0.007 kg
		5	Propionaldehyde	0.057 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-34
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Jubilant Life Sciences Limited, Noida**
HQ F. No.	01/82/050/00300/AM19/DES-III 01/82/050/00298/AM19/DES-III 01/82/050/00301/AM19/DES-III 01/82/050/00325/AM19/DES-III 01/82/050/00320/AM19/DES-III
RLA F. No.	05/23/040/00459/AM18 05/23/040/00460/AM18 05/23/040/00472/AM18 05/23/040/00495/AM18 05/23/040/00415/AM18
Advance Authorization No. and Date	0510405843 dated 12.03.2018 0510405828 dated 09.03.2018 0510405869 dated 14.03.2018 0510406030 dated 02.04.2018 0510406312 dated 03.05.2018
Subject	**Request of M/s Jubilant Life Sciences Limited, Noida to allow import of Propionaldehyde in respect of adhoc norms fixed against Advance Authorization Nos. 0510405866 dated 13.03.2018; 0510406033 dated 02.04.2018; 0510406032 dated 02.04.2018; 0510404483 dated 02.11.2017 and 0510405723 dated 27.02.2018**

Decision: The Committee considered the request of firm and after deliberation, it was decided to call for chemistry of the process indicating use and requirement of Propionaldehyde from the firm.

Case is deferred.

Case No.	B-35
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Jubilant Life Sciences Limited, Noida**
HQ F. No.	01/82/050/01038/AM15/DES-III
RLA F. No.	05/23/040/00218/AM15
Advance Authorization No. and Date	0510391491 dated08.10.2014
Subject	**Request of M/s Jubilant Life Sciences Limited, Noida for fixation of adhoc norms against Advance Authorization No. 0510391491 dated 08.10.2014**
Decision: Deferred for comments of TE.	

Case No. B- 36 M.No. 15/AM19 Date 26.04.2019	M/s. Jubilant Generics Limited, Noida F.No. 01/82/50/421/AM17/DES-III RLA F.No. 05/23/40/76/AM17 Advance Licence No. 0510398582 dated 24.05.2016
Subject	**Request of M/s Jubilant Life Sciences Limited, Noida for correction in item description of adhoc norms fixed for Advance Authorization No. 0510398582 dated 24.05.2016 –Spironolactone Tablets 25 mg & 50 mg**

Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberations, it was decided to revise the norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
Spironolactone Tablets 25mg	1 Tablet	1	Spironolactone (Micronozed)	25.50 mg / 25 mg tablet
		2	Calcium Sulfate Dihydrate USNF	103.25 mg / 25 mg tablet
		3	Corn Starch (Purity21A)USNF	25.00 mg / 25 mg tablet
		4	Povidone(kollidon30) USP	4.50 mg / 25 mg tablet
		5	PeppermintFlavor501500 TP 0504	0.75 mg / 25 mg tablet
		6	Magnesium Stearate(MF-2-V-Veg)USNF	1.50 mg / 25 mg tablet
		7	Opadry Brown 03B565008 IH	3.00 mg / 25 mg tablet
		8	HDPE BOTTLE 120cc/38mm TRIVENI	Relevant as per packing policy
		9	CLOSURE PP 38mm CRC-MOLD-RITE	
Spironolactone Tablets 50mg	1 Tablet	1	Spironolactone (Micronozed)	51.00 mg / 50 mg tablet
		2	Calcium Sulfate Dihydrate USNF	206.50 mg / 50 mg tablet
		3	Corn Starch (Purity21A)USNF	50.00 mg / 50 mg tablet
		4	Povidone(kollidon30) USP	9.00 mg / 50 mg tablet
		5	PeppermintFlavor501500 TP 0504	1.50 mg / 50 mg tablet
		6	Magnesium Stearate(MF-2-V-Veg)USNF	3.00 mg / 50 mg tablet
		7	Opadry Brown 03B565008 IH	6.00 mg / 50 mg tablet
		8	HDPE BOTTLE 120cc/38mm TRIVENI	Relevant as per packing policy
		9	CLOSURE PP 38mm CRC-MOLD-RITE	

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 37 M.No. 15/AM19 Date 26.04.2019	M/s. Jubilant Life Sciences Limited, Noida F.No. 01/82/50/431/AM16/DES-III RLA F.No. 05/23/40/544/AM15 Advance Licence No. 0510393616 dated 18.03.2015
Subject	**Request of M/s Jubilant Life Sciences Limited, Noida for enhancement in the quantity of Import Item No. 5 in respect of Advance Authorization No. 0510393616 dated 18.03.2015**

Subject: The Committee considered the request of the firm for enhancement of norms in the presence of technical experts and it was decided to revise the quantity of Import Item No. 5 as under:

Import Item No. 5	**Qty.**	
	From	**To**
Dimethyl Formamide	**1.00 kg**	**5.18 kg**

Rest of the earlier Minutes would remain unchanged.

The committee allowed the above norms on one-time basis only for closure purpose and no repeat norms is allowed.

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 38 M.No. 15/AM19 Date 26.04.2019	M/s. Jubilant Generics Limited F.No. 01/82/50/00431/AM17/DES-III RLA F.No. 05/23/040/00172/AM17 Advance Licence No. 0510398972 Date 04.07.2016
Subject	**Request of M/s Jubilant Life Sciences Limited, Noida for revision of norms in in respect of Advance Authorization No. 0510393616 dated 18.03.2015**

Decision: The Committee considered the request of the firm for revision of norms in the presence of technical experts and taking cue from earlier decision taken in Meeting No. 2/82-ALC4/2018 dated 16.05.2018 , it was decided to revise the norms under para 4.7 of HBP as under or as applied by the firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Alpha Picoline	1 kg	1	Denatured Ethyl Alcohol	3.90 kg
		2	Ammonia	0.90 kg
		3	Alumino Silicate Catalyst	0.004 kg

The committee allowed the above norms on one-time basis only for closure purpose and no repeat norms is allowed.

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 39 M.No. 15/AM19 Date 26.04.2019	M/s. Jubilant Generics Limited F.No. 01/82/50/01291/AM12/DES-III RLA F.No. 05/23/040/00382/AM12 Advance Licence No. 0510314518 Date 13.01.2012
Subject	**Request of M/s Jubilant Life Sciences Limited, Noida for enhancement in the quantity of Import Item No. 1 in respect of Advance Authorization No. 0510393616 dated 18.03.2015**

Subject: The Committee considered the request of the firm for enhancement of norms in the presence of technical experts and it was decided to revise the quantity of Import Item No. 1 as under:

Import Item No. 1	**Qty.**	
	From	**To**
2,3,5-Trichloropyridine Pyridine	**1.355 kg**	**1.569 kg**

Rest of the earlier Minutes would remain unchanged.
The committee allowed the above norms on one-time basis only for closure purpose and no repeat norms is allowed.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B-40	
Meeting No.	15/AM19	
Date	26.04.2019	
Firm's Name	**M/s Micro Labs Ltd., Bangalore**	
HQ F. No.	01/82/050/00966/AM19/DES-III	01/82/050/00967/AM19//DES-III
RLA F. No.	07/24/040/00065/AM18	07/24/040/00159/AM18
Advance Authorization No. and Date	0710111682 dated 30.05.2017	0710112103 dated 06.09.2017
Subject	**Request of M/s Micro Labs Ltd., Bangalore for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization Nos. 0710111682 dated 30.05.2017 and 0710112103 dated 06.09.2017**	

Decision: The Committee considered the request of the firm for enhancement of norms in the presence of technical experts and it was noted the norms given by the Committee were appropriate and therefore there is no need to enhance the quantity of import item. Hence, it was decided to **reject** the request of firm maintaining the status quo.

RA concerned may take appropriate action as per the decision of Norms Committee.

Case No.	B-41
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Micro Labs Ltd., Bangalore**
HQ F. No.	01/82/050/00151/AM18/DES-III
RLA F. No.	07/24/040/00375/AM17
Advance Authorization No. and Date	0710111158 dated 21.02.2017
Subject	**Request of M/s Micro Labs Ltd., Bangalore for revision of norms in respect of adhoc norms fixed against Advance Authorization No. 0710111158 dated 21.02.2017**

Decision: The Committee considered the request of the firm for enhancement of norms in the presence of technical experts and after deliberations, it was decided to revise the norms as under:

Sl. No.	Export product	Qty.	Sl.No.	Import items	Qty.
1	Amoxicillin and Potassium Clavulanate 375 mg (Each tablet Contains Amoxicillin Trihydrate 250 mg and Potassium Clavulanate 125 mg) 375 kg	**1 Number**	1.	AMOXICILLIN TRIHYDRATE BP/EP/IP/USP	292.63 mg/tablet
			2	DILUTED CLAVULANATE POTASSIUM (1.1) BP/EP/IP/USP	303.773 mg/tablet
2	**Amoxicillin and Potassium Clavulanate 625 mg (Each tablet Contains Amoxicillin Trihydrate 500 mg and Potassium Clavulanate 125 mg) 6250 Kg**	**1 Number**	**1**	**AMOXICILLIN TRIHYDRATE BP/EP/IP/USP**	**585.26 mg**
			2	DILUTED CLAVULANATE POTASSIUM (1.1) BP/EP/IP/USP	303.773 mg/tablet

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B-42	
Meeting No.	15/AM19	
Date	26.04.2019	
Firm's Name	**M/s Micro Labs Ltd., Bangalore**	
HQ F. No.	01/82/050/00968/AM19/DES-III	01/82/050/00969/AM19/DES-III
RLA F. No.	07/24/040/00178/AM18	07/24/040/00322/AM18
Advance Authorization No. and Date	0710112360 dated 07.11.2017	0710112884 dated 27.02.2018
Subject	**Request of M/s Micro Labs Ltd., Bangalore for revision of norms in respect of adhoc norms fixed against Advance Authorization Nos. 0710112360 dated 07.11.2017 and 0710112884 dated 27.02.2018**	

Decision: The Committee considered the request of the firm in the presence of technical experts and it was decided to revise the quantity of import item – **AMOXICILLIN TRIHYDRATE BP/IP/EP/USP** to read as **46822.32 kg**.

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B-43
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s BDR Pharmaceuticals Intl. Pvt. Ltd., Mumbai**
HQ F. No.	01/82/050/01314/AM19/DES-III
RLA F. No.	03/94/040/00619/AM19
Advance Authorization No. and Date	0310824550 dated 22.10.2018
Subject	**Request of M/s BDR Pharmaceuticals International Pvt. Ltd., Mumbai for correction in the quantity of Import Item in respect of norms fixed against Advance Authorization No. 0310824550 dated 22.10.2018**
Decision: The Committee considered the request of the firm in the presence of technical experts and it was decided to revise the quantity of import item – **Leflunomide to read** as **40.39 kg**. Rest of the earlier Minutes would remain unchanged. RA concerned may take further necessary action as per above decision of NC.	

Case No.	B-44
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Indo Amines Limited, Mumbai**
HQ F. No.	01/82/050/00395/AM18/DES-III
RLA F. No.	03/94/040/00110/AM18
Advance Authorization No. and Date	0310813301 dated 16.05.2017
Subject	**Request of M/s Indo Amines Limited, Mumbai for correction in the quantity of import itemin respect of adhoc norms fixed against Advance Authorization No. 0310813301 dated 16.05.2017**
Decision: The Committee considered the request of the firm in the presence of technical experts and it was decided to revise the quantity of Import Item –**PROPIONITRILE 98%** to read as **1.02 kg**. Rest of the earlier Minutes would remain unchanged. RA concerned may take further necessary action as per above decision of NC.	

Case No.	B-45
Meeting No.	15/AM19
Date	26.04.2019
Firm's Name	**M/s Centrient Pharmaceuticals India Private Limited (formerly known as M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd.), Chandigarh**
HQ F. No.	01/82/050/01668/AM11/DES-III
RLA F. No.	22/24/040/00062/AM11
Advance Authorization No. and Date	2210010608 dated 10.11.2010
Subject	**Request of M/s Centrient Pharmaceuticals India Private Limited (formerly known as M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd.), Chandigarh for revision of adhoc norms fixed against Advance Authorization No. 2210010608 dated 10.11.2010**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberations, it was decided to revise the norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
AMOXYCILLIN TRIHYDRATE THROUGH PEN G ROUTE THROUGH ENZYMATIC ROUTE	1 kg	1	**Pencillin G Potassium Ist Crystal**	**1.664 BOU**
		2	D(-) Para Hydroxy Phenyl Glycine Methyl Ester	**0.608 kg**
		3	**Formidase Enzyme**	**5.00 gm**

RA concerned may take further necessary action as per above decision of NC.

Meeting ended with thanks to Chair.

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